

BEFORE THE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DELHI****Original Application No. 850 of 2018**

Residents of Saila Khurd Raniala Versus State of Punjab & Ors.

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**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 850 of 2018

Inspection cum Action Taken Report in compliance to Hon'ble NGT order dated 10.10.2025 passed in O.A No. 850 of 2018; Residents of Saila Khurd Raniaala Versus State of Punjab & Ors.

1.0 Background:

This Original Application No. 850/2018 was registered on the basis of a letter-petition dated 25.09.2018 received from the villagers of Saila Khurd, Raniaala, Saila Kalan, Jassoal, Majari, Paddi Khusi and Pensara in District Hoshiarpur, Punjab regarding grievances against M/s Kuantum Paper Limited, Hoshiarpur (Punjab) alleging that the industry was dumping waste on land, discharging contaminated water into the ground, and emitting black dust from its chimneys. Hon'ble NGT while disposing of the Original Application issued the following directions in order dated 10/10/2025 (Annexure-1):

Para-32. CPCB and PPCB are now required to carry out the fresh inspection of respondent no.3 unit and ascertain if the compliance on above aspects has been done and respondent no.3 is complying with all the conditions of Consent to Operate (CTO) and environmental norms.

Para-33. Let this inspection be done jointly by CPCB and PPCB within two months and action taken report be submitted before Registrar General of the Tribunal by email.....

2.0. Inspection and Action Taken Report:

In compliance to the Hon'ble NGT order dated 10.10.2025, a joint team of CPCB and PPCB comprising of the following members was constituted:

- i. Er. J.P. Meena, Scientist-E, CPCB, Regional Directorate, Chandigarh
- ii. Er. Rubal Goyal, EE, PPCB Regional Office, Hoshiarpur (Nominated by PPCB)
- iii. Er. Harsimran Singh, AEE, PPCB Regional Office, Hoshiarpur
- iv. Ms. Nikita Grover, Scientist-B, CPCB, Regional Directorate, Chandigarh

The Joint Team carried out inspection on 02.12.2025 and 23.12.2025 with an objective to:

- i. Verify the compliance of the directions issued by CPCB as claimed by the Unit including the investment of approximately ₹40 crore towards various initiatives for wastewater recycling, improvement of final discharge quality and adherence to prescribed environmental standards.

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- ii. The Committee also verified the compliance with the conditions of the Consent to Operate (CTO) issued by PPCB under the Air (Prevention and Control of Pollution) Act, 1981, and the Water (Prevention and Control of Pollution) Act, 1974, as well as other applicable environmental norms.

The report of the verification of the compliance of the directions issued by CPCB and investment of approximately ₹40 crore towards various initiatives along with status of compliance of conditions of CTO and compliance of norms is given in the following sections:

2.1. Verification of the compliance of the Directions issued by CPCB vide No CP-14/1/2023-TECH-RD-CHANDIGARH-RD(Chandigarh) /1245 dated May 17, 2023 :

Table 1: Status of Compliance of CPCB's Directions as on 02/12/2025 and 23/12/2025

Directions issued by CPCB	Status of Compliance as claimed by the Industry	Compliance, as verified by the Joint Team on 02/12/2025 and 23/12/2025
1. The Unit Shall enhance its ground water monitoring network in command area where treated effluent is used for irrigation to assess the ground water quality. The Unit shall also ensure to install at least 02 monitoring wells at downstream gradient away from the Unit's premises for regular monitoring of ground water quality.	Complied with. - Two new Piezometer Wells installed at downstream gradients away from the Unit's premises for regular monitoring of ground water quality (17 & 18) - Monitoring schedule for regular sample and analysis of the groundwater from the installed monitoring wells with continuous monitoring and testing (NABL accredited laboratory Environ Tech Laboratories 17025:2017 Certificate No 5879 valid upto 23.04.2025 and ISO/IEC CPCB	Complied with. The unit has installed a total of eighteen (18) piezometer wells for groundwater monitoring, out of which four (04) piezometer wells are located within the premises and fourteen (14) piezometer wells are located outside the premises. Further, in compliance with the directions of CPCB, the unit has enhanced the two number of

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	Recognized Laboratory valid upto 23.04.2024) of ail piezometers inside/outside mill to ensure good ground water quality. • The Number of piezometers enhanced from 12 to 14 for ground water monitoring in command area, where treated effluent is used for irrigation to assess the ground water quality. • There are 4 Piezometers inside the mill premises for regular monitoring of ground water quality. • The groundwater flow is from North East to South West with moderately steep gradient.	piezometer wells in the command area where treated effluent is utilized for irrigation from twelve (12) to fourteen (14). Two new piezometer wells (Nos. 17 and 18) have been installed at downstream gradients away from the unit premises for regular groundwater quality monitoring. During the site visit, the Joint Team verified the installation of these two new piezometer wells and collected groundwater samples from the same to assess groundwater quality.
2. Unit shall undertake detailed environmental site assessment, as per CPCB Guidelines by engaging a professional agency/ institute having in expertise assessment and remediation of contaminated	• The observations for ground water contamination were based on the high TDS & COD observed in the Piezometer sample. This sample was taken from Piezometer which was not flushed and resulted in high TDS & COD value. • We have flushed and cleaned the piezometer	Not Complying. The Unit has submitted detailed environmental site assessment, as per CPCB Guidelines by engaging a professional agency/ institute having in expertise assessment and remediation of

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ground water and soil and submit the report within 60 days. If required, as per detailed site assessment, the Unit shall submit a DPR for remediation of ground water/contaminated area in & around the premises and execute the work in the supervision of Punjab Pollution Control Board, in a time bound manner.	before sampling and tested the sample with CPCB and NABL accredited agency (Environ Tech Laboratories ISO/IEC 17025:2017 Certificate No 5879 valid upto 23.04.2025 and CPCB Recognized valid upto 23.04.2024) and observed results well within prescribed range. • We are consistently monitoring the groundwater quality in all the piezometers by employing an external CPCB Recognized and NABL-approved (Environ Tech Laboratories ISO/IEC 17025:2017 Certificate No 5879 valid upto 23.04.2025 and CPCB Recognized valid upto 23.04.2024) laboratory and submitting the results to the PPCB. • The results of analysis reports of groundwater samples taken before and after the CPCB team's visit are within prescribed range. • The industry has submitted Ground water Study Report of Irrigation Command area from D.S Aqua Solutions S.A.S Nagar, Mohali (Superintending Hydrogeologist (Director Retd. Central Ground Water Board, Ministry of	contaminated ground water and soil. The Unit has not submitted a DPR for remediation of ground water/contaminated area in & around the premises and execute the work in the supervision of Punjab Pollution Control Board, in a time bound manner. The results of analysis of ground water samples drawn from piezometers by the Joint Team of CPCB and PPCB indicates that: • TDS concentrations at five locations were found to be within the acceptable limit of 500 mg/L, however, at one location (GWK-14, inside the premises), the TDS concentration 574 mg/l
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	Water Sources Govt. of India) which concludes that use of treated effluent from Kuantum Papers for irrigation in the command area has caused no deterioration on the ground water and soil quality. • Groundwater comes under Excellent to good category for Irrigation and having no change in water quality of Command area and non-Command area. • The Opinion of Farmers confirms that the quality of 18 treated water is better for agricultural production (-36 Letters submitted in Report). The ground water existing here is fit and suitable for irrigation purposes and soils are more productive than ever. • The environmental study assessment concludes that no remediation measures are required for ground water and soils in and around Kuantum Papers Ltd. • As ground water and soil is not contaminated and hence detailed site assessment for remediation of ground water/contaminated area is not required. • Thapar Institute of Engineering and Technology has also been assigned for detailed	exceeded the acceptable limit prescribed for drinking water in IS 10500 (2012) but remained within the permissible limit of 2000 mg/L, which is applicable only when no alternate source is available. • The Chemical Oxygen Demand (COD) in groundwater samples collected from three piezometer wells within the premises ranged between 3.12 and 8.0 mg/L. However, COD concentrations in samples from three piezometer wells located outside the premises ranged between 4.0 and 17 mg/L, indicating the presence of
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environmental site assessment, as per CPCB Guidelines having expertise in assessment and remediation of contaminated ground water and soil.

oxidizable pollutants including both biodegradable and non-bio-degradable.

- The AOX was detected in two piezometers: i) one piezometer well within the premises (GWK-15) with AOX concentration of 0.919 mg/l and ii) one piezometer well outside the premises (GWK-18) with AOX concentration 0.296 mg/l indicating that possible impact of pulp & paper industrial effluent.
- Calcium concentrations in the samples collected from 04 piezometers : two piezometer wells in the premises i.e GWK-14 (111 mg/l) and GWK-15 (117

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		mg/l) and two piezometer wells outside the premises i.e. GWK-02 (118 mg/l) and GWK-18 (81 mg/l), were found exceeding the acceptable limit of 75 mg/l. • Iron concentrations in groundwater samples collected from two piezometer wells located in the premises i.e. GWK-14 (0.487 mg/l) and GWK-15 (0.570 mg/l) and one piezometer well located outside the premise i.e, GWK-18 (0.485 mg/L), were exceeding the acceptable limit of 0.30 mg/l as specified in BIS IS 10500:2012.
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• Manganese concentration in groundwater samples from one piezometer well within the premises i.e GWK-15 (0.14 mg/l) and two piezometer wells located outside the premises i.e GWK-17 (0.12 mg/l) and GWK-18 (0.12 mg/L) was found exceeding the acceptable limit of 0.10 mg/l.

• The boron concentrations at two piezometer wells within the premises locations GWK-13 (4.43 mg/l) and GWK-15 (8.99 mg/l) were found to exceed the acceptable and permissible limits, respectively.

While the presence of some parameters in the ground water

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		samples such as Mn may be attributed to geo-genic reasons, the site specific presence of other parameters at elevated concentration such as COD, AOX, Boron may indicate the impact of pulp & paper industrial effluent and solid waste on the ground water quality. However, the Unit has submitted environmental assessment report prepared by Thapar Institute of Engineering & Technology to the Regional Office, PPCB, Hoshiarpur vide letter no. 23313 dated 21.03.2024, as informed by PPCB RO, Hoshiarpur It was informed by PPCB RO Hoshiarpur that the findings of the aforementioned report suggest that industrial activities do not have any detrimental impact on ground water and soil quality.
3. The Unit shall prepare a comprehensive irrigation	• The Industry has submitted Irrigation Management Plan (IMP) from Dr. Ravi	Complied with. The Industry has prepared and submitted the

management plan (IMP) as per CPCB guidelines by engaging Agriculture Scientist or Agriculture University /Institute and submit the report to PPCB and CPCB within 60 days	Sharma, Agriculture Scientist Ex. Project Director, Agriculture Technology Management Agency (ATMA); Ex. Subject Matter Specialist (SMS), Department of Agriculture, Government of Himachal Pradesh In June, 2023 covering all the points of CPCB Guideline and complied with. • The treated trade effluent is being used for Irrigation/plantation around 110 Acres Inside and 2050 Acres outside the industry for irrigation, for farmers. • Conclusion of IMS • It may be concluded from the data w.r.t. monthly and daily irrigation water need prescribed for the given amount of 17,000m3 treated effluent available per day from M/s Kuantum papers Ltd., daily irrigation water requirement in the specified area varies between 17,134 and 139,542 m3/day. • This suggest that the entire volume of treated effluent can be safely utilized in accordance with the recommended guidelines.	Irrigation Management Plan (IMP) as per CPCB's Guidelines.
4. The Unit shall take all the appropriate remedial measures for the prevention of ground water	• The industry has implemented the "Karnal Technology" for the purpose of utilizing treated effluent in on-land	Not Complying. The Unit has submitted detailed environmental site assessment, as per

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contamination in their premises.	irrigation specifically for Eucalyptus Plantation. This method involves the cultivation of trees on ridges that are 1-meter-wide and 50 cm. high. The treated effluent is disposed of in furrows. • The amount of effluent discharged is carefully regulated to ensure that it is completely utilized within a period of 15-18 hours, leaving minimal water remaining in the trenches. • As a remedial measure, frequent flushing of all the Piezometer wells is done and regular testing is being done in our laboratories. Besides, quarterly testing of the piezometer wells is done by NABL accredited laboratory. • 2 No's Tertiary sedicells installed for the low and high COD street to ensure betterment in the final water discharge quality in all respect	CPCB Guidelines by engaging a professional agency/ institute having in expertise assessment and remediation of contaminated ground water and soil. The Unit has not submitted a DPR for remediation of ground water/contaminated area in & around the premises and execute the work in the supervision of Punjab Pollution Control Board, in a time bound manner. The results of analysis of ground water samples drawn from piezometers by the Joint Team of CPCB and PPCB indicates that: • TDS concentrations at five locations were found to be within the acceptable limit of 500 mg/L, however, at one
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location (GWK-14, inside the premises), the TDS concentration 574 mg/l exceeded the acceptable limit prescribed for drinking water in IS 10500 (2012) but remained within the permissible limit of 2000 mg/L, which is applicable only when no alternate source is available.

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		outside the premises ranged between 4.0 and 17 mg/L, indicating the presence of oxidizable pollutants including both biodegradable and non-bio-degradable. • The AOX was detected in two piezometers: i) one piezometer well within the premises (GWK-15) with AOX concentration of 0.919 mg/l and ii) one piezometer well outside the premises (GWK-18) with AOX concentration 0.296 mg/l indicating that possible impact of pulp & paper industrial effluent. • Calcium concentrations in the samples collected from 04 piezometers : two
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- Iron concentrations in groundwater samples collected from two piezometer wells located in the premises i.e. GWK-14 (0.487 mg/l) and GWK-15 (0.570 mg/l) and one piezometer well located outside the premise i.e, GWK-18 (0.485 mg/L), were exceeding the acceptable limit of 0.30

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		limits, respectively. While the presence of some parameters in the ground water samples such as Mn may be attributed to geo-genic reasons, the site specific presence of other parameters at elevated concentration such as COD, AOX, Boron may indicate the impact of pulp & paper industrial effluent and solid waste on the ground water quality. However, the Unit has submitted environmental assessment report prepared by Thapar Institute of Engineering & Technology to the Regional Office, PPCB, Hoshiarpur vide letter no. 23313 dated 21.03.2024, as informed by PPCB RO, Hoshiarpur It was informed by PPCB RO Hoshiarpur that the findings of the
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		aforementioned report suggest that industrial activities do not have any detrimental impact on ground water and soil quality.
5. The Unit shall obtain from PWRDA for abstraction of ground water.	- Obtained the NOC for abstraction of ground water from PWRDA. Permission No: PWRDA/I/09/2023/L3/119 - Date of Grant: 28.09.2023; Valid up to: 27.09.2026 - Quantity Permitted: 705000 m3/month (23500m3/day) - Closure of 04 No's of Abandoned Borewells- In process with NABL accredited body.	Complied with.
6. The Unit shall comply with CPCB Guidelines for utilization of treated effluent in irrigation.	Complied with. - A comprehensive Irrigation Management Plan (IMP) covering all the points of CPCB guidelines has been Implemented with all recommendations of comprehensive Irrigation Management Plan (IMP). - It may be concluded from the data w.r.t. monthly and daily irrigation water need prescribed for the given amount of 17,000m3 treated effluent available per day from M/s Kuantum papers Ltd., daily irrigation water requirement in the specified area varies	The unit has submitted the Irrigation Management Plant for utilization of treated effluent in irrigation. However, The industry has not submitted any plan for disposal of treated effluent during no demand period.

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	between 17,134 and 139,542 m3/day. • This suggest that the entire volume of treated effluent can be safely utilized in accordance with the recommended guidelines.	
7. The Unit shall make necessary arrangement to hold back the effluent in case of failure of recirculation of treatment plant system/effluent	Complied with. • The Unit is Installing of a standby clarifier in addition to existing primary clarifier, so as to use one clarifier as holding tank in case of failure of recirculation system/effluent treatment.	The industry is yet to comply with this condition.
8. The Unit shall ensure that no water pollution problem is created in the area due to discharge of effluent from the Unit premises and also to ensure that no stagnation occurs inside & outside the unit premises during rainy season and no demand period.	• The Unit is ensuring and closely monitoring that no water pollution problem is created in the area due to discharge of effluent as under • No stagnation during rainy season and no demand period. • Regular monitoring and testing of the effluent to verify compliance with the prescribed standards that includes parameters such as pH, biochemical oxygen demand (BOD), chemical oxygen demand (COD), total suspended solids (TSS). • We have a full fledge storm water management plan that includes appropriate drainage infrastructure, retention ponds, and infiltration measures. This will help	The Industry was found not complying with the prescribed standards for treated effluent for BOD (72 mg/l > prescribed standards 30 mg/l) and COD (379 mg/l > prescribed standards 350 mg/l) parameters. The limit has been prescribed for TDS Parameter in CPCB's <i>Guidelines for Utilisation of Treated Effluent in Irrigation</i>. The Unit was also found non-complying with the limit prescribed for TDS (2160 mg/l >2100 mg/l)

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	prevent water stagnation and minimize the risk of pollution during heavy rainfall events. • We would ensure drains, gutters, and storm water channels clean and free from debris or obstructions with regular inspection. • The Unit shall ensure to maintain the premises to identify and address any potential sources of water accumulation.	parameter, for using the treated effluent in irrigation. However, Sodium Absorption Ratio is $5.36 < 18$, which is complying with Parameter in CPCB's <i>Guidelines for Utilisation of Treated Effluent in Irrigation.</i> The team observed stagnation of treated effluent within the plantation area, during visit.
9. The Unit shall install suitable odour control system as per CREP recommendations, 2003.	Complied with. • The technology/system applicable/suitable to the pulping process followed by the Industry, has already been implemented, to ensure that all the odour generating compounds are neutralized with the process itself. • Sulphidity levels are optimized for further better odour controls. • The industry has also developed a green belt comprising of multi layers of more than 3 species of broadleaved trees to prevent dispersion of odorous compounds into the nearby villages, if any	Complied with.

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10. The Unit shall ensure regular maintenance, operation and calibration of the online monitoring system so as to obtain continuous, reliable & accurate results.	Complied with. • We have a separate in-house team dedicated for the maintenance of the Online systems and its equipment, which is providing regular training to keep them updated about the latest technological advancements, software updates, and best practices in system maintenance. • The records of calibration conducted by third party are documented properly.	The committee observed that online values for various parameters during sampling were: pH 7.59, BOD-16.3 mg/l, COD-171.7 mg/l, TSS-17.0 mg/l flow-560 m³/hr. As per calibration certificate shared by the Unit, the online continuous effluent monitoring has been calibrated on 12.10.2025 by authorized service provider (M/s Errand Enterprises Private Limited). <i>However, the laboratory values of TSS, COD, and BOD were observed to be higher than the corresponding online monitoring values to the tune of 02 times, 4.4 times and 1.35 times for COD, BOD and TSS parameters respectively indicating that the results of OCEMS installed by the Unit are not reliable.</i>
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11. High TSS (62 against standard of 50 max) in final discharge effluent and excess MLSS.	- As MLSS in Aeration tank observed excess and due to variation in sludge removal may have impacted the ratio of MLSS. The Unit has optimized the MLSS ratio for better treatment and parameters. - Dosages of all chemicals i.e. lime, PAC and Coagulant and Flocculants optimized. The SOP'S and systems for dosages strengthen further to avoid any variation/deviation in chemical dosages. - The Unit has installed Sedicell- 40 in low COD stream (650m3/hr capacity)-and SediCell-27 in high COD stream (300m3/hr capacity), as tertiary treatment and achieved improvement in wastewater quality. - This has given the long term solution to maintain the effluent discharge quality and standards consistently.	The MLVSS/MLSS ratio of the low COD stream aeration tank and high COD steam aeration tank were found to be 53–55% and 61-62% respectively against the desired range of 65–70%. <i>The Industry was found not complying with the prescribed standards for treated effluent for BOD (72 mg/l > prescribed standards 30 mg/l) and COD (379 mg/l > prescribed standards 350 mg/l) parameters. The Unit was also found non-complying with the limit prescribed for TDS (2160 mg/l >2100 mg/l) parameter, for using the treated effluent in irrigation.</i>
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2.1. Verification of the Investment of ₹40 Crore towards Wastewater Recycling and Compliance with Effluent Standards:

The unit has claimed an investment of approximately ₹40 crore towards the installation and upgradation of wastewater treatment systems, aimed at recycling

of wastewater, improvement in final effluent quality, and ensuring consistent compliance with the prescribed discharge standards.

The aforesaid claim was submitted by the unit representative to the Punjab Pollution Control Board (PPCB) as well Hon’ble NGT as part of its compliance submissions in pursuance of the earlier directions of CPCB /PPCB. As directed by Hon’ble NGT, the industrial unit was also physically verified by the Joint Committee during its site visit, wherein the installations and their operational status are presented below.

Table 2: Verification of the Initiatives for Wastewater Recycling, ETP Load Reduction & Improvement in Final Discharge Quality:

S. No	Particulars	Verification by Joint Committee on 02.12.2025 & 23.12.2025
1	White Water Clarifier (i) The Unit has installed white water clarifier (HRSCC Mechanism) of 5000 m³/day in May 2022. (ii) The 2nd whitewater clarifier of 6000 m³/day is under construction and to be commissioned in November 2023	The unit has installed a White-Water Clarifier of 5,000 m³/day capacity for recycling of backwater generated from Paper Machine Nos. 1, 2, and 3. The unit has also installed an additional white water clarifier of 6,000 m³/day capacity for recycling of backwater generated from Paper Machine No. 4.
2	Sedi Cell for High COD Stream: (i) The Unit has installed and commissioned Sedi-Cell-27 (300 m³/hr capacity) after UASB /Tube Settler. (ii) Sedi-Cell-12 (70m³/hr capacity) has installed & commissioned for board machine reject influent.	The unit has installed and commissioned a Sedi-Cell-27 of 300 m³/hr capacity in the high-COD wastewater stream, downstream of the UASB / Tube Settlers. The unit has installed SediCell-12 (70 m³/hr) for treatment of board machine reject influent to remove fibres and suspended solids.
3	Tertiary Sedi-Cell Unit have installed & commissioned SediCell-40 (650 m³/hr capacity) and SediCell-27 (300 m³/hr capacity).	The unit has installed Sedi-Cell-40 (650 m³/hr capacity) for the low COD stream and Sedi-Cell-27 (300 m³/hr capacity) for the high COD stream.

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4.	Primary Clarifier 600m³/hr capacity primary clarifier as standby clarifier in addition to existing primary clarifiers is under construction and to be commissioned in December 2023	Commissioned and found operational at the time of inspection for removal of the solids and improved the effluent quality. The unit has set up 600m³/hr capacity primary clarifier as standby clarifier in addition to existing primary clarifier, so as to use one of these clarifiers as holding tank in case of failure of recirculation system/effluent treatment plant. However, the industry needs to create additional holding capacity as per CPCB's Guidelines.
5.	Wet Washing Clarifier (i)Unit have wet washing clarifier of 800m³/hr capacity. (ii) Another Wet washing clarifier of 600m³/hr capacity (HRSCC) is under construction and to be commissioned in January 2024.	These units have been commissioned and are in operation. The Industry has installed a two-stage wet washing system for washing of wheat straw. The wastewater generated is routed through wet washing clarifiers of 800 m³/hr and 600 m³/hr capacities for removal of settleable solids, after which the clarified water is recycled back into the wet washing system.
6	Twin Roll Press Unit has placed order for Twin Roll Press (TRP), for setting up in the wood and Agro pulp mill primarily for reduction in the freshwater consumption and to reduce COD/TSS in Pulp Mill and will be commissioned in March 2024.	02 twin Roll Press of capacity each 200 TPD have been installed in the wood and Agro pulp mill and were found in operation.

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3.0 Compliance of the Conditions of Consent to Operate (CTO):

3.1 Compliance of the conditions of Consent to Operate (CTO) granted under the Water (Prevention & Control of Pollution) Act, 1974:

The unit has obtained consent to operate (CTO) dated 20.06.2025 under the Water (Prevention & Control of Pollution) Act, 1974 which is valid upto 31.03.2027. The point-wise compliance of the general and special conditions of Consent to Operate (CTO) granted by PPCB under the water (Prevention & Control of Pollution) Act, 1974 to the industry M/s Kuantum Papers Limited, Village Saila Khurd, Tehsil- Garhshakar District- Hoshiarpur (Punjab) was verified by the Joint Committee and is given **Annexure-1** and **Annexure-2** respectively.

The Industry was found not-complying with the following conditions of CTO granted under The Water (Prevention and Control of Pollution) Act, 1974:

- i. The secondary ETP sludge, which falls under the category of hazardous waste, is being utilized in-house for Vermi-composting without obtaining the requisite authorization from the competent authority (PPCB) and without following approved SOP, as mandated under Hazardous Wastes (Management, Handling and Trans boundary Movement) Rules, 2016.
- ii. The industry has not made necessary and adequate arrangements to hold back the effluent in case of failure of re-circulation system / effluent treatment plant.
- iii. The Industry was found not complying with the prescribed standards for treated effluent for BOD (72 mg/l > prescribed standards 30 mg/l) and COD (379 mg/l > prescribed standards 350 mg/l) parameters. The limit has been prescribed for TDS Parameter in CPCB's *Guidelines for Utilisation of Treated Effluent in Irrigation*. The Unit was also found non-complying with the limit prescribed for TDS (2160 mg/l > 2100 mg/l) parameter, for using the treated effluent in irrigation.

3.2. Compliance of the Conditions of Consent to Operate (CTO) granted under the Air (Prevention & Control of Pollution) Act, 1981:

The unit has obtained consent to operate (CTO) dated 20.06.2025 under the Air (Prevention & Control of Pollution) Act, 1981 which was valid upto 31.03. 2027. The point-wise compliance of general and special conditions of Consent to Operate (CTO) granted by PPCB under the Air (Prevention & Control of Pollution) Act, 1981 was verified by the Joint Committee and is given in **Annexure-3** and **Annexure-4** respectively.

The Industry was found not-complying with the following conditions of CTO granted under Air Act, 1981:

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- i. The hazardous waste namely secondary ETP sludge is being utilized in-house for Vermi-composting without obtaining the requisite authorization from the competent authority (PPCB) and without following approved SOP, as mandated under Hazardous Wastes (Management, Handling and Trans boundary Movement) Rules, 2016.

4.0 Compliance Status of the Environmental Norms:

4.1 Compliance Status of the Water (Prevention & Control of Pollution) Act, 1974:

1. The unit possesses valid consents upto 31/03/2027 under the water Act,1974 (**Annexure-5**)
2. The unit is engaged in the production of writing and printing paper with a consented capacity of 540 MT/day, using agro-residues (Bagasse, wheat straw, and Sarkanda), wood (eucalyptus/poplar, bamboo, and veneer/wood chips), and imported pulp as raw materials. However, on the day of inspection and sampling on 02.12.2025, the unit was producing approximately 477.32 MT/day of writing and printing paper, as informed by the representative of the Unit.
3. The unit has installed 6 vertical digesters for wood pulping and two horizontal types continuous digesters for agro residue pulping. It was informed by the representative of the Unit that the Industry is using only Sodium Hydroxide (Virgin Caustic) and white liquor (Recovered Caustic) for both agro and wood pulping. The unit has installed separate washing systems for agro-based and wood-based pulp processes. The pulp washing sequence consists of three stage Brown Stock Washing> Pre & Post Oxygen Delignification (ODL)>Twin Roll Press.
4. The unit has adopted an Elemental Chlorine-Free (ECF) bleaching process for agro and wood section.
5. On the day of visit, the unit and its ETP were found operational.
6. The unit has obtained permission on 28.09.2023 from the Punjab Water Regulation & Development Authority (PWRDA) for abstraction of 705,000 m³/month of groundwater from the 08 tube wells (**Annexure-6**).
7. As per the Environmental Audit Report (Form-V), the unit reported an average fresh water consumption of about 19,081 m³/day during the financial year 2024-25, comprising 15,845.1 m³/day for process use, 2,650.9 m³/day for cooling and boiler feed, and 585.5 m³/day for domestic purposes. As per the log book records for three month (September-2025 to November 2025), the waste water generation is about 35.0 m³ per tonne of paper. As per the records provided by the unit, the total paper production on the day of inspection was 477.32 MT/day against the effluent generation of 16,983

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m³/day, which comes to specific wastewater discharge of 35.57 m³ per tonne of paper produced.

8. The unit has installed an Effluent Treatment Plant (ETP) of 30,000 m³/day capacity for the treatment of both high COD and low COD effluent streams. As per the logbook records, the total wastewater generation is 17,030 m³/day, comprising of 4119 m³/day high COD effluent of and 12911 m³/day low COD effluent.

The high COD effluent stream generated from the wet washing system is treated in anaerobic-aerobic treatment process., consisting of Bio Clarifier (1105.8 m³)>Mega Cell Horizontal (DAF Type) > Buffer Tank >UASB Reactor (3926.9 m³)> Tube Settlers (5No's each 58 m³)>Sediment (SDC-27)> Pre-Aeration Tank (3917 m³) > Aeration Tank-3 (4010 m³) > Secondary Clarifier-2 (1391.8 m³)>Sediment-27 (T-2)>Screw Presses (04 No's, each 9 MT/day). The biogas generated from UASB is used in house boiler.

The low COD effluent stream generated from process area including Paper Machine section, bleach plant, Board mill back water and is treated in ETP consisting of Equalization Tank (2744 m³) > Primary Clarifier (5101 m³) >Parallel Two Activated Sludge Tank (Aeration Tank-I @ 6670 m³& Aeration Tank-2 @ capacity 4050 m³) > Secondary Clarifier-1(5101 m³)> Sedi cell (SDC-40, T-1). As informed the domestic wastewater from the septic tank of the colony area is also treated in Aeration Tank-1.

9. At the time of the visit, the joint team observed that the unit has installed a normal bar screen at the ETP inlet of the low COD stream for separation of floating materials; however, the same is not adequate for effective removal of floating matter.

10. Further, the overflow from SDC-27 (T-2) of the high COD stream and the overflow from SDC-40 (T-1) of the low COD stream are conveyed to a combined tertiary clarifier followed by a stilling chamber, where homogenization and removal of suspended solids are carried out. Thereafter, the combined effluent is conveyed by gravity through a pipeline to the final mixing chamber and is subsequently utilized for in-house plantation and outside irrigation purposes.

11. The team observed that the unit has installed OCEMS at mixing Tank for measuring pH, TSS, COD, BOD and Flow. The OCEMS is connected to CPCB / PPCB server.

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12. On the day of the visit, the Joint Team collected samples from various units of the ETP to verify compliance with the prescribed effluent norms. The analysis results of the same are summarized in **Table 3**:

Table 3: Sample Analysis Results of ETP

Sampling Locations /Sample Codes	Analysis results of the ETP Parameters#							
	pH	SS	COD	BOD	AOX	Colour	TDS	SAR
Low COD stream inlet of ETP(KP- 06)	6.7	1515	334	89	--	62	2536	--
Outlet of low COD stream Sedi-cell (KP-08)	6.6	26	287	54	--	18	2056	--
High COD stream Inlet of ETP (KP- 07)	6.8	831	3031	1190	--	952	3136	--
Outlet of High COD stream Sedicell (KP-09)	6.9	31	436	94	--	45	2792	-
Final Outlet of ETP (Combine d Effluent) (KP-01)	7.3	23	379	72	0.033	58	2160	7.31
Prescribed Standards for large Pulp & paper Mills	7.0- 8.5	50	350	30	< 1 kg/T of Produc t	--	2100*	--

#All values are in mg/l except pH, colour in (Hazen), SAR and Adorable
Organic Halides (AOX)- kg/tonne of product

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*Prescribed by CPCB for using treated effluent for irrigation purpose.

13. The unit was found not complying with the prescribed standards for treated effluent for BOD (72 mg/l > prescribed standards 30 mg/l) and COD (379 mg/l > prescribed standards 350 mg/l) parameters. The limit has been prescribed for TDS Parameter in CPCB’s *Guidelines for Utilisation of Treated Effluent in Irrigation*. The Unit was also found non-complying with the limit prescribed for TDS (2160 mg/l > 2100 mg/l) parameter, for using the treated effluent in irrigation. The sample analysis results of the effluent of ETP analyzed by CPCB are attached as **Annexure-7**. The Unit was found complying with other prescribed parameters.
14. The committee observed that online values for various parameters during sampling were: pH 7.59, BOD-16.3 mg/l, COD-171.7 mg/l, TSS-17.0 mg/l flow-560 m³/hr. As per calibration certificate shared by the Unit (**Annexure-8**), the online continuous effluent monitoring has been calibrated on 12.10.2025 by authorized service provider (M/s Errand Enterprises Private Limited). *However, the laboratory values of TSS, COD, and BOD were observed to be higher than the corresponding online monitoring values to the tune of 02 times, 4.4 times and 1.35 times for COD, BOD and TSS parameters respectively.*
15. The treated effluent was being discharged onto land, both inside and outside of the unit premises for plantation and irrigation purposes respectively.
16. The analysis results for MLSS and MLVSS in the aeration tanks of low COD stream and high COD stream are given in the following **Table 4**.

Table 4 : Biomass Analysis Results of ETP Aeration Tanks (ATs)

Sampling Locations / Codes	MLSS (mg/l)	MLVSS (mg/l)
Aeration Tank-1 of Low COD stream (KP-04)	2888	1518
Aeration Tank-2 of Low COD stream (KP-02)	3351	1771
Pre-Aeration Tank-1 for High COD stream (KP-05)	3590	2232
Aeration Tank-3 for High COD stream (KP-03)	3528	2153

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17. The MLVSS/MLSS ratio of the low COD stream aeration tank and high COD steam aeration tank were found to be 53–55% and 61-62% respectively against the desired range of 65–70%.
18. During the visit, the committee observed that the unit has installed electromagnetic flow meters on six irrigation pipelines—five pump-fed and one gravity-fed. The unit further informed that the outlet discharge pumps are equipped with an automatic level control system, which automatically stops pumping when the treated effluent level drops the set point.
19. The Joint team also collected an effluent sample from the irrigation field pipeline supplying treated effluent to the farmer, Sh. Manjit Singh, Village Saila Kalan, where it was being utilized for irrigation of wheat crops. The sample analysis results of the same are given below in **Table 5** :

Table 5 : Sample analysis results of treated effluent from Irrigation field pipe line

Sampling Location / Code	Analysis Results of Treated Effluent from Irrigation field pipeline						
	pH	SS	COD	BOD	Colou r	TDS	SAR
From the irrigation field pipeline to Sh.Manjit Singh, Village Saila Kalan (KP-10)	7.5	38	128	15	60	2348	5.36
Prescribed Standards for large Pulp & paper Mills	7.0-8.5	50	350	30	--	--	--

All values are in mg/l except pH Colour (Hazen) SAR

20. The sample of treated effluent collected from the fields of Sh. Manjit Singh (Village Saila Kalan) was found non-complying with regard to limit prescribed for TDS ((2348 mg/l >2100 mg/l) parameter, in CPCB's Guidelines for Utilisation of Treated Effluent in Irrigation.

4.2. Compliance Status of the Air (Prevention & Control of Pollution) Act, 1981:

1. The unit possesses valid consent upto 31/03/2027 under the Air Act, 1981 (**Annexure-9**).
2. The unit has installed two power boilers of 130 TPH and 60 TPH capacities. The 130 TPH boiler uses a mixed fuel of coal and rice husk and emits flue gases through an 80 m stack equipped with an Electrostatic Precipitator (ESP-

3. The power boiler of 130 TPH capacity has been equipped with an Online Emission Monitoring System (OCEMS) for monitoring gaseous and particulate parameters, including SO₂, NO_x, CO, and PM. The power boiler of 60 TPH boiler has provided OCEMS for Suspended Particulate Matter (SPM) parameter. The data from these analyzers are transmitted to the CPCB/PPCB server.
4. At the time of visit, the one power boiler of 130 TPH capacity was found operational. The Stack emission monitoring of the same was carried out by the Punjab Pollution Control Board on 02.12.2025 to verify the emission norms and the analysis results are summarized below in **Table 6**.

Table 6 :Source Emission Results of Power Boiler @130 TPH

Sampling Location	Source Emission Analysis Results of Power Boiler @130 TPH		
	PM (mg/Nm ³)	SO ₂ (mg/Nm ³)	NO _x (mg/Nm ³)
Power Boiler @130 TPH	36	39	169
Emission Standards (For Large Pulp & Paper Industry)	150	--	--

All measured values are normalised by 6% oxygen

5. The Unit was found complying with limits prescribed for the particulate matter (PM) parameter.
6. During the sampling period, the average stack emission values recorded through the online monitoring system for the 130 TPH power boiler was observed PM: 18 mg/Nm³, SO₂: 82 mg/Nm³, and NO_x: 50 mg/Nm³, respectively. As per calibration certificate shared by the Unit (**Annexure-10**), the online emission monitoring system installed at stack of power boilers has been calibrated on 12.09.2025 by authorized service provider (M/s IMTB Engineers Pvt Limited)next due date of calibration is 11.03.2026. However, the laboratory values of Particulate Matter (PM) were recorded to be higher as compared to the corresponding online monitoring values to the tune of 02 times.
7. The unit has installed two conventional chemical recovery boilers of 65 TPH (firing approximately 500 tons of solids per day) and 21 TPH (firing approximately 200 tons of solids per day) capacity, respectively. These recovery boilers are used strong black liquor (about 55–60% solids) as fuel. The inorganic chemicals present in the black liquor are collected as molten

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smelt at the bottom of the furnace. The smelt is dissolved in water to form green liquor, which is transferred to the causticizing plant where quicklime (calcium oxide) is added to convert it back into white liquor for reuse in the pulp cooking digester system. Further, the lime sludge generated from the causticizing process is re-calcined in the lime kiln for reuse.

8. The emissions from Recovery boiler of 65 TPH is emitted to atmosphere through stack 75m followed by Electrostatic Precipitator (ESP). However, another recovery boiler of 21 TPH capacity emissions is also discharged into atmosphere through stack 70 m which equipped with an Electrostatic Precipitator (ESP).
9. At the time of visit, the recovery boiler of capacity 65 TPH was found operational. The Stack emission monitoring of the same was carried out by the Punjab Pollution Control Board (PPCB) on 02.12.2025 to verify the prescribed emission norms and the analysis results are summarized in **Table 7**.

Table 7 :Source Emission Results of Recovery Boiler @65TPH

Sampling Location	Source Emission Analysis Results of Recovery Boiler @65TPH		
	PM (mg/Nm³)	SO₂ (mg/Nm³)	NOx (mg/Nm³)
Recovery Boiler @65 TPH	30	09	202
Emission Standards (For Large Pulp & Paper Industry)	150	--	--

All measured values are normalised by 6% oxygen

10. The Unit was found complying with the standard prescribed for the particulate matter (PM) parameter.
11. During the sampling period, the average stack emission values recorded through the online monitoring system for the 65 TPH recovery boiler was observed PM: 26 mg/Nm³, SO₂: 34 mg/Nm³, and NOₓ: 69 mg/Nm³, respectively. The online emission monitoring systems (OCEMS) installed at the recovery boilers of 65 TPH and 21 TPH capacities were calibrated on 01.10.2025 by the authorized service provider, M/s NEVECO Engineers Pvt. Ltd. (**Annexure-11**) .
12. During the visit, the team observed that the unit has installed a Lime Kiln (type of Turbo Spin Flash Calcination System of 145 Ton/day capacity for

regenerating quicklime from lime mud. The kiln emissions are released to the atmosphere through a 23 m stack equipped with a cyclone followed by a bag filter. The Kiln stack emission monitoring was carried out by the Punjab Pollution Control Board (PPCB) on 02.12.2025 to verify the prescribed norms and the results are summarized below in **Table 8**.

Table 8 : Source Emission Results of Lime Kiln 145 TPD

Sampling Location	Source Emission of Lime Kiln 145 TPD	
	PM (mg/Nm³)	H₂S (mg/Nm³)
Lime Kiln@145 TPD	40	Not Detectable Limit
Emission Standards (For Large Pulp & Paper Industry)	150	10

13. The Unit was found complying with the limits prescribed for the particulate matter (PM) and Hydrogen Sulphide (H₂S) parameters in the Lime Kiln.
14. The Stack analysis report of Power Boiler of 130 TPH, Chemical Recovery Boiler of 65 TPH , Lime Kiln of capacity 145 TPD stack carried on 02.12.2025 by PPCB are attached as **Annexure 12**.

4.3 Compliance Status of the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016:

1. The unit possesses authorization valid upto 09/04/2028 (**Annexure 13**) under the Hazardous and Other Wastes (Management & Trans boundary Movement) Rule, 2016 from PPCB, for the hazardous wastes under Categories 5.1 (Used Oil); 5.2 (Wastes/Residues containing oil); 33.1 (Empty containers contaminated with chemicals) and 32.3 (Process AOX Sludge, Primary sludge).
2. *However, the Unit is generating ETP secondary sludge (HW Category 35.3) from both stream clarifiers and the DAF system (High & Low COD stream), which is dewatered using screw presses and utilized in-house for vermicomposting. The Unit has not obtained authorization for generation, storage and utilization of ETP secondary sludge and is utilizing the same without following any approved SOP. Further, the Unit is not maintaining proper records relating to the generation, storage, and utilization of the secondary sludge.*
3. As per the Annual Return (Form-4), during the financial year 2024–25, the unit generated 0.520 KL per annum of hazardous waste under Category 5.1 (Used Oil) against the authorized quantity of 0.6 KL per annum. The

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hazardous waste under Category 5.1 is collected, stored in drums, and sold to authorized recyclers.

4. Further, Hazardous waste under Category 5.2 (Wastes/Residues containing oil) was generated to the extent of 0.64 MT per annum, against the authorized quantity of 1.0 tonne per annum, and is periodically sent for disposal to the TSDF at Dera Bassi, District Mohali (Punjab), operated by M/s Re-Sustainability Limited.
5. The Hazardous waste under Category 33.1 (Empty containers contaminated with chemicals) was generated to the extent of 600 numbers per annum, against the authorized quantity of 700 numbers per annum, and is disposed of by sale to authorized recyclers.
6. The Hazardous waste under Category 32.3 (Process AOX Sludge, Primary sludge) is generated to amount of 25,080 MT per annum (approximately 68.712 MT/day) against the authorized quantity of 85 tonnes per day. This category Hazardous waste (32.3) is stored on a concrete, impervious floor and utilized in-house in board manufacturing machines for production of boards.
7. The unit has provided two silos of 225 m³, 250 m³ capacities respectively for storage of the ash generation from the power boilers. The fly ash generated from the boiler is sent to cement plant as informed by the representative of the Unit. The remaining quantity of the bottom ash used for filling low-lying areas within the factory premises and outside as per requested given by the intenders.
8. The unit has signed an agreement with M/s UltraTech Cement Ltd., Nalagarh (H.P) on 02.11.2022 for the selling and lifting of fly ash generated from its in-house boilers, which is valid up to 31.12.2025.

4.4 Groundwater Monitoring:

The unit has installed a total of eighteen (18) piezometer wells for groundwater monitoring, out of which four (04) piezometer wells are located within the premises and fourteen (14) piezometer wells are located outside the premises. Further, in compliance with the directions of CPCB, the unit has enhanced the two number of piezometer wells in the command area where treated effluent is utilized for irrigation from twelve (12) to fourteen (14). Two new piezometer wells (Nos. 17 and 18) have been installed at downstream gradients away from the unit premises for regular groundwater quality monitoring. During the site visit, the Joint Team verified the installation of these two new piezometer wells and collected groundwater samples from the same to assess groundwater quality.

The Joint Team randomly selected total six (06) piezometer wells three (03) sampling locations within the industry premises and three (03) sampling locations outside the unit premises and collected groundwater samples for analysis of groundwater quality, as summarized in **Table 9**.

Table 9: Locations for monitoring ground water quality

S. No	Sample Codes	From Groundwater Monitoring through Piezometer wells (Inside & Outside Premises)	Piezometer Well Depth (m bgl, as informed by the UNit)	Physical appearance	Geo-Coordinates	
					Latitude	Longitude
1.	GWK-13	From Piezometer Well inside the unit premise Near UASB Reactor	40m	Colourless & Odourless	31.3084	76.0757
2.	GWK-14	From the Piezometer well installed inside the unit premise near Canteen and ETP area	40m	Colourless & Odourless	31.3069	76.0751
3	GWK-15	From the Piezometer well installed inside the unit Near Raw material Storage yard	40m	Colourless & Odourless	31.3033	76.0760

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4	GWK-02	From the Piezometer Well installed outside the unit premise located at Jajjon Road Village- Rampur	30m	Colourless & Odourless	31.2733	76.1345
5	GWK-17	From the Piezometer Well installed outside the unit premise located at Village Possi Road Saila Khurd (Down Stream)	40m	Colourless & Odourless	31.2815	76.0455
6	GWK-18	From the Piezometer Well installed outside the unit premise located at Village Khutti Paddi Saila Khurd (Down Stream)	40m	Colourless & Odourless	31.2931	76.0456

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The ground water samples collected from the piezometer wells were analyzed in the CPCB Head Office, Delhi laboratory by adopting APHA standard methods. The analysis results of the groundwater samples (piezometer wells) are given in Table 10 & Table 11 for physico-chemical parameters, Table 12 for heavy metal parameters and Table 13 for Sodium Absorption Ration (SAR) parameters.

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Table 10: Results of Physico-Chemical Parameters Analysis in Groundwater Samples (Piezometer Wells)

Piezometer wells / Sample Codes	Results of Physico-Chemical Parameters and AOX Analysis in Groundwater Samples (Piezometer Wells)								
	pH	EC	TDS	COD	Chloride	SO ₄	F	Colour	AOX
GWK-13	7.5	759	388	3.28	20	08	BDL	BDL	BDL
GWK-14	7.5	1105	574	3.12	84	21	BDL	BDL	BDL
GWK-15	7.4	629	348	08	135	18	0.29	BDL	0.919
GWK-02	7.4	491	292	04	09	08	BDL	BDL	BDL
GWK-17	7.7	136	68	17	16	07	BDL	BDL	BDL
GWK-18	7.7	680	388	08	10	05	BDL	BDL	0.296
Acceptable limit BIS 10500:2012	6.5-8.5	--	500	--	250	200	1.0	05	--
Permissible Limits BIS: 10500:2012	No relaxation	--	2000	--	1000	400	1.5	15	--

All values are in mg/l except EC- μ S/cm and Colour –Hazen BDL-Below Detection Limit

Table: 11 Results of Physico-Chemical Parameters Analysis in Groundwater Samples (Piezometer Wells)

Piezometer wells/ Sample Codes	Results of Physico-Chemical Parameters Analysis in Groundwater Samples from Piezometer Wells							
	NO ₃ -N	NH ₃ -N	Total Alkalinity	Total Hardness	Ca	Mg	Boron	Phenolic compounds (C ₆ H ₅ OH)
GWK-13	BDL	BDL	369	253	70	19	4.43	BDL
GWK-14	0.34	BDL	388	338	111	15	BDL	BDL
GWK-15	0.43	BDL	372	393	117	24	8.99	BDL
GWK-02	8.33	BDL	416	322	118	6	BDL	BDL
GWK-17	0.33	0.44	97	81	28	3	BDL	BDL
GWK-18	BDL	BDL	352	258	81	13	BDL	BDL
Acceptable limit	45	0.5	200	200	75	30	0.5	0.001

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Permissi ble limit BIS 10500:20 12	NR	NR	600	600	200	100	1.0	0.002

*NR- No Relaxation , All values are in mg/l

Table-12: Heavy Metal Analysis Results in Groundwater samples from
Piezometer wells

Piezomet er wells/ Sample Codes	Results of Heavy Metal Analysis in Groundwater Samples from Piezometer Wells										
	Cr	Mn	Ni	Fe	Se	Zn	Cd	Cu	Mo	As	Hg
GWK-13	BD L	BD L	BD L	0.23 3	BD L	BD L	BDL	BDL	BD L	BDL	BDL
GWK-14	BD L	BD L	BD L	0.48 7	BD L	BD L	BDL	BDL	BD L	BDL	BDL
GWK-15	BD L	0.1 4	BD L	0.57 0	BD L	2.4 4	BDL	BDL	BD L	BDL	BDL
GWK-02	BD L	BD L	BD L	BDL	BD L	BD L	BDL	BDL	BD L	BDL	BDL
GWK-17	BD L	0.1 2	BD L	0.25 3	BD L	BD L	BDL	BDL	BD L	BDL	BDL
GWK-18	BD L	0.1 2	BD L	0.48 5	BD L	BD L	BDL	BDL	BD L	BDL	BDL
Acceptab le limit(105 00:2012)	0.0 5	0.1 0	0.02	0.30	0.0 1	05	0.00 3	0.05	0.0 7	0.01	0.00 1
Permissi ble Limit (10500:2 012)	NR	0.3 0	NR	NR	NR	15	NR	NR	NR	0.05	NR

*NR- No Relaxation All values are in mg/l

Table 13: Analysis Results of Sodium Adsorption Ratio (SAR) in
ground water samples

Piezometer wells	GWK-	GWK-	GWK-	GWK-	GWK-	GWK-
Sample Codes	13	14	15	02	17	18

Sodium Adsorption Ratio (SAR)	2.06	2.97	2.48	1.27	1.01	1.82
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The results of analysis of ground water samples drawn from piezometers indicate that:

- TDS concentrations at five locations were found to be within the acceptable limit of 500 mg/L, however, at one location (GWK-14, inside the premises), the TDS concentration 574 mg/l exceeded the acceptable limit prescribed for drinking water in IS 10500 (2012) but remained within the permissible limit of 2000 mg/L, which is applicable only when no alternate source is available.
- The Chemical Oxygen Demand (COD) in groundwater samples collected from three piezometer wells within the premises ranged between 3.12 and 8.0 mg/L. However, COD concentrations in samples from three piezometer wells located outside the premises ranged between 4.0 and 17 mg/L, indicating the presence of oxidizable pollutants including both biodegradable and non-bio-degradable.
- The AOX was detected in two piezometers: i) one piezometer well within the premises (GWK-15) with AOX concentration of 0.919 mg/l and ii) one piezometer well outside the premises (GWK-18) with AOX concentration 0.296 mg/l indicating that possible impact of pulp & paper industrial effluent.
- Calcium concentrations in the samples collected from 04 piezometers : two piezometer wells in the premises i.e GWK-14 (111 mg/l) and GWK-15 (117 mg/l) and two piezometer wells outside the premises i.e. GWK-02 (118 mg/l) and GWK-18 (81 mg/l), were found exceeding the acceptable limit of 75 mg/l.
- Iron concentrations in groundwater samples collected from two piezometer wells located in the premises i.e. GWK-14 (0.487 mg/l) and GWK-15 (0.570 mg/l) and one piezometer well located outside the premise i.e, GWK-18 (0.485 mg/L), were exceeding the acceptable limit of 0.30 mg/l as specified in BIS IS 10500:2012.
- Manganese concentration in groundwater samples from one piezometer well within the premises i.e GWK-15 (0.14 mg/l) and two piezometer wells located outside the premises i.e GWK-17 (0.12 mg/l) and GWK-18 (0.12 mg/L) was found exceeding the acceptable limit of 0.10 mg/l.

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- The boron concentrations at two piezometer wells within the premises locations GWK-13 (4.43 mg/l) and GWK-15 (8.99 mg/l) were found to exceed the acceptable and permissible limits, respectively.
- The Sodium Adsorption Ratio (SAR) values in all the ground water were found in the range of 1.01 to 2.97, which falls under the Ideal or Excellent category for irrigation purpose.

While the presence of some parameters in the ground water samples such as Mn may be attributed to geo-genic reasons, the site specific presence of other parameters at elevated concentration such as COD, AOX, Boron may indicate the impact of pulp & paper industrial effluent and solid waste on the ground water quality.

The ground water analysis results and the photographs taken by the Joint Team are attached as **Annexure-14** and **Annexure-15** respectively.

5.0 Suggestions of the Joint team:

1. The unit shall deposit the Environmental Compensation amount of ₹282.60 lakhs with the Punjab Pollution Control Board (PPCB) in compliance with the Hon'ble NGT order dated 10.10.2025.
2. The Unit shall ensure proper operation & maintenance of Effluent Treatment Plant (ETP) so as to achieve prescribed effluent standards COD, BOD and Total Dissolved Solids (TDS).
3. The Unit shall install a requisite fine screen at the inlet of the low COD stream for effective separation of floating materials.
4. The Unit shall ensure proper calibration of effluent online system, gas analyser installed at Power boilers and recovery furnace boilers, as per CPCB calibration protocol, so as to obtain continuous reliable accurate results.
5. The Unit shall obtain authorization for generation, storage and utilization of secondary sludge of ETP (Hazardous waste category-35.3) under the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 from PPCB.
6. The unit shall make requisite arrangements for utilization of ETP secondary sludge as fuel in power boiler/ recovery boiler in accordance with CPCB Hazardous waste Utilization SOPs guidelines and shall maintain proper records relating to the generation, storage, and utilization of the secondary sludge.

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7. The Unit shall make proper disposal of the effluent so as to ensure that no stagnation occurs inside industrial premises plantation during rainy season and no demand period.
8. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of re-circulation system / effluent treatment plant, as per Guidelines prescribed by CPCB.
9. The industry shall submit plan for disposal of treated effluent during no demand period.
10. The Unit shall ensure that bottom ash is not dumped in an unscientific manner within the premises, in low-lying areas, or outside the premises, so as to prevent groundwater impact and minimize air quality problems in the surrounding area.
11. The Unit shall carry out a detailed study of Adsorbable Organic Halides (AOX), boron, Chemical Oxygen Demand (COD), Total Dissolved Solids (TDS), Manganese (Mn), and iron (Fe) in groundwater of the surrounding area, including monitoring through Piezometer wells located inside and outside the premises, to identify the source, extent, and potential pathways of contamination.
12. The Unit shall conduct six-monthly AOX analysis in soil and irrigation water, in compliance with the Environmental Clearance (specific conditions) granted by MoEF&CC (vide F.No. J-11011/344/2008-I.A(I) dated 14.06.2017) to the unit, and shall submit the reports to the Regional Office of MoEF&CC.
13. The Unit shall conduct an annual soil bioaccumulation study in the surrounding agricultural fields to evaluate the potential build-up of toxic chemicals and associated environmental risks, in compliance with the Environmental Clearance (specific conditions) granted by MoEF&CC (vide F.No. J-11011/344/2008-I.A(I) dated 14.06.2017) to the unit, and shall submit the reports to the Regional Office of MoEF&CC.
14. In view of the facts the ground water was found contaminated in the samples collected by the Joint Team of CPCB & PPCB, the Unit shall submit a DPR for remediation of ground water/contaminated area in & around the premises and execute the work in the supervision of Punjab Pollution Control Board, in a time bound manner.

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6.0. Action Taken Report:

The Hon'ble NGT has also directed to file the action taken report after the Joint Inspection by a team of CPCB and PPCB. The following actions have been taken so far:

6.1. Recovery of Environmental Compensation:

Environmental Compensation amounting to Rs. 282.60 Lakh (calculated by the joint committee of CPCB and PPCB) for violation of environmental norms and causing damage to the environment for the period from 27.05.2018 to 31.03.2019 has been imposed by the Hon'ble National Green Tribunal vide order dated 10.10.2025 passed in OA No. 850 of 2018. The PPCB has recovered an amount of Rs. 94.20 Lakh vide cheque dated 20.04.2026 deposited by the Industry.

6.2. Action taken for the violations/shortcomings observed by the Joint Team of CPCB and PPCB:

The matter regarding violations/shortcomings observed by the Joint Team of CPCB and PPCB during joint inspection dated 02.12.2025 and 23.12.2025 was taken up by PPCB.

In this regard, the industry was given personal hearing on 09.06.2026 in the matter for notice under section 33-A of the Water Act, 1974 and section 31-A of the Air Act, 1981, along with Show Cause Notice for revocation of Consent to Operate under the Water Act, 1974 and Air Act, 1981 (attached as **Annexure-16**). The proceedings of the said personal hearing were issued to the industry vide Board letter No. 2140 dated 26.06.2026. (attached as **Annexure – 17**).

The following relevant decisions besides others were taken during the said hearing:

1. The industry shall take all necessary corrective measures to rectify the deficiencies observed by the joint team (CPCB & PPCB) as well as by the special team during its visit dated 25.03.2026, within a period of two months.
2. Environmental Compensation to be imposed upon the industry regarding violations observed by the Joint Team of CPCB & PPCB. Environmental Engineer, Regional Office, Hoshiarpur shall assess the Environmental Compensation and get the same verified from EC verification committee and ensure to issue order in this regard, within one month.
3. The industry shall deposit balance Environmental Compensation amount of Rs. 188.40 lacs within one month to the Regional Office, Hoshiarpur, failing which appropriate action shall be initiated as per provisions of the Environmental Laws.

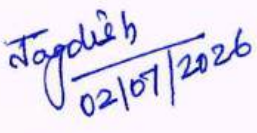
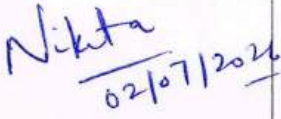
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Accordingly, the above action has been initiated by PPCB in pursuance of the violations/shortcomings observed by the Joint Team of CPCB and PPCB, and the same may kindly be taken on record.

Joint Team:

S. No	Name & Designation	Signature
1	Er. J.P. Meena, Additional Director (Sc-E), CPCB Regional Directorate, Chandigarh	 02/07/2026
2	Er. Rubal Goyal, PPCB Regional Officer, Hoshiarpur	
3	Er. Harsimran Singh, AEE, PPCB Regional Office, Hoshiarpur	
4	Ms. Nikita Grover, Sc-B, CPCB Regional Directorate, Chandigarh	 02/07/2026

Annexure 1

Compliance of General Conditions of CTO granted under Water Act, 1974:

S. No	Water Consent General Conditions	Compliance Status (as verified on 02.12.2025 and 23.12.2025)
1.	This consent is not valid for getting power load from the Punjab State Power Corporation Ltd. or for getting loan from the financial institutions.	As informed by the unit representative, CTO has not been used for getting power load from the Punjab State Power Corporation Ltd.
2.	The industry shall apply for renewal /extension of consent at least two months before expiry of the consent.	The industry has valid CTO under Water Act, 1974 vide no. CTOW/Varied/PBIP/HSP/2025/2505663748 and under Air Act, 1981 vide no CTOA/Varied/PBIP/HSP/2025/2505389610 dated 20.06.2025, both valid upto 31.03.2027.
3.	The industry shall ensure that the effluent discharging through the authorized outlet shall confirm to the prescribed standards as applicable from time to time.	Not Complied. The unit was found not complying with the prescribed standards for treated effluent for BOD (72 mg/l > prescribed standards 30 mg/l) and COD (379 mg/l > prescribed standards 350 mg/l) parameters. The limit has been prescribed for TDS Parameter in CPCB's <i>Guidelines for Utilisation of Treated Effluent in Irrigation</i> . The Unit was found non-complying with the limit prescribed for TDS (2160 mg/l >2100 mg/l) parameter, for using the treated effluent in irrigation. However, Sodium Absorption Ratio is 5.36 < 18, which is complying with Parameter in CPCB's <i>Guidelines for Utilisation of Treated Effluent in Irrigation</i> .
4.	The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.	Complied. The unit has developed suitable plantation along the boundary of the industrial premises. Further, as reported, a greenbelt covering an area of about 117 Acres has been developed within the plant premises.

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5.	The achievement of the adequacy and efficiency of the effluent treatment plant / pollution control devices / recirculation system installed shall be the entire responsibility of the industry.	The industry is responsible for ensuring the adequacy, efficiency, and proper operation of the effluent treatment plant, pollution control devices, and recirculation system at all times. Real time data of online monitoring system is transmitted to PPCB/CPCB server.
6	The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Wastes (Management, Handling and Trans boundary Movement) Rules, 2008 as amended time to time, without any adverse effect on the environment, in any manner.	Not Complied. The secondary ETP sludge, which falls under the category of hazardous waste, is being utilized in-house for Vermi-composting without obtaining the requisite authorization from the competent authority (PPCB) and without following approved SOP.
7.	The responsibility to monitor the effluent discharged from the authorized outlet and to maintain a record of the same rests with the industry. The Board shall only test check the accuracy of these reports for which the industry shall deposit the samples collection and testing fee with, the Board as and when required.	As informed by the representative of the Unit, the industry has been regularly carrying out self-monitoring and analysis of the effluent discharged from the authorized outlet, maintaining records thereof, and submitting the data to PPCB on a fortnightly basis. The unit is also depositing the requisite collection and testing fees with the Board as and when required.
8	The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30 th June of every year.	Complied, as informed by PPCB

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9.	That the industry shall submit a yearly certificate to the effect that no addition / up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent	No yearly certificate is being submitted by the unit. Currently, The industry has valid CTO under Water Act, 1974 vide no. CTOW/Varied/PBIP/HSP/2025/2505663748 and under Air Act, 1981 vide no CTOA/Varied/PBIP/HSP/2025/2505389610 dated 20.06.2025, both valid upto 31.03.2027.
10.	During the period beginning from the date of issuance and the date of expiration of this consent, the applicant shall not discharge floating solids or visible foam.	Complied as observed during visit.
11.	Any amendments/revisions made by the Board in the tolerance limits for discharges shall be applicable to the industry from the date of such amendments / revisions.	NA
12.	The industry shall not change or alter the manufacturing process (es) so as to change the quality and/or quantity of the effluents generated without the written permission of the Board.	The unit has assured to comply with the same.
13.	Any upset conditions in the plant t/plants of the factory, which is likely to result in increased effluent and/or result in violation of the standards lay down by	The unit has assured to comply with the same. No such upset condition, in the plant/plants of the factory, has been reported by the unit or has come to the notice of the Board/its officers till date.

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	the Board shall be reported to the Environmental Engineer. Punjab Pollution Control Board of concerned Regional Office immediately failing which any stoppage and upset conditions that come to the notice of the Board/its officers, will be deemed to be intentional violation of the conditions of consent.	
14.	The industry shall provide terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.	Complied.
15.	The industry shall for the purpose of measuring and recording the quantity of water consumed and effluent discharged, affix meters of such standards and at such places as approved by the Environmental Engineer Punjab Pollution Control Board of the concerned Regional Office.	Complied. The unit has installed electromagnetic flow meters with totalizers at the tube wells for measuring water consumption and at the final outlet of the ETP for measuring wastewater generation, as well as on the treated water distribution system used for irrigation purposes within and outside the premises, and records of the same are being maintained. It was further informed that the locations of the flow meters have been approved by the Environmental Engineer of the concerned Regional Office of the Punjab Pollution Control Board.

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16.	The industry shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.	The Unit is non-complying with regard to disposal of the secondary ETP sludge, which falls under the category of hazardous waste. This hazardous waste is being utilized in-house for Vermi-composting without obtaining the requisite authorization from the competent authority (PPCB) and without SOP. Records for the same are also not being maintained. The industry is maintaining records of the operation of the effluent treatment plant, including the quantity of chemicals and energy utilized for treatment and the sludge generated, to show regular and continuous operation of the pollution control equipment to the satisfaction of the Board. As per the records, the total energy consumed for ETP operation in November was 989,922 kWh, and the primary sludge quantity was 10,600 MT, from which 5,251 MT of board was produced. These records are being submitted to PPCB on a monthly basis.
17.	The industry shall provide online monitoring equipment for the parameters as decided by concerned Regional Office with the effluent treatment plant/ Air pollution control devices installed, if applicable.	Complied. On the day of visit, committee observed that the unit has installed online continuous effluent monitoring system (OCEMS) at mixing Tank (final outlet of ETP) for measuring pH, TSS, COD, BOD, online emission monitoring for measuring PM, SO₂ and NO_x at the power boilers and recover boilers and is connected to CPCB / PPCB server.
18.	The pollution control devices shall be interlocked with the manufacturing process of the industry.	Complied.
19.	The authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board	Complied.

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20.	The industry shall comply with the conditions imposed by the SEIAA / MOEF in the environmental clearance granted to it as required under EIA notification dated 14/9/06, if applicable.	The unit has obtained Environmental Clearance vide letter no. 11.1 / 1011 / 344 / 2008-1A.II (1) dated 14.06.2017. Six-Monthly Compliance and Monitoring Reports are being submitted by the unit to the Integrated Regional Office, MoEF&CC, CPCB, and PPCB as required under the conditions of the Environmental Clearance granted to the industry dated 14.06.2017. The MoEF&CC Regional Office, Chandigarh has issued certified compliance report vide F. No.: 5-169/2009/RO(NZ)/eFile.
21.	The industry shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991	Complied.
22.	The industry shall not use any unauthorized out-let(s) for discharging effluents from its premises. All unauthorized outlets, if any, shall be connected to the authorized outlet within one month from the date of issue of this consent.	Complied.
23	The industry shall make necessary arrangements for the monitoring of effluent being discharged by the industry and shall monitor its effluents: -	
(i)	Once in Year for Small Scale Industries	Not applicable
(ii)	Four in a Year for Large / Medium Scale Industries.	Complied

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(iii)	The industry will submit monthly reading / data of the separate energy meter installed for running of effluent treatment plant /re-circulation system to the concerned Regional Office of the Board by the 5 th of the following month.	Complied. The data is being submitted by the unit on monthly basis.
24	The industry shall provide electromagnetic flow meters at the source of water supply, at inlet / outlet of effluent treatment plant within one month and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5 th of the following month.	The unit has assured to comply with the same.
25.	The Board reserves the right to revoke this consent at any time in case the industry is found violating any of the conditions of this consent and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time.	The unit is aware that the consent may be revoked in case of violations and therefore ensures continuous compliance with all applicable environmental regulations
26.	The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any	The unit acknowledged that the issuance of this consent does not convey any property right, whether real or personal, nor any exclusive privileges, and does not authorize any injury to private property, invasion of personal rights, or infringement of any Central, State, or Local Laws or Regulations.

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	injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.	
27.	The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural watercourse.	Acknowledged by the Unit.
28.	Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.	Acknowledged by the Unit.
29.	The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of septic tank.	No such arrangements in form of collection tank has been provided, however, the industry has sufficient vacant land within its premises.
30.	The diversion or bypass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except.	No instance of diversion or bypass of discharge from the facilities has been reported or observed. Hence, the condition stands complied with.

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(i)	Where unavoidable to prevent loss of life or some property damage or	As per PPCB's records, No such situation has arisen necessitating diversion or bypass of discharge to prevent loss of life or property damage. Hence, the condition stands complied with.
(ii)	Where excessive storm drainage or run off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.	As per PPCB's records No instance of excessive storm water drainage or runoff causing damage to facilities, requiring diversion or bypass of discharge, has been reported or observed. Hence, the condition stands complied with.
31.	The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.	The unit has assured to comply with the same.
32.	The industry shall comply with the code of practice as notified by the Government/ Board for the type of industries where the siting guidelines / code of practice have been notified	Complied.
33.	Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed of in such a manner to prevent any pollutants from such	Complied.

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	materials from entering into natural water.	
34.	The industry shall re-circulate the entire cooling water and shall also re-circulate /reuse to the maximum extent the treated effluent in processes	Complied.
35.	The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of re-circulation system / effluent treatment plant.	No such arrangements in form of collection tank has been provided.
36.	The industry shall make proper disposal of the effluent so as to ensure that no stagnation occurs inside and outside the industrial premises during rainy season and no demand period.	According to consent condition the unit has 117 acres land inside & 2050 acres outside respectively to handle the treated effluent further, at the time of the visit. However, the team observed stagnation of treated effluent within the plantation area.
37.	Where excessive storm water drainage or run off, would damage facilities necessary for compliance with terms and conditions of this consent, the applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.	As per PPCB's records, No instance of excessive storm water drainage or runoff causing damage to facilities, requiring diversion or bypass of discharge, has been reported or observed. Hence, the condition stands complied with.
38.	The industry shall submit a detailed plan showing therein the distribution system for conveying waste-water for application on land for irrigation along with	Complied. As informed by the unit, a pipeline network of approximately 15 km has been developed to convey treated wastewater for irrigation purposes based on farmers requests. Further, reported that irrigation management plan submitted to PPCB as per CPCB guideline.

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	the crop pattern for the year.	
39.	The industry shall ensure that the effluent discharged by it is toxicity free	Complied The unit has been carrying out six-monthly AOX analysis of both treated effluent and soil from the irrigated command area through an approved laboratory, as stipulated in the special conditions of the Environmental Clearance. Further committee also collected sample from agricultural fields and its analysis result was found within the prescribed limit. The bioaccumulation study conducted by Thapar Institute of Engineering and Technology, Patiala, indicates the absence of toxic chemical accumulation in the soil-crop-water system.
40.	The industry shall not irrigate the vegetable crops with the treated effluents which are used / consumed as raw.	Acknowledged by the Unit.
41.	Drains causing Oil & grease contamination shall will be segregated. Oil & grease trap shall be provided to recover Oil & Grease from the effluent.	Complied
42.	The industry shall establish sufficient number of piezometer wells in consultation with the concerned Regional Office, of the Board to monitor the impact on the Ground Water Quantity due to the industrial operations, and the monitoring shall be submitted to the Environmental Engineer of the concerned	Complied The unit has installed a total of 18 piezometer wells, comprising four (04) located inside the premises and fourteen (14) located outside the premises. It was informed that groundwater analysis reports are being submitted on a quarterly basis.

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	Regional Office by the 5 th of every month.	
43.	The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the consent and shall not carry out any expansion without the prior permission / NOC of the Board.	The unit has assured to comply with the same.

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Annexure-2

**Compliance of Specific Conditions of CTO Granted under the Water
(Pollution & Prevention Control) Act, 1974:**

S. No	Water Consent Special conditions	Compliance Status (as on dated 02.12.2025, 23.12.2025)
1.	This consent to operate is granted for the production of Writing and Printing Paper (@ 540 Metric Tonnes/Day, Captive @ 28 Megawatt (MW), Co-generation Power @ 10-Megawatt(MW), Agro Pulp @ 165 Metric Tonnes/Day, Hardwood Pulp @ 200 Metric Tonnes/Day, Conventional Chemical Recovery (CRP) for Black Liquor to White Liquor Recovery @ 580 Metric Tonnes/Day, only.	As informed by the unit representative, the unit is operating its production in accordance with the consented capacity obtained. The unit is operating its production in accordance with the consented capacity obtained. The industry has valid CTO under Water Act, 1974 vide no. CTOW/Varied/PBIP/HSP/2025/2505663 748 and under Air Act, 1981 vide no CTOA/Varied/PBIP/HSP/2025/25053896 10 dated 20.06.2025, both valid upto 31.03.2027.
2.	The industry shall comply conditions of Environmental Clearance granted to the industry dated 14.06.2017.	Six-Monthly Compliance and Monitoring Reports are being submitted by the unit to the Integrated Regional Office, MoEF&CC, CPCB, and PPCB as required under the conditions of the Environmental Clearance granted to the industry dated 14.06.2017. The MoEF&CC Regional Office, Chandigarh has issued certified compliance report vide F. No.: 5-169/2009/RO(NZ)/eFile.
3.	The industry shall also comply with conditions of no increase in pollution load issued to it vide letter no. 1036-39 dated 12.03.2025 by the Board.	The unit has obtained No increase pollution Load (NIPL) on 12.03.2025. However, the unit was found non-complying with NIPL conditions relating to Hazardous Waste Management Rules, EC/CTO conditions and CPCB/PPCB directions. The unit was found utilizing ETP secondary sludge without requisite

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		authorization/approved SOP, treated effluent was found exceeding BOD, COD and TDS limits and EC conditions regarding AOX analysis and soil bioaccumulation study were not complied with.
4	The industry shall regularly operate & maintain its Effluent Treatment Plant (ETP) and only treated effluent shall be discharged onto land for plantation conforming to the effluent standards prescribed by the Board for such discharges. Further, the industry shall maintain proper record regarding the operation of its Effluent Treatment Plant (ETP) at all times and make it available to the officer of the board during the conduct of visit.	Not complying with regard to achievement of prescribed standards of BOD, COD and TDS parameters, based on the analysis of samples of treated effluent collected by the Joint Team. The unit is maintaining records related to ETP operation, including flow, chemical consumption, power consumption, and sludge generation, which are made available to the Board officials during inspection. However, records for the primary sludge are being maintained and it is utilized in the in- house board manufacture plant. The Unit is non-complying with regard to disposal of the secondary ETP sludge, which falls under the category of hazardous waste. This hazardous waste is being utilized in-house for Vermi-composting without obtaining the requisite authorization from the competent authority (PPCB) and without SOP.
5	The treated effluent is used only for onto land for plantation and irrigation purposes by following the Comprehensive Irrigation Management Plan (IMP) to be prepared as per CPCB 'Guidelines for Utilization of Treated Effluent in Irrigation'	Complied. The unit has prepared a Comprehensive Irrigation Management Plan (IMP) for the utilization of treated industrial wastewater (17,000 m³/day) and treated domestic wastewater (114 m³ / day) by involving an agriculture expert. As per the consent conditions and CPCB guidelines, the treated effluent is to be utilized for plantation over 110 acres within the premises and for irrigation over approximately 2,050 acres in surrounding villages.

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6.	The industry will maintain the plantation area inside the premises.	Complied
7.	The record of the ETP sludge used for making in-house paper board and for selling to authorized board manufacturing units to be maintained. The same to be used only after obtaining and as per authorization granted by the Board.	Complied The unit has obtained authorization for utilization of primary sludge (Hazardous Waste Category 32.3 – process sludge containing adsorbable organic halides) with a permitted quantity of 31,025 TPA for manufacturing of boards within its premises. Records of the ETP sludge was maintained.
8.	Entire Black Liquor Solids will be distributed into all three process namely Conventional Chemical Recovery (CRP) for white liquor recovery, Soda Ash Recovery and Lignin Recovery.	Complied. The unit has installed three recovery processes a Conventional Chemical Recovery Plant (CRP) of 580 Tonne Solids per day of capacity for caustic soda recovery, a Soda ash Recovery Plant of 100 TPD capacity for black liquor recovery, and a Lignin Precipitation System (LPS) of 25 TPD capacity for lignin recovery. The Lignin Precipitation Plant (LPS) is operated as per market demand. The chemical recovery process recovers energy and chemicals which are being used back in the process.
9.	The industry shall dispose of all the hazardous waste as per the hazardous and other wastes (Management & Transboundary Movement) Rules, 2016 & Guidelines of CPCB after obtaining authorization from PPCB.	The Unit is non-complying with regard to disposal of the secondary ETP sludge, which falls under the category of hazardous waste. This hazardous waste is being utilized in-house for Vermi-composting without obtaining the requisite authorization from the competent authority (PPCB) and without SOP. All other categories of hazardous wastes are being disposed of as per Authorization granted by PPCB.
10	The industry shall ensure that no wastewater from its industrial premises/plantation area or otherwise find its way into storm water drain(s),	As per PPCB's records, No instance of discharge of wastewater into storm water drains, either directly or indirectly, has been reported or observed. Hence, the condition stands complied with.

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	directly or indirectly under any circumstance.	
11	The industry will stick to the production capacity viz-a-viz discharge mentioned in this consent and will not increase the same without the prior written permission of the Board.	Complied
12	The Project Proponent shall not discharge any effluent at any unauthorized place by any unauthorized means i.e. shall not discharge any wastewater in any drain/inland surface waters/drain/Choe/nallah/on to land for stagnation or outside its premise, any time, under any circumstances.	As per PPCB's records, No discharge of effluent at any unauthorized place or through unauthorized means has been reported or observed. Hence, the condition stands complied with.
13	The industry shall comply with the guidelines issued by the Punjab Water Regulation and Development Authority (PWRDA) for abstraction of ground water.	Complied The unit obtained permission on 28.09.2023 from the Punjab Water Regulation & Development Authority (PWRDA) for abstraction of 705,000 m³/month of groundwater from the 08 tube wells. The permission is valid up to 27.09.2026.
14	The industry shall recycle the entire quantity of cooling water (if any)	Complied.
15	The industry shall not make any expansion without prior permission of the Board.	As informed by industry representative that the unit has not carried out any expansion or modification without obtaining prior permission from the Board. The unit has assured to comply with the same. The industry has valid CTO under Water Act, 1974 vide no. CTOW/Varied/PBIP/HSP/2025/2505663 748 and under Air Act, 1981 vide no

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		CTOA/Varied/PBIP/HSP/2025/25053896 10 dated 20.06.2025, both valid upto 31.03.2027.
16	The industry shall not throw burn or bury any solid wastes in open, outside premises or in drain / water bodies.	As per PPCB's records, No instance of throwing, burning, or burying of solid waste in open areas, outside the premises, or in drains/water bodies has been reported or observed. Hence, the condition stands complied with.
17	The industry shall promote use of alternatives of single use plastics (SUP) and awareness to discourage use of plastic, through their Corporate Environment Responsibility (CER) activities.	As informed, the industry is promoting the use of alternatives to single-use plastics and creating awareness to discourage plastic use through its Corporate Environment Responsibility (CER) activities, including sensitization of employees, use of reusable materials, and awareness programmes within the premises.
18	The industry shall ensure that there are no usages of single use plastic thermocol disposable items such as water bottles / water pouches/water cups, plates, forks, spoons, straw etc. and single use decorating material made of plastic thermocol or any other non-biodegradable material in the premises.	As informed by the industry representative, the unit does not use any single-use plastic or thermocol disposable items such as pouches, cups, plates, forks, spoons, straws, or decorative materials made of plastic / thermocol or other non-biodegradable materials within the premises.
19	The industry shall comply with the provisions of Noise Pollution (Regulation & Control) Rules, 2000.	The unit is complying with the provisions of Noise Pollution (Regulation & Control) Rules, 2000.
20	The industry shall comply with the provisions of Solid Waste Management Rules, 2016.	Complied
21	The adequacy/ efficacy of the pollution control arrangements shall be the sole responsibility of the industry and the industry	The Unit was found Non-complying with regard to achievement of prescribed standards of BOD, COD and TDS parameters, based on

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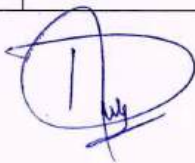
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	shall be bound to implement/ upgrade its pollution control arrangements as per the discretion of the Board to achieve the prescribed emission/ effluent standards, as amended from time to time.	the analysis of samples of treated effluent collected by the Joint Team
22	The industry shall ensure that the activity of unit does not create any nuisance in the surrounding areas and no public complaints are received.	The unit has assured to comply with the same.
23	The Consent is being issued to the industry based upon the documents/ information submitted by it along with the online application form. The Board would be at liberty to take penal action against the industry and its responsible/ concerned person(s) in case information/document is detected as incorrect /false / misleading at any point of time.	The industry acknowledged that the consent has been issued based on the documents and information submitted through the online application, and understands that the Board may take penal action in case any information or document is found to be incorrect, false, or misleading at any stage.
24	In case the industry fails to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention &Control of Pollution) Act, 1981, Environment (Protection) Act, 1986 and/or any other environmental law applicable to the project and Rules, Circulars & Directions issued by the Board from time to time,	The industry acknowledged that in case of non-compliance with the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981, Environment (Protection) Act, 1986, or any other applicable environmental laws, Rules, Circulars, and Directions issued by the Board from time to time, appropriate action as deemed fit may be taken by the Board.

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	action as deemed fit shall be taken against the industry.	
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Annexure-3

Compliance of General Conditions of CTO granted under Air Act, 1981

S.No	AIR CONSENT GENERAL CONDITIONS	Compliance Status (As on dated 02.12.2025 & 23.12.2025)
1.	This consent is not valid for getting power load from the Punjab State Power Corporation Ltd. or for getting loan from the financial institutions.	Complied, as informed by the unit representative
2.	The industry shall apply for renewal /extension of consent at least two months before expiry of the consent.	The industry has valid CTO under Water Act, 1974 vide no. CTOW/Varied/PBIP/HSP/2025/2505663748 and under Air Act, 1981 vide no CTOA/Varied/PBIP/HSP/2025/2505389610 dated 20.06.2025, both valid upto 31.03.2027.
3.	The industry shall not violate any of the norms prescribed under the Air (Prevention & Control of Pollution) Act, 1981, failing which, the consent shall be cancelled / revoked.	The unit has assured to comply with the same.
4.	The achievement of adequacy and efficiency of the air pollution control devices installed shall be the entire responsibility of the industry.	Acknowledged by the Industry.
5.	The authorized fuel being used shall not be changed without the prior written permission of the Board.	The unit is using approved fuel.

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6.	The industry shall not discharge any fugitive emissions. All gases shall be emitted through a stack of suitable height, as per the norms fixed by the Board from time to time.	The unit has provided proper stack height, as per norms.
7.	The industry shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets.	Complied.
(i)	Specifications of the port-holes shall be as under: The sampling ports shall be provided at least 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section, the equivalent diameter (De) shall be calculated from the following equation to determine upstream, downstream distance: - $De = 2 LW / (L+W)$ Where L= length in mts. W= Width in mts.	Compiled
(ii)	The sampling port shall be 7 to 10 cm in diameter.	Complied
8.	The industry shall put display Board	Complied

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	indicating environmental data in the prescribed format at the main entrance gate.	
9.	The industry shall discharge all gases through a stack of minimum height as specified in the following standards laid down by the Board.	Complied
(i)	Stack height for boiler plants.	Complied
(ii)	For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation.	Complied
(iii)	Stack height for diesel generating sets.	Complied
10.	The pollution control devices shall be interlocked with the manufacturing process of the industry to ensure its regular operation.	Complied
11.	The existing pollution control equipment shall be altered or replaced in accordance with the directions of the Board, and no pollution control equipment or chimney shall be altered or as the case may be erected or re-erected except with the	Complied At the time of visit, no alteration, addition, or modification in the existing pollution control equipment or chimney was observed.

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	prior approval of the Board.	
12.	The industry will provide canopy and adequate stack with the D.G sets so as to comply with the provision of notification No GSR-371 E dated 17-5-2002(amended from time to time) issued by MOEF under Environment (Protection) Act, 1986.	Complied DG set meets notifies MOEF&CC standards.
13.	The Govt. of Punjab, Department of Science, Technology & Environment vide its notification No.4/46/92-3ST/2839 dt. 29/12/1993 has put prohibition on the use of rice husk as fuel after 1.4.1995 except the following: - (i) In the form of briquettes and use of rice husk in fluidized bed combustion. So, the industry shall make the necessary arrangement to comply with the above notification.	Complied
14.	The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year.	The unit has assured to comply with the same.

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15.	That the industry shall submit a yearly certificate to the effect that no addition / up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.	No such certificate is being submitted by the unit on yearly basis. Currently, The industry has valid CTO under Water Act, 1974 vide no. CTOW/Varied/PBIP/HSP/2025/2505663748 and under Air Act, 1981 vide no CTOA/Varied/PBIP/HSP/2025/2505389610 dated 20.06.2025, both valid upto 31.03.2027.
16.	a) The industry shall ensure that at any time the emission do not exceed the prescribed emissions standards laid down by the Board from time to time for such type of industry /emissions.	The unit has assured to comply with the same.
	b) The industry shall ensure that the emissions from each stack shall conform to the following emission standards laid down by the Board in respect of the Industrial Boilers.	Complied The analysis results of the monitoring carried out by PPCB team indicate the unit is complying with prescribed emission norms of Boilers emissions, Recovery boilers and Lime Kiln.
17.	The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008, without any adverse effect on the	The Unit is non-complying with regard to disposal of the secondary ETP sludge, which falls under the category of hazardous waste. This hazardous waste is being utilized in-house for Vermi-composting without obtaining the requisite authorization from the competent authority (PPCB) and without SOP. All other categories of hazardous wastes are being disposed of as per Authorization granted by PPCB.

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	environment, in any manner.	
18.	The air pollution control equipments shall be kept at all time in good running condition and. (i)All failures of control equipments. (ii)The emissions of any air pollutant into the atmosphere in excess of the standards lay down by the Board occurring or being apprehended to occur due to accident or other unforeseen act or event. 'Shall be intimated through fax to the concerned Regional Office as well as to the Director of Factories, Punjab, Chandigarh as required under rule 10 of the Punjab State Board for the Prevention and Control of Air Pollution Rules, 1983.	Complied. No failure or accidental emission exceeding prescribed standards has occurred, as per PPCB's records.
19.	The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.	Complied The unit has developed suitable plantation along the boundary of the industrial premises. Further, As per details shared, the greenbelt covering an area of about 117 Acres has been developed within the plant premises.
20	The industry shall submit a site emergency plan approved by the Chief	Complied (Annexure-)

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	Inspector of Factories, Punjab as applicable.	
21	The industry shall comply with the conditions imposed by the SEIAA/MOEF in the Environmental Clearance granted to it as required under EIA notification dated 14/9/06, if applicable.	Complied. The unit has obtained Environmental Clearance vide letter no. 11.1 / 1011 / 344 / 2008-1A.II (1) dated 14.06.2017. Six-Monthly Compliance and Monitoring Reports are being submitted by the unit to the Integrated Regional Office, MoEF&CC, CPCB, and PPCB as required under the conditions of the Environmental Clearance granted to the industry dated 14.06.2017. The MoEF&CC Regional Office, Chandigarh has issued certified compliance report vide F. No.: 5-169/2009/RO(NZ)/eFile.
22	The industry shall make necessary arrangements for the monitoring of stack emissions and shall get its emissions analyzed from lab approved / authorized by the Board. :- (i) Once in Year for Small Scale Industries. (ii) Twice/thrice/four time in a Year for Large/Medium Scale Industries.	Complied The unit has been carried out monitoring of stack emission by NABL / EPA approved laboratory as well as quarterly monitored by PPCB.
23	The industry shall maintain the following record to the satisfaction of the Board:- (i) Log books for running of air pollution control devices or pumps/motors used for it. (ii) Register showing the result of various	Complied

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	tests conducted by the industry for monitoring of stack emissions and ambient air. (iii) Register showing the stock of absorbents and other chemicals to be used for scrubbers.	
24.	The industry will install the separate energy meter for running pollution control devices and shall maintain record with respect to operation of air pollution control device so as to satisfy the Board regarding the regular operation of air pollution control device and monthly reading / record may be sent to the Board by the fifth of the following month.	Complied The industry submits required records on monthly basis.
25.	The industry shall provide online monitoring system as applicable, for in stack emission and shall maintain the record of the same for inspection of the Board Officers.	Complied The unit has installed online emission monitoring systems at all stacks as specified in CPCB's guidelines. The data from these systems are connected to the CPCB / PPCB servers for continuous monitoring
26.	The Board reserves the right to revoke the consent granted to the industry at any time, in case the industry is found violating the provisions of Air (Prevention & Control	As informed, the unit is aware that consent may be revoked in the event of violations under the Air Act; hence, it has undertaken to implement all necessary measures to ensure that no such violations occur.

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	of Pollution) Act, 1981 as amended from time to time.	
27	The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.	As informed, the unit abides by the all additional conditions and directions issued by the Board under the provisions of the Air Act, 1981.
28	Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.	The unit acknowledged this condition and remains accountable for compliance with all applicable environmental laws and regulations.
29	Any amendments/revisions made by the Board / CPCB /MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions	As informed that the unit ensures compliance with any updated standards and revises its operations accordingly.
30	The industry shall dispose of its solid waste generated by the burning of fuel in an Environmentally Sound Manner within the premises /outside as approved by the Board, to avoid public	Complied The unit get an agreement with M/s UltraTech Cement Ltd., Nalagarh (H.P) for the sale and lifting of fly ash generated from its in-house boilers. Further as informed that the bottom ash is disposed of in an environmentally sound manner for filling of low-lying areas both inside and outside the

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	nuisance and air pollution problem in the area.	premises. Records of the same were maintained. Being complied with.
31	The industry shall ensure that no air pollution problem or public nuisance is created in the area due to the discharge of emissions from the industry.	The unit has assured to comply with the same.
32	The industry shall provide adequate arrangement for fighting the accidental leakage/discharge of any air pollutant /gas / liquids from the vessels, mechanical equipment's etc, which are likely to cause environmental pollution.	As informed, the unit has provided an adequate fire-fighting arrangement, which includes a network of 113 fire hydrant points, 651 fire extinguishers, and 2 fire tenders to ensure prompt response and effective control in case of any potential fire hazards.
33.	The industry shall not change or alter the manufacturing process (es) and fuel so as to change the quality / quantity of emissions generated without the prior permission of the Board.	The unit has not changed or alter the manufacturing process (es) till date. The unit has assured to comply with the same.
34.	The industry shall earmark a land within their premises for disposal of boiler ash in an environmentally sound manner, and / or the industry shall make necessary arrangements for proper disposal of fuel	Complied as observed during visit.

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	ash in a scientific manner and shall maintain proper record for the same, if applicable.	
35.	The industry shall obtain and submit Insurance cover under the Public Liability Insurance Act, 1991.	Complied
36.	The industry shall provide proper and adequate air pollution control arrangements for control emission from its fuel handling area, if applicable.	The industry has provided water sprinkling system and an anti-smog gun to control fugitive emissions at the source in the fuel handling area to minimize emissions and prevent fugitive dust generation
37.	The industry shall comply with the code of practice as notified by the Government/Board for the type of industries where the siting guidelines / Code of Practice have been notified.	Complied.
38.	The industry shall not cause any nuisance/traffic hazard in vicinity of the area.	The unit has assured to comply with the same.
39.	The industry shall ensure that the noise & air emission from D.G. sets do not exceed the standards prescribed for D.G. sets by the Ministry of Environment & Forests, New Delhi.	The D.G. sets are provided with acoustic enclosures and adequate stack height as per CPCB /MoEF&CC norms.
40.	The industry shall ensure that there will not be significant	No visible fugitive emissions were observed during the inspection.

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	visible dust emissions beyond the property line	
41.	The industry shall provide adequate and appropriate air pollution control devices to contain emissions from handling, transportation and processing of raw material & product of the industry.	The industry has provided requisite air pollution control systems, including Electrostatic Precipitators (ESPs) for power / Recovery boilers, cyclones, and bag filters, for control of emissions. The measures such as covered conveyors, water sprinkling systems, dust suppression arrangements, and enclosures at material handling and processing areas have also been provided.
42.	The industry shall ensure that its production capacity does not exceed the capacity mentioned in the consent and shall not carry out any expansion without the prior permission / NOC of the Board.	The unit has assured to comply with the same.

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Annexure-4

Compliance of Special Conditions of CTO granted under Air Act, 1981

S. No.	Air Consent Special conditions	Compliance Status (as on dated 02.12.2025 and 23.12.2025)
1.	This consent to operate is granted for the production of Writing and Printing Paper (@ 540 Metric Tonnes/Day, Captive @ 28 Megawatt, Co-Generation Power @ 10 Megawatt, Agro Pulp @ 165 Metric Tonnes/Day, Hardwood Pulp @ 200 Metric Tonnes/Day, Conventional Chemical Recovery (CRP) for Black Liquor to White Liquor Recovery @ 580 Metric Tonnes/Day, only.	Complied. Operating within consented limit
2.	The industry shall comply conditions of Environmental Clearance granted to the industry dated 14.06.2017.	The unit has obtained Environmental Clearance vide letter no. 11.1 / 1011 / 344 / 2008-1A.II (1) dated 14.06.2017. Six-Monthly Compliance and Monitoring Reports are being submitted by the unit to the Integrated Regional Office, MoEF&CC, CPCB, and PPCB as required under the conditions of the Environmental Clearance granted to the industry dated 14.06.2017. The MoEF&CC Regional Office, Chandigarh has issued certified compliance report vide F. No.: 5-169/2009/RO(NZ)/eFile.
3.	The industry shall also comply with conditions of no increase in pollution load issued to it vide letter no. 1036-39 dated 12.03.2025 by the Board.	The unit has assured to comply with the same.

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4	The record of the ETP sludge used for making in-house paper board and for selling to authorize board manufacturing units to be maintained. The same to be used only after obtaining and as per authorization granted by the Board.	Complied The unit has obtained authorization for utilization of primary sludge (Hazardous Waste Category 32.3 – process sludge containing adsorbable organic halides) with a permitted quantity of 31,025 TPA for manufacturing of boards within its premises.
5.	Entire Black Liquor Solids will be distributed into all three process namely Conventional Chemical Recovery (CRP) for white liquor recovery, Soda Ash Recovery and Lignin Recovery.	Complied. The unit has installed three recovery processes a Conventional Chemical Recovery Plant (CRP) of 580 TPD solids capacity for caustic soda recovery, a Soda ash Recovery Plant of 100 TPD capacity for black liquor recovery, and a Lignin Precipitation System (LPS) of 25 TPD capacity for lignin recovery. The Lignin Precipitation Plant (LPS) is operated as per market demand. The chemical recovery process recovers energy and chemicals which are being used back in the process.
6.	The industry shall operate its Air Pollution Control Device (APCD) regularly and efficiently and shall maintain record regarding operation of the same.	As informed that the industry is operating its Air Pollution Control Devices (APCDs) regularly and efficiently. Logbooks and records related to the operation, maintenance, and performance of the APCDs are being properly maintained and made available for inspection.
7	The industry shall ensure that the emissions from each stack shall conform to the emission standards laid down by the Board from time to time.	The emissions from each stack were found within the prescribed standards laid down by the Board, as confirmed through periodic monitoring by PPCB / NABL-approved laboratories.
8.	The industry shall ensure that no black smoke shall be emitted from the stack of the industry at any time.	Complied

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9.	The industry shall not use any un-authorized fuel and shall use fuel only for which consent is granted by the Board.	Complied. The industry is using authorized fuels as specified in the Consent to Operate.
10	The industry shall not install any additional boiler / furnace without the prior written permission of the Board.	Complied
11	The industry will stick to the production capacity viz-a-viz air polluting machinery mentioned in this consent and will not increase the same without the prior written permission of the Board.	The unit has assured to comply with the same. Currently, The industry has valid CTO under Water Act, 1974 vide no. CTOW/Varied/PBIP/HSP/2025/2505663748 and under Air Act, 1981 vide no CTOA/Varied/PBIP/HSP/2025/2505389610 dated 20.06.2025, both valid upto 31.03.2027.
12.	The industry shall comply with the instructions issued by the Board vide office order no. Admn. /SA-2 / F.No.783 / 2010 /448 dated 8 / 6 / 2010 regarding DG sets.	Complied The industry has complied with the instructions issued by PPCB vide office order dated 08.06.2010 regarding D.G. sets. Acoustic enclosures, adequate stack height, noise and emission control measures have been provided.
13.	The industry shall not use any un-authorized fuel and shall use fuel only for which consent is granted by the Board.	Complied
14.	The industry shall not make any expansion without prior permission of the Board.	The unit has assured to comply with the same. Currently, The industry has valid CTO under Water Act, 1974 vide no. CTOW/Varied/PBIP/HSP/2025/2505663748 and under Air Act, 1981 vide no CTOA/Varied/PBIP/HSP/2025/2505389610 dated 20.06.2025, both valid upto 31.03.2027.
15.	The industry shall not throw, burn or bury any solid wastes in open,	Complied

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	outside premises or in drain / water bodies.	
16.	The industry shall promote use of alternatives of single use plastics (SUP) and awareness to discourage use of plastic, through their Corporate Environment Responsibility (CER) activities.	Complied As informed, the industry is promoting the use of alternatives to single-use plastics and creating awareness to discourage plastic use through its Corporate Environment Responsibility (CER) activities, including sensitization of employees, use of reusable materials, and awareness programmes within the premises.
17.	The industry shall ensure that there are no usages of single use plastic- thermocol disposable items such as water bottles / water pouches/water cups, plates, forks, spoons, straw etc. and single use decorating material made of plastic-thermocol or any other non-biodegradable material in the premises.	Complied
18.	The industry shall comply with the provisions of Plastic Waste Management Rules, 2016.	Complied.
19.	The industry shall comply with the provisions of Noise Pollution (Regulation & Control) Rules, 2000.	The unit is complying with the provisions of Noise Pollution (Regulation & Control) Rules, 2000.
20.	The industry shall comply with the provisions of Solid Waste Management Rules, 2016.	Complied
21.	The industry shall comply with the	The Unit is non-complying with regard to disposal of the secondary ETP sludge, which

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	provisions of Hazardous Waste Management Rules, 2016	falls under the category of hazardous waste. This hazardous waste is being utilized in-house for Vermi-composting without obtaining the requisite authorization from the competent authority (PPCB) and without SOP. All other categories of hazardous wastes are being disposed of as per Authorization granted by PPCB.
22.	The adequacy/ efficacy of the pollution control arrangements shall be the sole responsibility of the industry and the industry shall be bound to implement/ upgrade its pollution control arrangements as per the discretion of the Board to achieve the prescribed emission/ effluent standards, as amended from time to time.	Complied. The industry acknowledges that the adequacy and efficacy of pollution control arrangements are its sole responsibility and commits to implement and upgrade pollution control systems as directed by the Board to achieve the prescribed emission and effluent standards from time to time.
23	The industry shall ensure that the activity of unit does not create any nuisance in the surrounding areas and no public complaints are received.	The unit has assured to comply with the same.
24.	The Consent is being issued to the industry based upon the documents/ information submitted by it along with the online application form. The Board would be at liberty to take penal action against the industry and its responsible/ concerned person(s) in case	The industry acknowledged that the consent has been issued based on the documents and information submitted through the online application, and understands that the Board may take penal action in case any information or document is found to be incorrect, false, or misleading at any stage.

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	information/document is detected as incorrect /false / misleading at any point of time.	
25.	In case the industry fails to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981, Environment (Protection) Act, 1986 and/or any other environmental law applicable to the project and Rules, Circulars & Directions issued by the Board from time to time, action as deemed fit shall be taken against the industry.	The industry acknowledged that in case of non-compliance with the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981, Environment (Protection) Act, 1986, or any other applicable environmental laws, Rules, Circulars, and Directions issued by the Board from time to time, appropriate action as deemed fit may be taken by the Board.

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Item No. 1A

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 850/2018
(I.A. Nos. 40/2025 & 5/2025)

Residents of Saila Khurd Raniaala

Applicant

Versus

State of Punjab & Ors.

Respondent(s)

Date of completion of hearing and reserving of order:

23.07.2025

Date of pronouncement of order:

10.10.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: None

Respondent: Ms. Richa Kapoor & Ms. Atika Singh, Advs. for PPCB
Ms. Suman Arora, Adv. for CPCB
Mr. Vanshdeep Dalmia, Ms. Anisha Jain & Ms. Shambhavi Singh, Advs.
for R – 3

ORDER

1. This Original Application (OA) was registered on the basis of the letter petition dated 25.09.2018 received from villagers of Villages Saila Khurd, Raniaala, Saila Kalan, Jassoal, Majari, Paddi Khusi and Pensara, District Hoshiarpur, Punjab.

2. In the letter petition, grievance was raised against respondent no.3-M/s. Kuantum Paper Limited Paper Mill.

3. In the letter petition, Complaint was that respondent no.3 was dumping waste on the land, putting dirty water in the ground and was emitting black dust from the chimneys.

4. Applicant has alleged that these villages had witnessed a very high rate of cancer cases because of pollution caused by respondent no.3. There

was also an allegation that the old Member of Punjab Pollution Control Board (PPCB) was employed as environment manager in the respondent no.3 mill, and there was a nexus between the paper mill and PPCB. Therefore, in spite of the complaint, no action was taken against the mill.

5. Tribunal by order dated 19.12.2018 had called for a joint report from Central Pollution Control Board (CPCB) and PPCB by directing as under:-

“Let a joint report be furnished by Central Pollution Control Board (CPCB) and Punjab State Pollution Control Board (PSPCB) on factual aspects of the matter and action taken, if any, to this Tribunal within one month from the date of receipt of copy of this order by email at nqt.filing@gmail.com,

The nodal agency will be PSPCB to coordinate and comply with the order.”

6. A joint report was submitted on 13.02.2019, disclosing that the inspecting team of CPCB and PPCB had done the inspection on 17.01.2019. In the joint inspection, respondent no.3-paper mill was found to be involved in the activity of manufacturing writing printing paper using wood (eucalyptus/popular, Bamboo) and agro residue (bagasse, wheat straw, sarkanda,) vineer waste/chip etc. Respondent no.3 had the capacity of 450 M Ton/day and in the process, respondent no.3 uses caustic soda, chlorine gas, lime, hydrogen peroxide, filler and other chemicals. In the joint inspection, 12 borewells for meeting the freshwater consumption demand were found in the respondent no.3 mill. In the joint inspection report, the unit was found to be non-complying on several aspects. Therefore, joint committee had observed in the report as under:-

“Observation made during the visit are as follows:

1. *The Unit and its ETP was operational during the visit.*
2. *The Stream II effluent (with stream I effluent (paper machine effluent) & no equalisation tank was found before (wet washing effluent) after treatment through bio-digesters is mixed subjecting the mixed effluent for treatment. Samples of the mixed stream I & II*

before treatment (inlet to primary clarifier) & after final treatment (outlet of tertiary clarifier) was collected by the joint team.

3. *The ETP outlet discharge flow rate data was not being displayed in the real-time OCEMS panel at ETP during the visit and unit requires to connect / restore the flow meter data to CPCB server.*
4. *The treated effluent was being discharged into the land (within and outside the unit premises) for irrigation purpose. The Unit representative informed that treated effluent is carried through underground pipelines to the nearby villages such as Saila khurd, Saila kalan, Pensera, majari etc. As per the consent the unit has 110 acres of land within the premises and 2050 acres in nearby village for irrigation.*
5. *The instantaneous reading of flow meters installed at 06 pipelines (for irrigation through 5 pumps and one by gravity) was recorded during the visit as 84.5 m³/hr, 319.4 m³/hr, 146.233 m³/hr, 283.3 m³/hr, 307.7 m³/hr, 121 m³/hr. The outlet discharge pumps has auto leveller and once the level of treated effluent goes down the pumps stops. As per the logbooks provided by the unit, the effluent discharge during the visit is 16,903 m³/day.”*
7. Findings and conclusion of the joint committee were as under:-

“7.0 FINDING AND CONCLUSION DRAWN BY THE JOINT INSPECTION TEAM

Based on the above recorded observations and analysis results of the wastewater, emission and groundwater following are the findings:

1. *The Unit is non-complying with the effluent discharge norms stipulated under E(P)Rules, 1986 for BOD, COD & TSS parameters. The final treated effluent showed BOD-106 mg/l (against norms of 30 mg/l), COD-608 mg/l (against 350 mg/l) and TSS-87 mg/l (against 50 mg/l).*
2. *The OCEMS display panel at ETP was not showing the ETP outlet discharge flow meters reading during the visit and unit requires to connect / restore the flow meter data to CPCB server.*
3. *The quality of ground water collected from tubewells of all three villages showed exceedance w.r.t acceptable norms for parameter, viz, total hardness, total alkalinity, but they are within the permissible limit of BIS Standards. The calcium and magnesium level at the Pansera village showed exceedance w.r.t acceptable norms, however are within the permissible limit.*
4. *The heavy metals in the groundwater samples are well within the BIS standards for drinking water.*
5. *The stack monitoring results showed compliance with the emission norms.”*
8. The above findings and conclusions had revealed that respondent no.3 had violated the environmental norms and was not complying with

the norms and conditions, therefore, joint committee had made the following recommendations:-

“8.0 RECOMMENDATIONS

- 1. The unit shall submit adequacy assessment report of their ETP along with water balance audit report prepared by reputed institutes/organizations like IIT/CPPRI/NEERI/NIT etc. and accordingly should augment and upgrade their ETP as per the recommendation of the adequacy assessment report as well as incorporate other suggestions of the adequacy report.*
 - 2. The Unit shall install flow measuring device at the inlet of ETP and should maintain logbook for the same.*
 - 3. The Unit shall connect / restore the flow meters data at the outlet of ETP to CPCB server.*
 - 4. The Unit shall submit ash management plan to PPCB and should dispose the ash in a scientific manner.*
 - 5. The Unit shall submit irrigation water management plan to Punjab Pollution Control Board (PPCB) and PPCB should verify the adequacy of the submitted plan and link with the consent.*
 - 6. The Unit shall expedite the proposed work for elemental chlorine free bleaching in the agro based production by April 2019.*
 - 7. The calibration of the OCEMS instrument shall be periodically done and manual result should be compared with real-time online data.”*
9. Tribunal in the proceedings dated 14.03.2019 had considered the report of the joint committee dated 13.02.2019 and had observed/directed as under:-

- “4. It is clear that violations are serious but action taken is inadequate. Neither any closure has been ordered till compliance nor damages assessed and recovered. PSPCB has, thus, failed to act upon the 'Precautionary' and 'Polluter Pays' principle for preventing further damage and restoring the damage already caused.*
 - 5. In view of above, the PSPCB may now take appropriate action in accordance with law.*
 - 6. The Joint Committee may assess the extent of damage caused in monetary terms on settled principles requiring the compensation to be deterrent and adequate to meet the cost of restoration.*
 - 7. An action taken report may be furnished by the PSPCB and the joint Committee in above terms within one month by email at ngt.filing@gmail.com.”*
10. Above order of the Tribunal was subject matter of challenge before Hon'ble Supreme Court in Civil Appeal No. 5957/2019 at the instance of respondent no.3-M/s. Kuantum Paper Ltd. Hon'ble Supreme Court on

26.07.2019 had passed interim direction while issuing notice in the appeal. The appeal has been disposed of by order dated 23.08.2024 by observing that the order impugned was interim in nature, therefore, Tribunal should proceed further and pass the final order in the OA. Interim order passed by the Supreme Court in the civil appeal has been continued. Order of the Hon'ble Supreme Court dated 23.08.2024 in Civil Appeal No. 5957/2019 is as under:-

“ORDER

1. *Application for impleadment is allowed.*
2. *This appeal is against the order passed by the Principal Bench of 'the the National Green Tribunal (for short, Tribunal)' in Original Application No. 850 of 2018 dated issue before the Tribunal related environmental pollution caused by the appellant M/s. Kuantum 14.03.2019. The to Paper Mill adversely affecting the inhabitants of Saila Khurd, Raniala, Saila Kalan, Jassoal, Majari, Paddi Khushi and Pensara village, District Hoshiarpur, Punjab.*
3. *By the order dated 19.12.2018, the Tribunal called for a joint report from the Central Pollution Control Board (CPCB) and Punjab State Pollution Control Board (PSPCB), on factual aspects and on the action, if any, taken pursuant to the directions of the Tribunal. Accordingly, a joint report was filed before the Tribunal indicating the position as it were. The Tribunal has extracted the findings of the joint report in the impugned order before us.*
4. *The Tribunal by its order dated 14.03.2019, was of the opinion that the environmental transgressions are serious in nature but the action taken is inadequate. Having noticed that neither any closure has been ordered nor damages assessed and recovered, the Tribunal directed PSPCB to take appropriate action. The Tribunal also directed the Joint Committee to assess the quantum of damages payable in view of environmental degradation caused by the Kuantum Paper Mill. In conclusion, the Tribunal directed a report to be filed within a period of one month and the case to be listed on 20.05.2019. It is at this stage that the appellant filed the present Civil Appeal.*
5. *In the present appeal filed by M/s Kuantum Papers Ltd., this Court by its order dated 26.07.2019 passed the following order:*

"Permission to file civil appeal is granted.

Issue notice.

Subject to the final decision, let the proceedings by Punjab Pollution control Board go on. However, in case any order is passed the same may not be given effect to without permission from this Court."
6. *Mr. P.S. Patwalia, learned senior counsel appearing on behalf of the appellant(s) submitted that in view of pendency of the matter before*

this Court, the amount to be quantified towards the environmental compensation has not been recovered from them and also that the Original Application is still pending before the Tribunal.

7. *Having considered the matter in detail, we are of the opinion that as the order impugned before us is interim in nature, the Tribunal should proceed further and pass final order in the Original Application. In this view of the matter, we dispose of the present appeal and direct the Tribunal to take up the Original Application No. 850 of 2018 and pass appropriate orders after hearing all the parties.*
8. *We further direct that pending disposal of the Original Application, the interim order passed by this Court directing the order passed by the Punjab Pollution Control Board shall not be given effect to, shall continue till further orders that the Tribunal may pass after giving full opportunities to all the parties.*
9. *As the complaint against the appellant continuing from 2018, we request the Tribunal to dispose of the Original Application within a period of six months from the date of the receipt of this order. Needless to say, we have not expressed any opinion on the merits of the case.*
10. *The Civil Appeal is accordingly disposed of.*
11. *Pending application(s), if any, shall stand disposed of."*

11. In the meanwhile, the joint report was filed by PPCB on 07.05.2019, disclosing that PPCB had visited the unit on 27.05.2018 and had found the following non-compliance/action taken:

"The analysis results reveal that the concentration of BOD and TSS in the industrial effluent collected from the outlet located near the tubewell of Sh. Satnam Singh S/o Sohan Singh, through which treated industrial effluent is used to irrigate the agricultural fields, was beyond the prescribed standards for such type of industries.

1.22 Action Taken by PPCB

Since, the industry failed to meet the prescribed effluent standards, the industry was served with notice u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974 along with opportunity of personal hearing before the Chairman of the Board on 18.09.2018, wherein, it was decided as under:-

- 1) *The Chief Environmental Engineer, Jalandhar shall co-ordinate the visit of PBTI (Punjab Biotechnology Incubator) to the industry within 07 days and PBTI shall collect and analysis the treated trade effluent sample and submit report to the Punjab Pollution Control Board.*
- 2) *The Chief Environmental Engineer, Jalandhar shall visit the industry & assess the adequacy of pollution control measures/ disposal arrangements made by the industry & shall submit report/ recommendations before next date of hearing.*

- 3) *The further action will be taken after receipt of the report.”*

12. Report further reveals the visit by the PPCB on 15.11.2018 and deficiencies found/action taken as under:-

“The analysis results of the effluent collected from the outlet of the ETP show that the concentration of BOD, COD and TSS was 82 mg/l, 612 mg/l, 149mg/l and similarly in another sample of effluent collected from the field of Sh. Manjit Singh (Saila Khan), the concentration of BOD, COD and TSS was analyzed as 243mg/l, 1429mg/l and 458mg/l respectively, which was beyond standards laid down for the Pulp & Papers Industries.

1.24 Action Taken by PPCB:

Keeping in view, the failure of the industry to comply with the effluent standards, the industry was given another opportunity of personal hearing before Chairman of the Board on 05.02.2019 in connection with already issued notice u/s 33-A of the Water Act, 1974, wherein, it was decided as under:-

- 1) *The industry shall engage CPPRI, Saharanpur and get its existing ETP and chemical recovery plant audited and a proposal be prepared for up-gradation required in existing ETP and chemical recovery plant, so as to meet the effluent standards as prescribed under the law and the report be submitted to the PPCB within 21 days.*
- 2) *The industry shall prepare an irrigation Management Plan from a consultant of good repute for the whole of the command area available within the industry and outside the industry where treated effluent of the industry is utilized onto land for irrigation purpose within 15 days and thereafter get it verified and approved from the Department of Soil & Water Conservation, Punjab and submit the same to the Punjab pollution Control Board within 21 days.*
- 3) *The industry shall get the groundwater study of the whole command area where the treated effluent is utilized onto land for irrigation purpose from any expert institute in the field of Hydrogeology and submit report to Punjab Pollution Control Board within 21 days.*
- 4) *The industry shall prepare a Standard Operating Procedure (SOP) for the operation of ETP and Chemical Recovery Plant (CRP) and shall maintain the record of operation of ETP on daily basis and shall submit monthly record duly verified by the Designated Authority of the industry to the Punjab Pollution Control Board.*
- 5) *The industry shall obtain the permission / NOC from Central Ground Water Authority (CGWA) regarding abstraction of fresh water from all the existing tube-wells in the industry.*
- 6) *The industry shall install electromagnetic flow meter at the inlet of the ETP before the equalization tank within 21 days.*

7) *The industry shall commission the Elemental Chlorine Free Bleaching (ECF) in the agro based production by 31.03.2019.*

8) *The industry shall install and commission a new soda recovery plant of 500 TPD capacity dry black liquor solids by 31.03.2020.”*

13. The said report, thereafter, refers to the joint inspection of PPCB and CPCB on 17.01.2019 and its findings and recommendations and it also refers to the visit of the industry by the joint committee on 01.04.2019 wherein the following status was found:-

“5.0 Constitution of Committee to assess the extent of damage caused in monitory terms on settled Principle:

In compliance to the said order of the Hon'ble NGT, the Punjab Pollution Control Board constituted a Joint Committee vide letter no. 505-07 dated 22.03.2019 comprising of the following officers to the visit the industry to assess the extent of damage caused in monitoring terms on settled principles which will be adequate to meet with the cost of restoration.

- 1) *Er. G.S. Majithia, Chief Environmental Engineer, Punjab Pollution Control Board, Jalandhar.*
- 2) *Sh. Kamlesh Singh, Scientist D, IPC-III Division, CPCB, Delhi*
- 3) *Er. Surinder Singh Matharu, Environmental Engineer, Punjab Pollution Control Board, Regional Office, Hoshiarpur.*
- 4) *Sh. Sandeep Gupta, Asstt. Scentific Officer, Zonal Lab, Jalandhar.*
- 5) *Er. Pooja Sharma, Asstt. Environmental Engineer, Punjab Pollution Control Board, Regional Office, Hoshiarpur.”*

14. Based upon the above non-compliance, in the joint committee report filed on 07.05.2019, PPCB and CPCB had given the following calculation of Environmental Compensation (EC) dividing the entire period of violation into three parts. Firstly, from 27.05.2018 to 14.11.2018, secondly, from 15.11.2018 to 16.01.2019 and thirdly, from 17.01.2019 to 31.03.2019:-

“8.0 Calculation of value of LF&N (No. of days of violation took place)

8.1 Calculation for value of N

The industry has violated the provisions under Water Act, 1974 during the following periods: -

- i) *The industry was visited on 27.05.2018 by PPCB after getting message through SMS Alert system on 05.05.2018 regarding non-conforming of effluent standards by it. As mentioned above, the*

treated wastewater sample collected on 27.05.2018 was not conforming to the effluent standards. The industry was again visited on 15.11.2018 by a team constituted by the State Board and again the treated wastewater samples collected on 15.11.2018 were not conforming to the effluent standards. Therefore, for first time industry was found non-conforming to the effluent standards during the period 27.05.2018 to 14.11.2018 and total days of this period have been worked out as 172.

- ii) The industry was jointly visited on 17.01.2019 by CPCB & PPCB and the treated wastewater sample collected on 17.01.2019 was not conforming to the effluent standards. Therefore, the period 15.11.2018 to 16.01.2019 is the period for which the industry is found non-conforming to the effluent standards for second time and total days of this period have been worked out as 63.
- ii) The industry was again visited by a team on 01.04.2019 and found that the industry was not complying with the observations of the Board, the detail of which is mentioned above. Therefore, the period 17.01.2019 to 31.03.2019 is the period for which the industry is found non-complying for consecutive third time and total days of this period have been worked out as 74.
- iv) The total number of violation days i.e. N comes as 309 days (172+63+74).

8.2 Calculation for value of LF

The total population of Hoshiarpur city is 1,68,653 as per census, 2011. The Industry does not fall in the Eco Sensitive Zone since the MoEF&CC vide notification no. 29.11.2016 has declared Eco Sensitive Zone within a radius of 100 mtr. from the Takhni Rahmapur Wild Life Sanctuary, which is located at a distance of more than 15 km. from the industrial unit. Further, Lalwan Community Reserve is situated in Tehsil Garhshankar in Distt Hoshiarpur and is spread over an area of 1266 ha. This Community Reserve is located at a distance of about 13 Km. from the boundary nearest to this Community Reserve. Therefore, LF for this unit is considered as 1.

9.0 Calculations of Environment Compensation:

As per formula devised by the CPCB for Environment Compensation, the values of various parameters of the said formula for this industry are as under: -

PI-80
R-250

S-1.5
LF-1.0
N-309 days

The Environment Compensation for the period 27.05.2018 to 31.03.2019 (309 days), is calculated by considering the fact that the violator industry continues its operation beyond 3 months, therefore for deterrent compensation, EC may be increased by 2, 4, & 8 times for 2nd (91-180 days), 3rd, (181-270 days) and 4th quarter (271-309 days), respectively. The Environmental Compensation is calculated as below:

1. The Environment Compensation (EC) for the period 3 months i.e. 1 quarter (first 90 days) is calculated as given below:

$$EC-1-PI \times N \times R \times S \times LF = 80 \times 90 \text{ days} \times 250 \times 1.5 \times 1.0 = ₹27.00 \text{ lakh}$$

2. The Environment Compensation (EC) for the period 2nd quarter (91-180 days) is calculated for deterrent compensation, considering EC may be increased by 2 times, as given below:

$$EC-2 = 2 \times EC-1 = 2 \times ₹27.00 = ₹54.00 \text{ lakh}$$

3. The Environment Compensation (EC) for the period 3rd quarter (181-270 days) is calculated for deterrent compensation, considering EC may be increased by 4 times, as given below:

$$EC-3 = 4 \times EC-1 = 4 \times ₹27.00 = ₹108.00 \text{ lakh}$$

4. The Environment Compensation (EC) for the period 4th quarter (271-309 days)

i.e. for 39* days is calculated for deterrent compensation, considering EC may be increased by 8 times, as given below:

$$EC-4 = 8 \times [PI \times N \times R \times S \times LF] = 8 \times [80 \times 39 \text{ days} \times 250 \times 1.5 \times 1.0] = ₹93.60 \text{ lakh}$$

The total Environmental compensation for the 309 days to be imposed is calculated as below:

Total EC

$$EC-1 + EC-2 + EC-3 + EC-4$$

$$= ₹27.00 \text{ lakh} + ₹54.00 \text{ Lakh} + ₹108.00 \text{ Lakh} + ₹93.60 \text{ Lakh}$$

282.60 Lakhs

Therefore, the Environmental Compensation (EC) assessed by the Joint Committee is 282.60 Lakhs.

*In addition to this amount, Environmental Compensation may further be calculated and levied against the industry as the compliance is still pending and requires to be verified by the PPCB."

15. Hon'ble Supreme Court by interim order dated 26.07.2019 had permitted the PPCB to continue with the proceedings but PPCB was prevented from giving effect to any order passed in pursuance thereto without permission of Hon'ble Supreme Court.

16. Learned Counsel appearing for PPCB has submitted that the above calculation was done by PPCB, but in view of the interim order of the Hon'ble Supreme Court dated 26.07.2019, no final order for imposing the EC was passed by PPCB.

17. In view of the above present status of the matter, Tribunal is required to examine if respondent no.3 has committed any violation of the environmental norms in the following three periods.

(i) 27.05.2018 to 14.11.2018,

(ii) 15.11.2018 to 16.01.2019,

(iii) 17.01.2019 to 31.03.2019.

18. Tribunal is further required to consider if respondent no.3 was complying with all the norms after 31.03.2019. Tribunal is required to assess and levy the environmental compensation in case if respondent no.3 is found to be violating the norms during the above periods.

19. A detailed opportunity of hearing has been given to Counsels for the parties, especially, Counsel for respondent no.3 to controvert the reports of the joint committee in respect of violation of the norms noted by it and also material which has been placed on record by PPCB.

20. So far as first two phases from 27.05.2018 to 14.11.2018 and 15.11.2018 to 16.01.2019 are concerned, submission of Counsel for respondent no.3 is that sample analysis report of PPCB of the samples collected on 27.05.2018 on page 349 and 15.11.2018 on page 419 cannot be relied upon because PPCB had not complied with the procedural requirement prescribed under Section 21 of Water (Prevention and Control of Pollution) Act, 1974 (water Act, 1974). He has submitted that while taking the sample, notice was not served, two samples were not taken and grab sample was taken against the composite, and there was a delay in sending the samples to the laboratory.

21. PPCB in its replication/objection to the reply of respondent no.3 dated 03.01.2025 has admitted that while taking the grab sample by officials of PPCB on 27.05.2018 and on 15.11.2018, the procedure

prescribed under Section 21 of the Water Act, 1947 was not followed as samples were collected for the monitoring purpose.

22. In terms of the provisions contained under Section 21 of the Water Act, 1974, samples collected without following the procedure have no evidentiary value; therefore, based on the above two sample reports, a conclusion against the respondent no.3 cannot be drawn.

23. The matter does not end here because the result of online monitoring system of the relevant period have also come on record.

24. The report of the joint committee of CPCB and PPCB submitted alongwith covering letter of PPCB dated 07.05.2019 reflects that in the online monitoring system the Respondent No. 3 was found to be non-compliant in respect of the following:—

“1.1 About the unit:

-----XXXXX-----
The industry has installed a real time online monitoring system at the outlet of ETP which is connected with the server of CPCB and PPCB. The CPCB has sent e-mails and message through SMS alert system on 05.05.2018 mentioning that the quality of treated waste water is over stepping over shooting in respect of the parameters such as BOD, TSS & COD etc.

1.23 Visit on 15.11.2018 by PPCB.

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2. The team also checked the online monitoring system and found in operation and readings were noted as pH-7.49, COD-211 mg/l, BOD-219 mg/l, TSS-30.6 mg/l. The discharge of treated wastewater in the pipe lines leading to agriculture fields to utilize it for irrigation purpose, were noted as under:-

- i) 69 m³/hr at vill (gandhowal)*
- il) 71m³/hr at vill(old pansera)*
- iii) 247 m³/hr at vill Jeevanpur Jattan*
- iv) 100m³/hr at vill (Nariala)*
- v) 225 m³/hr at vill (New Pansera)*
- vi) 198m³/hr at vill (Saila Kalan).*

3. The representative of PBTI accompanied with the team, collected treated effluent samples from outlet of ETP and 3 no. samples of effluent from aeration tanks.

4. The analysis results of the industrial effluent as received from the PBTI, lab, Mohali are given as under: -

<i>Sr. No.</i>	<i>Location of the sampling point</i>	<i>Parameters</i>	<i>Concentration of parameters</i>	<i>Prescribed standards</i>
<i>1.</i>		<i>pH</i>	<i>7.91</i>	<i>7.0 to 8.5</i>

	Outlet of ETP	Total Suspended Solids (TSS)	149 mg/l	50
		Biochemical Oxygen Demand	82 mg/l	30
		Chemical Oxygen Demand (COD) Total	612 mg/l	350
		Sodium Adsorption Ratio (SAR)	6.1 mg/l	25
2.	Aeration Tank No. 1	MLSS	2230 mg/l	----
3.	Aeration Tank No. 2	MLSS	6780 mg/l	----
4.	Aeration Tank No. 3	MLSS	1030mg/l	----
5.	From land to Manjit Singh, Village Saila Kalan	pH	7.91	7.0 to 8.5
		TSS	458 mg/l	50
		BOD	243 mg/l	30
		COD	1429mg/l	350
		SAR	4.2 mg/l	25

The analysis results of the effluent sample collected from the outlet of the ETP show that the concentration of BOD, COD and TSS was 82 mg/l, 612mg/l, 149mg/l and similarly in another sample of effluent collected from the fields of Sh. Manjit Singh (Saila Kalan), the concentration of BOD, COD and TSS was analyzed as 243mg/l, 1429mg/l and 458 mg/l respectively, which was beyond standards laid down for the Pulp & Papers Industries.

3.0 Visit to the Industry by the Joint Committee of CPCB and PPCB on 17.01.2010.

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3) The ETP outlet discharge flow rate data was not being displayed in the real-time OCEMS panel at ETP during the visit and unit requires to connect/ restore the flow meter data to CPCB server.

6.0 Visit of the industry by the Joint Committee on 01.04.2019.

-----XXXXX-----

ii) The industry has not installed any electromagnetic flow meter at the inlet of the ETP before equalization tank within the stipulated period of 21 days as decided In the hearing held on 05.02.2019, as such, the Industry is not-complying with the decision of the hearing.”

25. Therefore, from the above report even if we exclude the grab sample results than also there is enough material to hold that respondent no.3 was non-complying during the first and second period.

26. So far as, third period from 17.01.2019 to 31.03.2019 is concerned, Counsel for respondent no.3 has not disputed that there was violation during this period. Hence, we find that respondent no.3 has committed violation of norms in respect of all the three periods i.e. first period from 27.05.2018 to 14.11.2018, second period from 15.11.2018 to 16.01.2019 and third period from 17.01.2019 to 31.03.2019.

27. Calculation of environmental compensation for all the three periods has been done by CPCB and PPCB jointly. Joint committee of PPCB and CPCB, after applying the formula devised by CPCB has calculated the EC for 309 days as Rs. 282.60 lakhs.

28. No dispute has been raised by Counsel for respondent no.3 about the applicability of the formula, and the only dispute raised by respondent no.3 was in respect of the conclusion drawn by the joint committee for the first and second period, which has been examined and rejected in the earlier part of this order.

29. We find that the calculation of EC of Rs. 282.60 lakhs by the joint committee of CPCB and PPCB is just and proper and in accordance with the norms. Thus, we levy the EC of Rs. 282.60 lakhs upon the respondent no.3 for violation of environmental norms and causing damage to the environment for the period from 27.05.2018 to 31.03.2019. PPCB is directed to take appropriate steps expeditiously to recover this EC from respondent no.3.

30. So far as, violation for subsequent period after 31.03.2019 is concerned, CPCB had inspected respondent no.3 unit on 23.01.2023 and had sent the communication dated 17.05.2023 to the Chairman, PPCB (page 120) with the following recommendations:-

“NOW, THEREFORE, in view of above observations and in exercise of the powers conferred under section 18 (1) (b) of the Water (Prevention and Control of Pollution) Act, 1974, the following directions are issued to Punjab Pollution Control Board (PPCB) for its compliance:

- 1. Punjab Pollution Control Board (PPCB) shall issue appropriate direction to the Unit for taking necessary measures w.r.t violations observed in the inspection report (Annexure-1).*
- 2. To ensure that the Unit enhance its ground water monitoring network in command area where treated wastewater is used for irrigation to assess the ground water quality. Also ensure to install at least 02 monitoring wells at downstream gradient away from the Unit premises for regular monitoring of groundwater quality.*
- 3. To ensure that the Unit undertake detailed environmental site a assessment, as per the CPCB guidelines, by engaging professional agency/institute having expertise in assessment and remediation of contaminated groundwater and soil and submit the report within 60 days. If required as per detailed site assessment, the Unit shall submit a DPR for remediation of groundwater contaminated area in around the premises, and execute the work in the supervision of SPCB in a time bound manner.*
- 4. To ensure that the Unit shall prepare a comprehensive irrigation management plan (IMP) as per CPCB guideline by engaging Agriculture Scientist or Agriculture University/Institute and submit report to PPCB and CPCB within 60 days. The PPCB shall verify the same while issuing the consent and the same shall be incorporated with Consent condition before issuance of Consent to Operate to the Unit for compliance.*
- 5. To ensure that the Unit take all the appropriate remedial measures for the prevention of groundwater contamination in their premises piezometer wells.*
- 6. To ensure that the Unit shall obtain NOC from PWRDA for abstraction of the ground water.*
- 7. To ensure that the Unit shall comply with the CPCB guidelines for Utilization of Treated Effluent in Irrigation.*
- 8. To ensure that the Unit shall make necessary arrangement to hold back the effluent in case of failure of re-circulation system / effluent treatment plant.*
- 9. To ensure that no water pollution problem is created in the area due to discharge of effluent from the Unit premises and also ensure that no stagnation occurs inside & outside the Unit premises during rainy season and no demand period.*
- 10. To ensure that the Unit should install suitable odour control system as per CREP recommendation, 2003.*
- 11. To ensure that the Unit shall ensure regular maintenance & operation and calibration of the on-line system so as to obtain continuous reliable accurate results.*

The action taken report shall be sent to the CPCB within 45 days from the date of receipt of this direction. Punjab Pollution Control Board (PPCB) shall also acknowledge the receipt of this direction to CPCB within 15 days from the date of the receipt”

31. PPCB in the annexure C page 712 filed along with its reply dated 21.07.2025 has disclosed that after receiving the CPCB's communication dated 17.05.2023, directions of the CPCB were conveyed to the respondent no.3 vide letter dated 07.06.2023 for compliance and respondent no.3 has submitted the compliance report disclosing the status of compliance as under:-

"The representatives of the industry made a presentation before The Chairman & officers of the Board. Contents of the presentations and compliances submitted by the industry are placed below:-

<i>Directions issued by CPCB</i>	<i>Status of Compliance</i>
<i>1. The Unit Shall enhance its ground water monitoring network in command area where treated effluent is used for irrigation to assess the ground water quality. The Unit shall also ensure to install at least 02 monitoring wells at downstream gradient away from the Unit's premises for regular monitoring of ground water quality.</i>	<i>Complied with.</i> ▪ <i>Two new Piezometer Wells installed at downstream gradients away from the Unit's premises for regular monitoring of ground water quality (17 & 18)</i> ▪ <i>Monitoring schedule for regular sample and analysis of the groundwater from the installed monitoring wells with continuous monitoring and testing (NABL accredited laboratory Environ Tech Laboratories 17025:2017 Certificate No 5879 valid upto 23.04.2025 and ISO/IEC CPCB Recognized Laboratory valid upto 23.04.2024) of all piezometers inside/outside mill to ensure good ground water quality.</i> ▪ <i>The Number of piezometers enhanced from 12 to 14 for ground water monitoring in command area, where treated effluent is used for irrigation to assess the ground water quality.</i> ▪ <i>There are 4 Piezometers inside the mill premises for regular monitoring of ground water quality.</i> ▪ <i>The groundwater flow is from North East to South West with moderately steep gradient</i>
<i>2. Unit shall undertake detailed environmental site</i>	▪ <i>The observations for ground water contamination were</i>

assessment, as per CPCB Guidelines by engaging a professional agency/ institute having in expertise assessment and remediation of contaminated ground water and soil and submit the report within 60 days. If required, as per detailed site assessment, the Unit shall submit a DPR for remediation of ground water/contaminated area in & around the premises and execute the work in the supervision of Punjab Pollution Control Board, in a time bound manner.	based on the high TDS & COD observed in the Piezometer sample. This sample was taken from Piezometer which was not flushed and resulted in high TDS & COD value. ▪ We have flushed and cleaned the piezometer before sampling and tested the sample with CPCB and NABL accredited agency (Environ Tech Laboratories ISO/IEC 17025:2017 Certificate No 5879 valid upto 23.04.2025 and CPCB Recognized valid upto 23.04.2024) and observed results well within prescribed range. ▪ We are consistently monitoring the groundwater quality in all the piezometers by employing an external CPCB Recognized and NABL-approved (Environ Tech Laboratories ISO/IEC 17025:2017 Certificate No 5879 valid upto 23.04.2025 and CPCB Recognized valid upto 23.04.2024) laboratory and submitting the results to the PPCB. ▪ .The results of analysis reports of groundwater samples taken before and after the CPCB team's visit are within prescribed range. ▪ The industry has submitted Ground water Study Report of Irrigation Command area from D.S Aqua Solutions S.A.S Nagar, Mohali (Superintending Hydrogeologist (Director Retd. Central Ground Water Board, Ministry of Water Sources Govt. of India) which concludes that use of treated effluent from Kuantum Papers for irrigation in the command area has caused no deterioration on the ground water and soil quality. ▪ Groundwater comes under Excellent to good category for Irrigation and having no change in water quality of Command area and non Command area. ▪ The Opinion of Farmers confirms that the quality of
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	treated water is better for agricultural production (-36 Letters submitted in Report). The ground water existing here is fit and suitable for irrigation purposes and soils are more productive than ever. ▪ The environmental study assessment concludes that no remediation measures are required for ground water and soils in and around Kuantum Papers Ltd. ▪ As ground water and soil is not contaminated and hence detailed site assessment for remediation of ground water/contaminated area is not required. ▪ Thapar Institute of Engineering and Technology has also been assigned for detailed environmental site assessment, as per CPCB Guidelines having expertise in assessment and remediation of contaminated ground water and soil.
3. The Unit shall prepare a comprehensive irrigation management plan (IMP) as per CPCB guidelines by engaging Agriculture Scientist or Agriculture University /Institute and submit the report to PPCB and CPCB within 60 days.	▪ The Industry has submitted Irrigation Management Plan (IMP) from Dr. Ravi Sharma, Agriculture Scientist Ex. Project Director, Agriculture Technology Management Agency (ATMA); Ex. Subject Matter Specialist (SMS), Department of Agriculture, Government of Himachal Pradesh In June, 2023 covering all the points of CPCB Guideline and complied with. ▪ The treated trade effluent is being used for Irrigation/plantation around 110 Acres Inside and 2050 Acres outside the industry for irrigation, for farmers. ▪ Conclusion of IMS ▪ It may be concluded from the data w.r.t. monthly and daily irrigation water need prescribed for the given amount of 17,000m³ treated effluent available per day from M/s Kuantum papers Ltd., daily irrigation water requirement in the specified area varies

	between 17,134 and 139,542 m³/day. ▪ This suggest that the entire volume of treated effluent can be safely utilized in accordance with the recommended guidelines.
4. The Unit shall take all the appropriate remedial measures for the prevention of ground water contamination in their premises.	▪ The industry has implemented the "Karnal Technology" for the purpose of utilizing treated effluent in on-land irrigation specifically for Eucalyptus Plantation. This method involves the cultivation of trees on ridges that are 1-meter-wide and 50 cm. high. The treated effluent is disposed of in furrows. ▪ The amount of effluent discharged is carefully regulated to ensure that it is completely utilized within a period of 15-18 hours, leaving minimal water remaining in the trenches. ▪ As a remedial measure, frequent flushing of all the Piezometer wells is done and regular testing is being done in our laboratories. Besides, quarterly testing of the piezometer wells is done by NABL accredited laboratory. ▪ 2 No's Tertiary sedicells installed for the low and high COD street to ensure betterment in the final water discharge quality in all respect.
5. The Unit shall obtain from PWRDA for abstraction of ground water.	▪ Obtained the NOC for abstraction of ground water from PWRDA. ▪ Permission No: PWRDA/I/09/2023/L3/119 ▪ Date of Grant: 28.09.2023; Valid up to: 27.09.2026

	- Quantity Permitted: 705000 m³/month (23500m³/day) - Closure of 04 No's of Abandoned Borewells- In process with NABL accredited body.
6. The Unit shall comply with CPCB Guidelines for utilization of treated effluent in irrigation.	Complied with. - A comprehensive Irrigation Management Plan (IMP) covering all the points of CPCB guidelines has been Implemented with all recommendations of comprehensive Irrigation Management Plan (IMP). - It may be concluded from the data w.r.t. monthly and daily irrigation water need prescribed for the given amount of 17,000m³ treated effluent available per day from M/s Kuantum papers Ltd., daily irrigation water requirement in the specified area varies between 17,134 and 139,542 m³/day. - This suggest that the entire volume of treated effluent can be safely utilized in accordance with the recommended guidelines.
7. The Unit shall make necessary arrangement to hold back the effluent in case of failure of re-circulation treatment plant. system/effluent	Complied with. The Unit is Installing of a standby clarifier in addition to existing primary clarifier, so as to use one clarifier as holding tank in case of failure of recirculation system/effluent treatment.
8. The Unit shall ensure that no water pollution problem is created in the area due to discharge of effluent from the Unit premises and also to ensure that no stagnation occurs inside & outside the unit premises during rainy season and no demand period.	The Unit is ensuring and closely monitoring that no water pollution problem is created in the area due to discharge of effluent as under - No stagnation during rainy season and no demand period. - Regular monitoring and testing of the effluent to verify compliance with the prescribed standards that includes parameters such as pH, biochemical oxygen demand (BOD), chemical oxygen demand (COD), total suspended solids (TSS).

	• We have a full fledge storm water management plan that includes appropriate drainage infrastructure, retention ponds, and infiltration measures. This will help prevent water stagnation and minimize the risk of pollution during heavy rainfall events ▪ We would ensure drains, gutters, and storm water channels clean and free from debris or obstructions with regular inspection. ▪ The Unit shall ensure to maintain the premises to identify and address any potential sources of water accumulation
9. The Unit shall install suitable odour control system as per CREP recommendations, 2003.	Complied with. ▪ The technology/system applicable/suitable to the pulping process followed by the Industry, has already been implemented, to ensure that all the odour generating compounds are neutralized with the process itself. ▪ Sulphidity levels are optimized for further better odour controls. ▪ The industry has also developed a green belt comprising of multi layers of more than 3 species of broad-leaved trees to prevent dispersion of odorous compounds into the nearby villages, if any
10. The Unit shall ensure regular maintenance, operation and calibration of the online monitoring system so as to obtain continuous, reliable & accurate results.	Complied with. ▪ We have a separate in-house team dedicated for the maintenance of the Online systems and its equipment, which is providing regular training to keep them updated about the latest technological advancements, software updates, and best practices in system maintenance. ▪ The records of calibration conducted by third party are documented properly.

11. High TSS (62 against standard of 50 max) in final discharge effluent and excess MLSS.	- As MLSS in Aeration tank observed excess and due to variation in sludge removal may have impacted the ratio of MLSS. The Unit has optimized the MLSS ratio for better treatment and parameters. - Dosages of all chemicals i.e. lime, PAC and Coagulant and Flocculants optimized. The SOP'S and systems for dosages strengthen further to avoid any variation/deviation in chemical dosages. - The Unit has installed Sedicell-40 in low COD stream (650m³/hr capacity)-and SediCell-27 in high COD stream (300m³/hr capacity), as tertiary treatment and achieved improvement in wastewater quality. - This has given the long term solution to maintain the effluent discharge quality and standards consistently
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The representatives further informed that the industry is investing about 40 crores for taking various initiatives for Recycling of the waste water Quality and Improvement in Final Discharge Quality and Maintain Standards as detailed below

S.NO	PARTICULARS	INVESTMENT (In Lacs)
1	☐ White Water Clarifier - The Unit has installed whitewater clarifier (HRSCC Mechanism) of 5000m³/day in May 2022. 2nd whitewater clarifier of 6000m³/day is under construction and to be commissioned in Nov 2023	475
2	☐ SediCell for High COD Street - The Unit has installed and commissioned SediCell-27 (300 m³/hr capacity) after UASB/Tube Settler - SediCell-12 (70m³/hr capacity) has installed & commissioned for board machine reject influent.	275
3	☐ Tertiary SediCell	450

	Unit have installed & commissioned SediCell-40 (650m³/hr capacity) and SediCell-27 (300m³/hr capacity)	
4	☐ Primary Clarifier 600m³/hr capacity primary clarifier as standby clarifier in addition to existing primary clarifiers is under construction and to be commissioned in Dogombor3023	425
5	☐ Wet Washing Clarifier - Unit have wet washing clarifier of 800m³/hr capacity. - Another Wet washing clarifier of 600m³/hr capacity (HRSCC) is under construction and to be commissioned in January 2024.	375
6	☐ Twin Roll Press Unit has placed order for Twin Roll Press (TRP), for setting up in the wood and agro pulp mill primarily for reduction in the freshwater consumption and to reduce COD/TSS in Pulp Mill and will be commissioned in March'2024.	2000
	☐ Total Investment	4000 Lacs

32. CPCB and PPCB are now required to carry out the fresh inspection of respondent no.3 unit and ascertain if the compliance on above aspects has been done and respondent no.3 is complying with all the conditions of Consent To Operate (CTO) and environmental norms.

33. Let this inspection be done jointly by CPCB and PPCB within two months and action taken report be submitted before Registrar General of the Tribunal by email at judicial-ngt@gov. immediately thereafter. If it is found necessary matter will be listed before the Tribunal again for consideration.

34. So far as submission of Learned Counsel for respondent no.3 that letter petition was sent to blackmail the respondent no.3, We do not find

any substance in such an objection in view of the non-compliance found in the inspection by the joint committee.

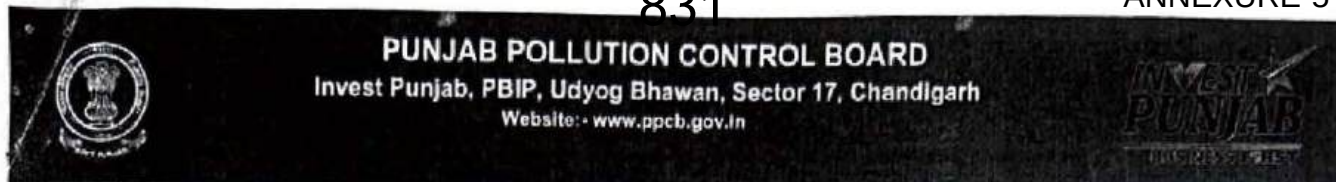
35. OA is accordingly disposed of

36. Pending IAs are also disposed of.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

October 10, 2025
Original Application No. 850/2018
(I.A. Nos. 40/2025 & 5/2025)
JG.



Office Dispatch No.: PBIP | PPCB | 2025 | 3523

Date: 20-06-2025.

✓ To

PAVAN KHAITAN
47, SECTOR 4
CHANDIGARH, NULL - 160001

Subject:- Grant Varied 'Consent to Operate' an Outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for discharge of Effluent.

With reference to your application for obtaining Varied 'Consent to Operate' an outlet for discharge of the effluent u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, authorized to operate an industrial unit for discharge of the effluent(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

1. Particulars of Consent to Operate under Water Act, 1974 granted to the Industry:

PIN	250340549
Application No.:	2505663748
Date of Issue:	20-Jun-2025
Date of Expiry:	31-Mar-2027
Certificate Type:	Varied
Certificate No:	CTOW/Varied/PBIP/HSP/2025/2505663748

2. Particulars of the Industry:

Name & Designation of the Applicant:	Pavan Khaitan, (Managing Director)
Name of Business Entity	Kuantum Papers Ltd.
Name of the Project/Unit:	Kuantum Papers Ltd.
Address of Project/Unit:	Village Saila Khurd, Chandigarh Road, Garhshankar, Hoshiarpur
Capital Investment of the Industry(In lakhs):	146281.81
Category of Industry:	Red
Type of Industry:	1059 - Pulp & Paper (Large-Agro +wood) , Small Pulp & Paper (agro based-wheat straw/rice husk)
Scale of the Industry:	Large - > Rs. 50 Crore
Office District:	Hoshiarpur
Consent Fee Details:	Rs. 28,80,000/- vide UTR No. SBINR12023011125733316 dated 11.01.2023
Raw Materials (Name with quantity per day):	Agro Residue @ 413 MTD, Woody Raw Material @ 500 MTD, Purchased Pulp @ 93 MTD, Fillers and Additives @ 91 MTD, Cooking Chemical (White Liquor) @ 130 MTD, Sodium Chlorate for Chlorine dioxide Plant @ 13 MTD, Methanol for Chlorine dioxide Plant @ 1.5 MTD, Sulphuric Acid @ 12 MTD, Caustic for ODL and EP Bleaching @ 17

	MTD, Sulphur Dioxide @ 1 MTD, Sulphur for Sulphur dioxide Plant @ 0.5 MTD, Oxygen @ 8.6 MTD, Hydrogen Peroxide @ 5 MTD, Modified Starch for Paper Making @ 20 MTD, Chlorine dioxide @ 8 MTD
Products (Name with quantity per day):	Writing and Printing Paper @ 540 Metric Tonnes/Day, Captive @ 28 Megawatt, Co-Generation Power @ 10 Megawatt, Conventional Chemical Recovery (CRP) for Black Liquor to White Liquor Recovery @ 580 Metric Tonnes/Day
By Products, if any (Name with quantity per day) :	White Liquor (as Na ₂ O) @ 130 MTD, Soda Ash @ 35 MTD, Lignin @ 25 MTD, Calcium Oxide @ 125 MTD, Precipitated Calcium Carbonate Slurry @ 69 MTD, Sodium Sulphate @ 8 MTD, ETP Waste Fibre (BD) for Board Making & Selling @ 22 MTD
Details of the machinery and processes:	As per application form
Details of Effluent Treatment Plant:	Trade Effluent @ 17000 KLD - Treated in the ETP, Domestic Effluent @ 114 KLD - Treated through Septic Tanks followed by ETP.
Mode of disposal of Effluent:	Treated TE & DE is being discharged onto land for plantation in an area of 110 acres within the premises and onto 2050 acres in the nearby villages for Irrigation.
Standard to be achieved under Water(Prevention & Control of Pollution) Act, 1974:	As per effluent standards prescribed by the CPCB/MoEF&CC/PPCB, from time to time


 29/06/2025
 Senior Environmental Engineer (PBIP)
 for & on behalf of
 Chief Environmental Engineer (PBIP)

Endst. No.

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

1. Senior Environmental Engineer, Zonal Office, Jalandhar.
2. Environmental Engineer, Regional Office, Hoshiarpur.

- SP -
Senior Environmental Engineer (PBIP)
for & on behalf of
Chief Environmental Engineer (PBIP)

A. GENERAL CONDITIONS

1. This consent is not valid for getting power load from the Punjab State Power Corporation Limited or for getting loan from the financial institutions.
2. The industry shall apply for renewal/further extension in validity of consent atleast two months before expiry of the consent.
3. The industry shall ensure that the effluent discharging through the authorized outlet shall confirm to the prescribed standards as applicable from time to time.
4. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
5. The achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/recirculation system installed shall be the entire responsibility of the industry.
6. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Wastes(Management, Handling and Trans boundary Movement) Rules, 2008 as amended time to time , without any adverse effect on the environment, in any manner
7. The responsibility to monitor the effluent discharged from the authorized outlet and to maintain a record of the same rests with the industry. The Board shall only test check the accuracy of these reports for which the industry shall deposit the samples collection and testing fee with the Board as and when required.
8. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year
9. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/modification/modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
10. During the period beginning from the date of issuance and the date of expiration of this consent, the applicant shall not discharge floating solids or visible foam.
11. Any amendments/revisions made by the Board in the tolerance limits for discharges shall be applicable to the industry from the date of such amendments/revisions
12. The industry shall not change or alter the manufacturing process(es) so as to change the quality and/or quantity of the effluents generated without the written permission of the Board.
13. Any upset conditions in the plant/plants of the factory, which is likely to result in increased effluent and/or result in violation of the standards lay down by the Board shall be reported to the Environmental Engineer,Punjab Pollution Control Board of concerned Regional Office immediately failing which any stoppage and upset conditions that come to the notice of the Board/its officers, will be deemed to be intentional violation of the conditions of consent.
14. The industry shall provide terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking Samples.
15. The industry shall for the purpose of measuring and recording the quantity of water consumed and effluent discharged, affix meters of such standards and at such places as approved by the Environmental Engineer,Punjab Pollution Control Board of the concerned Regional Office.
16. The industry shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.

17. The industry shall provide online monitoring equipment for the parameters as decided by concerned Regional Office with the effluent treatment plant/air pollution control devices installed, if applicable.
18. The pollution control devices shall be interlocked with the manufacturing process of the industry.
19. The authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board
20. The industry shall comply with the conditions imposed by the SEIAA / MOEF in the environmental clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
21. The industry shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991
22. The industry shall not use any unauthorized out-let(s) for discharging effluents from its premises. All unauthorized outlets, if any, shall be connected to the authorized outlet within one month from the date of issue of this consent.
23. The industry shall make necessary arrangements for the monitoring of effluent being discharged by the industry and shall monitor its effluents:-
 - (i) Once in Year for Small Scale Industries
 - (ii) Four in a Year for Large/Medium Scale Industries
 - (iii) The industry will submit monthly reading/ data of the separate energy meter installed for running of effluent treatment plant/re-circulation system to the concerned Regional Office of the Board by the 5th of the following month
24. The industry shall provide electromagnetic flow meters at the source of water supply, at inlet/outlet of effluent treatment plant within one month and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th of the following month.
25. The Board reserves the right to revoke this consent at any time in case the industry is found violating any of the conditions of this consent and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time.
26. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
27. The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural watercourse
28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.
29. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of septic tank.
30. The diversion or bye pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except.
 - (i) Where unavoidable to prevent loss of life or some property damage or
 - (ii) Where excessive storm drainage or run off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
31. The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises

32. The industry shall comply with the code of practice as notified by the Government/ Board for the type of industries where the siting guidelines/ code of practice have been notified
33. Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed off in such a manner to prevent any pollutants from such materials from entering into natural water.
34. The industry shall re-circulate the entire cooling water and shall also re-circulate/reuse to the maximum extent the treated effluent in processes
35. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of re-circulation system/ effluent treatment plant.
36. The industry shall make proper disposal of the effluent so as to ensure that no stagnation occurs inside and outside the industrial premises during rainy season and no demand period
37. Where excessive storm water drainage or run off, would damage facilities necessary for compliance with terms and conditions of this consent, the applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
38. The industry shall submit a detailed plan showing therein the distribution system for conveying waste-water for application on land for irrigation along with the crop pattern for the year.
39. The industry shall ensure that the effluent discharged by it is toxicity free
40. The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.
41. Drains causing oil & grease contamination shall will be segregated. Oil & grease trap shall be provided to recover oil & grease from the effluent.
42. The industry shall establish sufficient number of piezometer wells in consultation with the concerned Regional Office, of the Board to monitor the impact on the Ground Water Quantity due to the industrial operations, and the monitoring shall be submitted to the Environmental Engineer of the concerned Regional Office by the 5th of every month.
43. The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the consent and shall not carry out any expansion without the prior permission/NOC of the Board.

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Senior Environmental Engineer (PBIP)
for & on behalf of
Chief Environmental Engineer (PBIP)

B. SPECIAL CONDITIONS

1. This consent to operate is granted for the production of Writing and Printing Paper @ 540 Metric Tonnes/Day, Captive @ 28 Megawatt, Co-Generation Power @ 10 Megawatt, Agro Pulp @ 165 Metric Tonnes/Day, Hardwood Pulp @ 200 Metric Tonnes/Day, Conventional Chemical Recovery (CRP) for Black Liquor to White Liquor Recovery @ 580 Metric Tonnes/Day, only.
2. The industry shall comply conditions of Environmental Clearance granted to the industry dated 14.06.2017.
3. The industry shall also comply with conditions of No Increase in Pollution Load issued to it vide letter no. 1036-39 dated 12.03.2025 by the Board.
4. The industry shall regularly operate & maintain its Effluent Treatment Plant (ETP) and only treated effluent shall be discharged onto land for plantation conforming to the effluent standards prescribed by the Board for such discharges. Further, the industry shall maintain proper record regarding the operation of its Effluent Treatment Plant (ETP) at all times and make it available to the officer of the Board during the conduct of visit.
5. The treated wastewater is used only for onto land for plantation and irrigation purpose by following the Comprehensive Irrigation Management Plan (IMP) to be prepared as per CPCBs "Guidelines for Utilization of Treated Effluent in Irrigation".
6. The industry will maintain the plantation area inside the premises.
7. The record of the ETP sludge used for making in-house paper board and for selling to authorized board manufacturing units to be maintained. The same to be used only after obtaining and as per authorization granted by the Board.
8. Entire Black Liquor Solids will be distributed into all three process namely Conventional Chemical Recovery (CRP) for white liquor recovery, Soda Ash Recovery and Lignin Recovery.
9. The industry shall dispose of all the hazardous waste as per the Hazardous & other Wastes (Management & Transboundary Movement) Rules, 2016 & Guidelines of CPCB after obtaining authorization from PPCB.
10. The industry shall ensure that no wastewater from its industrial premises / plantation area or otherwise find its way into storm water drain(s)/ public sewer(s), directly or indirectly under any circumstances.
11. The industry will stick to the production capacity viz-a-viz discharge mentioned in this consent and will not increase the same without the prior written permission of the Board.
12. The project proponent shall not discharge any effluent at any unauthorized place by any unauthorized means i.e. shall not discharge any wastewater in any drain / inland surface waters / drain/choe/nallah/ onto land for stagnation or outside its premises, at any time, under any circumstances.
13. The industry shall comply with the guidelines issued by the Punjab Water Regulation and Development Authority (PWRDA) for the abstraction of ground water.
14. The industry shall recycle the entire quantity of cooling water (if any).
15. The industry shall not make any expansion without prior permission of the Board.
16. The industry shall not throw, burn or bury any solid wastes in open, outside premises or in drain / water bodies.
17. The industry shall promote use of alternatives of single use plastics (SUP) and awareness to discourage use of plastic, through their Corporate Environment Responsibility (CER) activities.
18. The industry shall ensure that there are no usages of single use plastic- thermocol disposable items such as water bottles / water pouches/water cups, plates, forks, spoons, straw etc. and single use decorating material made of plastic-thermocol or any other non-biodegradable material in the premises.
19. The industry shall comply with the provisions of Noise Pollution (Regulation & Control) Rules, 2000.
20. The industry shall comply with the provisions of Solid Waste Management Rules, 2016.
21. The adequacy/ efficacy of the pollution control arrangements shall be the sole responsibility of the

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industry and the industry shall be bound to implement/ upgrade its pollution control arrangements as per the discretion of the Board to achieve the prescribed emission/ effluent standards, as amended from time to time.

22. The industry shall ensure that the activities of unit does not create any nuisance in the surrounding areas and no public complaints are received.

23. The Consent is being issued to the industry based upon the documents/ information submitted by it along with the online application form. The Board would be at liberty to take penal action against the industry and its responsible/ concerned person(s) in case information/document is detected as incorrect/false/misleading at any point of time.

24. In case the industry fails to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981, Environment (Protection) Act, 1986 and/or any other environmental law applicable to the project and Rules, Circulars & Directions issued by the Board from time to time, action as deemed fit shall be taken against the industry.

- SD -

Senior Environmental Engineer (PBIP)
for & on behalf of
Chief Environmental Engineer (PBIP)



PUNJAB WATER REGULATION AND DEVELOPMENT AUTHORITY
sco 149-152, Sector 17 c, Chandigarh – 160017
PERMISSION FOR EXTRACTION OF GROUNDWATER
(Under The Punjab Groundwater Extraction And Conservation Directions, 2023)

Unit ID:	Permission Number:	Date of Grant of Permission	Valid up to
0550101048	PWRDA/I/09/2023/L3/119	28.09.2023	27.09.2026

1	Name of Unit:	Kuantum Papers Limited	
2	Activity of Unit:	Industrial	
3	Address/Location of Unit:	Saila Khurd, Tehsil Gharshankar	
		District Hoshiarpur	PIN: 144529
4	Assessment Area (Block):	Gharshankar	Status: Yellow
5	District	Hoshiarpur	
6	Head Office Address:	W1A FF Tower A Godrej Eternia, 70 Ind Area Ph 1 Chandigarh	
			PIN: 160002
	Email	kuantumenvironment@kuantumpapers.com	ajeshgupta@kuantumpapers.com
	Phone/Mobile No.	9815969009	
7	Project Status:	Existing : 12-06-1980	
8	No. of Existing Tube-Wells	No. of Proposed Tube-Wells	Total Number of Tube-Wells Permitted
	08	00	08
9	Volume of Ground Water Permitted to be Extracted(m ³ /month)	Fresh	Brackish/Saline
		705000	-

Note: This permission is granted in terms of the Punjab Groundwater Extraction and Conservation Directions, 2023 notified on 27th January, 2023 under section 15 of the Punjab Water Resources (Management and Regulation) Act, 2020 and is subject to the conditions given overleaf.

Dated: 28.09.2023
Place: Chandigarh



28.09.2023
 Senior Manager (Admin & Coord.)
 Punjab Water Regulation and
 Conservation Authority
 28/09/2023

Terms and Conditions

- 1) User shall comply with the provisions of the Punjab Water Resources (Management and Regulation) Act, 2020, The Punjab Groundwater Extraction and Conservation Directions, 2023 and other Regulations, Directions and instructions issued by the Authority from time to time.
 - 2) The User shall install a water meter of required Specifications at each extraction structure and inform PWRDA along with a Calibration Certificate, within three months of issue of this Permission. The water meter shall conform to the technical specifications, performance parameters and connectivity standards, etc. as required by the Authority.
 - 3) The User (if required to install piezometer as per Directions) shall install the piezometer of the required specifications within three months of issue of this permission. (refer para 5.2 of the Directions).
 - 4) Payment Cycle and Schedule shall be as per para 4.8 of the Directions.
 - 5) In case of proposed water extraction structure which is yet to be commissioned, the user will intimate the Authority regarding all the details of the structure within 15 days of energizing of structure.
 - 6) This Permission does not absolve the Unit of its obligations to obtain other required statutory and administrative clearances from appropriate Authorities.
 - 7) The issue of this Permission does not imply that other statutory or administrative clearances shall necessarily be granted to the unit by the concerned Authorities.
 - 8) This Permission is being issued without any prejudice to the orders of any court of law in cases related to groundwater or any other related matters.
 - 9) The Authority may inspect the Unit and original documents at any time. In case it is found that any material facts have been concealed or misreported or any material difference is found in the information submitted and the site conditions or documents, the Authority may suspend the permission granted immediately and may cancel or alter the permission after giving a notice to the Unit. This will be without prejudice to any other action that may be taken under the law for supply of wrong information.
 - 10) The User is advised to keep on checking the website of the Authority for updates on Directions and instructions on matters related to extraction of groundwater.
 - 11) The User shall obtain revised/varied/fresh permission as the case may be, in case there is any change in ground water extraction structure, volume etc, before the aforesaid change is affected or within the time permitted under the Directions.
 - 12) A user shall apply for renewal of permission in the required format three months prior to the expiry of permission.
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केंद्रीय प्रदूषण नियंत्रण बोर्ड CENTRAL POLLUTION CONTROL BOARD
HEAD OFFICE - DELHI
Parivesh Bhavan, East Arjun Nagar, Delhi - 110032



Water Laboratory (ANALYSIS REPORT) जल प्रयोगशाला (विश्लेषण आख्या)
अपशिष्ट जल नमूनों की भौतिक-रासायनिक विश्लेषण रिपोर्ट Physico-Chemical Analysis Report for Waste Water Samples
ULR No: TC77232550000367F

TC-7723

नमूने की पंजीकरण सं. एवं तिथि Samples Registration No. & Date	: WATER/WW/2526/SR00302, 03/12/2025	आख्या सं एवं जारी करने की तिथि Report No. & Date of Issue	: WATER/2526/WW/00367,19/12/2025
नमूना विवरण Sample Details	:	आख्या किसे जारी की गयी (नाम एवं प्रभाग) Report sent to (Name & Address of Indentor)	: RD Chandigarh
नमूने एकत्रित करने वाले का नाम और प्रभाग/संगठन Sample Collected by Name & Division/Organization	: J. P. Meena, Ms. Nikita Grover (Sc. B), Shubham/RD Chandigarh	नमूना मैट्रिक्स Sample Matrix	: Waste Water
नमूनाकरण योजना प्राथमिकता Sampling Plan Preference	: N/A	नमूने प्राप्ति की तिथि एवं समय Date & Time of Sample Receipt	: 03/12/2025 14:16 PM
रिपोर्ट स्थिति Report Status	: Final	नमूने के विश्लेषण की अवधि Sample Analysis Period	: 05/12/2025 to 19/12/2025
नमूना लेने की विधि Sampling Method	: APHA 24th Ed. 1060 A,B,C		

क्रमांक Sr.No	नमूना संग्रहण की तिथि Date of Sample Collection	नमूना स्थल Field Code	pH (No unit)	COD (mg/l)	BOD (mg/l)	TSS (mg/l)	TDS (mg/l)
1	02/12/2025	KP-01	7.3	379	72	23	2160
2	02/12/2025	KP-06	6.7	334	89	1515	2536
3	02/12/2025	KP-07	6.8	3031	1190	831	3136
4	02/12/2025	KP-08	6.6	287	54	26	2056
5	02/12/2025	KP-09	6.9	436	94	31	2792

विश्लेषणकर्ता Analyst

पर्यवेक्षक और समीक्षक

स्वीकृतकर्ता (प्रयोगशाला प्रभारी) Approved By (Lab InCharge)

Supervisor & Reviewer & अधिकृत हस्ताक्षरकर्ता & Authorized signatory

Vijay Laxmi, Nandan Sarkar, Anil P, Hansraj

Syed M Bilal

Sanjay Kumar

Doc: CB/CL/QR/7.4/WWL-1	Issue No.:3	Revision No :3	Issue Date:19/02/2014	Revision Date: 18/09/2020	Page No. : 1/3
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यह एक कंप्यूटर जनित रिपोर्ट है, किसी हस्ताक्षर की आवश्यकता नहीं है। This is a computer-generated Report. No signature is required.



केंद्रीय प्रदूषण नियंत्रण बोर्ड CENTRAL POLLUTION CONTROL BOARD
HEAD OFFICE - DELHI
Parivesh Bhavan, East Arjun Nagar, Delhi - 110032



TC-7723

Water Laboratory (ANALYSIS REPORT) जल प्रयोगशाला (विश्लेषण आख्या)
अपशिष्ट जल नमूनों की भौतिक-रासायनिक विश्लेषण रिपोर्ट Physico-Chemical Analysis Report for Waste Water Samples
ULR No: TC772325500000367F

क्रमांक Sr.No	नमूना संग्रहण की तिथि Date of Sample Collection	नमूना स्थल Field Code	pH (No unit)	COD (mg/l)	BOD (mg/l)	TSS (mg/l)	TDS (mg/l)
6	02/12/2025	KP-10	7.5	128	15	38	2348

बीडीएल : मापन सीमा से नीचे BDL : Below Detection Limit

Remarks (if any) : , , ,

नोट : पीएच तथा चालकता (µmho/cm) के अतिरिक्त सभी सांद्रता मिग्रा/ली. में व्यक्त की गई हैं। Note: All the concentrations are expressed in mg/l except pH and Conductivity (µmho/cm).

Statement कथन :

- परिणाम केवल परीक्षण किए गए नमूनों से संबंधित हैं और प्राप्त नमूने पर लागू होते हैं। The results relate only to the samples tested and apply to the sample as received.
- पूर्ण रिपोर्ट के अतिरिक्त प्रयोगशाला के लिखित अनुमोदन के बिना आख्या की आधिक प्रतिकृति नहीं की जायेगी। The report shall not be reproduced except in full without written approval of the laboratory
- यह पैरामीटर NABL मान्यता, ISO-17025:2017 (प्रमाणपत्र संख्या TC-7723) के दायरे में है। The parameter is under the scope of NABL accreditation,ISO-17025:2017 (Certificate No.TC-7723).
- नमूनों को परीक्षण रिपोर्ट की तारीख से एक सप्ताह के लिए बनाए रखा जाएगा। Samples will be retained for one Week from the date of Issue of test Report.

विश्लेषणकर्ता Analyst

Vijay Laxmi , Nandan Sarkar , Anil P , Hansraj

पर्यवेक्षक और समीक्षक

Supervisor & Reviewer & अधिकृत हस्ताक्षरकर्ता & Authorized signatory

Syed M Bilal

स्वीकृतकर्ता (प्रयोगशाला प्रभारी) Approved By (Lab InCharge)

Sanjay Kumar

Doc: CB/CL/QR/7.4/WWL-1	Issue No.:3	Revision No :3	Issue Date:19/02/2014	Revision Date: 18/09/2020	Page No. : 2/3
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Water Laboratory (ANALYSIS REPORT) जल प्रयोगशाला (विश्लेषण आख्या)
अपशिष्ट जल नमूनों की भौतिक-रासायनिक विश्लेषण रिपोर्ट Physico-Chemical Analysis Report for Waste Water Samples
ULR No: TC772325500000367F

TC-7723

मानदंड का नाम Parameter Name	परिक्षण विधि Test Method	इकाई Unit	मापन की सीमा Limit of Detection	माप की अनिश्चितता Uncertainty of Measurment
pH	APHA 4500 H+ - B, 24th Ed.: 2023	No unit	2	±0.1@7.0
COD (Chemical Oxygen Demand)	APHA 5220 B, 24th Ed.: 2023	mg/l	5	±9.5@244.8
BOD (Bio - Chemical Oxygen Demand)	APHA 5210 B, 24th Ed. 2023, 4500 OC (5 days at 20C). IA - 3025 part 44: 1993 BOD (3 days at 27 C): 2017	mg/l	1	±35@200
TSS (Total Suspended Solids)	APHA 2540 D, 24th Ed.: 2023	mg/l	10	±18.76@197
TDS	APHA 2540 C, 24th Ed.: 2023	mg/l	10	±15@762

विश्लेषणकर्ता Analyst

पर्यवेक्षक और समीक्षक

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Supervisor & Reviewer & अधिकृत हस्ताक्षरकर्ता & Authorized signatory

Vijay Laxmi , Nandan Sarkar , Anil P , Hansraj

Syed M Bilal

Sanjay Kumar

Doc: CB/CL/QR/7.4/WWL-1	Issue No.:3	Revision No :3	Issue Date:19/02/2014	Revision Date: 18/09/2020	Page No. : 3/3
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यह एक कंप्यूटर जनित रिपोर्ट है, किसी हस्ताक्षर की आवश्यकता नहीं है। This is a computer-generated Report. No signature is required.

*आख्या समाप्ति END OF REPORT *



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Water Laboratory (ANALYSIS REPORT) जल प्रयोगशाला (विश्लेषण आख्या)

अपशिष्ट जल नमूनों की भौतिक-रासायनिक विश्लेषण रिपोर्ट Physico-Chemical Analysis Report for Waste Water Samples

नमूने की पंजीकरण सं. एवं तिथि Samples Registration No. & Date	: WATER/WW/2526/SR00303, 03/12/2025	आख्या सं एवं जारी करने की तिथि Report No. & Date of Issue	: WATER/2526/WW/00368,19/12/2025
नमूना विवरण Sample Details	:	आख्या किसे जारी की गयी (नाम एवं प्रभाग) Report sent to (Name & Address of Indentor)	: RD Chandigarh
नमूने एकत्रित करने वाले का नाम और प्रभाग/संगठन Sample Collected by Name & Division/Organization	: J. P. Meena, Ms. Nikita Grover (Sc. B), Shubham/RD Chandigarh	नमूना मैट्रिक्स Sample Matrix	: Waste Water
नमूनाकरण योजना प्राथमिकता Sampling Plan Preference	: N/A	नमूने प्राप्ति की तिथि एवं समय Date & Time of Sample Receipt	: 03/12/2025 14:16 PM
रिपोर्ट स्थिति Report Status	: Final	नमूने के विश्लेषण की अवधि Sample Analysis Period	: 05/12/2025 to 19/12/2025
नमूना लेने की विधि Sampling Method	: APHA 24th Ed. 1060 A,B,C		

क्रमांक Sr.No	नमूना संग्रहण की तिथि Date of Sample Collection	नमूना स्थल Field Code	MLSS (mg/l)	MLVSS (mg/l)
1	02/12/2025	KP-02	3351	1771
2	02/12/2025	KP-03	3528	2153
3	02/12/2025	KP-04	2888	1518

विश्लेषणकर्ता Analyst

Nandan Sarkar

पर्यवेक्षक और समीक्षक

Supervisor & Reviewer & अधिकृत हस्ताक्षरकर्ता & Authorized signatory

Syed M Bilal

स्वीकृतकर्ता (प्रयोगशाला प्रभारी) Approved By (Lab InCharge)

Sanjay Kumar

Doc: CB/CL/QR/7.4/WWL-1	Issue No.:3	Revision No :3	Issue Date:19/02/2014	Revision Date: 18/09/2020	Page No. : 1/2
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केंद्रीय प्रदूषण नियंत्रण बोर्ड CENTRAL POLLUTION CONTROL BOARD
HEAD OFFICE - DELHI
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Water Laboratory (ANALYSIS REPORT) जल प्रयोगशाला (विश्लेषण आख्या)

अपशिष्ट जल नमूनों की भौतिक-रासायनिक विश्लेषण रिपोर्ट Physico-Chemical Analysis Report for Waste Water Samples

क्रमांक Sr.No	नमूना संग्रहण की तिथि Date of Sample Collection	नमूना स्थल Field Code	MLSS (mg/l)	MLVSS (mg/l)
4	02/12/2025	KP-05	3590	2232

बीडीएल : मापन सीमा से नीचे BDL : Below Detection Limit

Remarks (if any) :

नोट : पीएच तथा चालकता ($\mu\text{mho/cm}$) के अतिरिक्त सभी सांद्रता मिग्र/ली. में व्यक्त की गई हैं। Note: All the concentrations are expressed in mg/l except pH and Conductivity ($\mu\text{mho/cm}$).

Statement कथन :

- परिणाम केवल परीक्षण किए गए नमूनों से संबंधित हैं और प्राप्त नमूने पर लागू होते हैं। The results relate only to the samples tested and apply to the sample as received.
- पूर्ण रिपोर्ट के अतिरिक्त प्रयोगशाला के लिखित अनुमोदन के बिना आख्या की आधिकारिक प्रतिकृति नहीं की जायेगी। The report shall not be reproduced except in full without written approval of the laboratory
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- नमूनों को परीक्षण रिपोर्ट की तारीख से एक सप्ताह के लिए बनाए रखा जाएगा। Samples will be retained for one Week from the date of Issue of test Report.

मानदंड का नाम Parameter Name	परिक्षण विधि Test Method	इकाई Unit	मापन की सीमा Limit of Detection	माप की अनिश्चितता Uncertainty of Measurement
MLSS	APHA 2540 D, 24th Ed.: 2023	mg/l		
MLVSS	APHA 2540 D, 24th Ed.: 2023	mg/l	10	

विश्लेषणकर्ता Analyst

Nandan Sarkar

पर्यवेक्षक और समीक्षक

Supervisor & Reviewer & अधिकृत हस्ताक्षरकर्ता & Authorized signatory

Syed M Bilal

स्वीकृतकर्ता (प्रयोगशाला प्रभारी) Approved By (Lab InCharge)

Sanjay Kumar

Doc: CB/CL/QR/7.4/WWL-1	Issue No.:3	Revision No :3	Issue Date:19/02/2014	Revision Date: 18/09/2020	Page No. : 2/2
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यह एक कंप्यूटर जनित रिपोर्ट है, किसी हस्ताक्षर की आवश्यकता नहीं है। This is a computer-generated Report. No signature is required.

*आख्या समाप्ति END OF REPORT *



केंद्रीय प्रदूषण नियंत्रण बोर्ड CENTRAL POLLUTION CONTROL BOARD
HEAD OFFICE - DELHI
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Water Laboratory (ANALYSIS REPORT) जल प्रयोगशाला (विश्लेषण आख्या)

अपशिष्ट जल नमूनों की भौतिक-रासायनिक विश्लेषण रिपोर्ट Physico-Chemical Analysis Report for Waste Water Samples

नमूने की पंजीकरण सं. एवं तिथि Samples Registration No. & Date	: WATER/WW/2526/SR00302, 03/12/2025	आख्या सं एवं जारी करने की तिथि Report No. & Date of Issue	: WATER/2526/WW/00367,19/12/2025
नमूना विवरण Sample Details	:	आख्या किसे जारी की गयी (नाम एवं प्रभाग) Report sent to (Name & Address of Indentor)	: RD Chandigarh
नमूने एकत्रित करने वाले का नाम और प्रभाग/संगठन Sample Collected by Name & Division/Organization	: J. P. Meena, Ms. Nikita Grover (Sc. B), Shubham/RD Chandigarh	नमूना मैट्रिक्स Sample Matrix	: Waste Water
नमूनाकरण योजना प्राथमिकता Sampling Plan Preference	: N/A	नमूने प्राप्ति की तिथि एवं समय Date & Time of Sample Receipt	: 03/12/2025 14:16 PM
रिपोर्ट स्थिति Report Status	: Final	नमूने के विश्लेषण की अवधि Sample Analysis Period	: 05/12/2025 to 19/12/2025
नमूना लेने की विधि Sampling Method	: APHA 24th Ed. 1060 A,B,C		

क्रमांक Sr.No	नमूना संग्रहण की तिथि Date of Sample Collection	नमूना स्थल Field Code	Color (Hazen)	SAR
1	02/12/2025	KP-01	58	7.31
2	02/12/2025	KP-06	62	-
3	02/12/2025	KP-07	952	-

विश्लेषणकर्ता Analyst

पर्यवेक्षक और समीक्षक

स्वीकृतकर्ता (प्रयोगशाला प्रभारी) Approved By (Lab InCharge)

Supervisor & Reviewer & अधिकृत हस्ताक्षरकर्ता & Authorized signatory

Vijay Laxmi , Nandan Sarkar , Anil P , Hansraj

Syed M Bilal

Sanjay Kumar

Doc: CB/CL/QR/7.4/WWL-1	Issue No.:3	Revision No :3	Issue Date:19/02/2014	Revision Date: 18/09/2020	Page No. : 1/2
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केंद्रीय प्रदूषण नियंत्रण बोर्ड CENTRAL POLLUTION CONTROL BOARD
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Water Laboratory (ANALYSIS REPORT) जल प्रयोगशाला (विश्लेषण आख्या)

अपशिष्ट जल नमूनों की भौतिक-रासायनिक विश्लेषण रिपोर्ट Physico-Chemical Analysis Report for Waste Water Samples

क्रमांक Sr.No	नमूना संग्रहण की तिथि Date of Sample Collection	नमूना स्थल Field Code	Color (Hazen)	SAR
4	02/12/2025	KP-08	18	-
5	02/12/2025	KP-09	45	-
6	02/12/2025	KP-10	60	5.36

बीडीएल : मापन सीमा से नीचे BDL : Below Detection Limit

Remarks (if any) : , , ,

नोट : पीएच तथा चालकता (µmho/cm) के अतिरिक्त सभी सांद्रता मिग्रा/ली. में व्यक्त की गई हैं। Note: All the concentrations are expressed in mg/l except pH and Conductivity (µmho/cm).

Statement कथन :

- परिणाम केवल परीक्षण किए गए नमूनों से संबंधित हैं और प्राप्त नमूने पर लागू होते हैं। The results relate only to the samples tested and apply to the sample as received.
- पूर्ण रिपोर्ट के अतिरिक्त प्रयोगशाला के लिखित अनुमोदन के बिना आख्या की अधिक प्रतिकृति नहीं की जायेगी। The report shall not be reproduced except in full without written approval of the laboratory
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- नमूनों को परीक्षण रिपोर्ट की तारीख से एक सप्ताह के लिए बनाए रखा जाएगा। Samples will be retained for one Week from the date of Issue of test Report.

मानदंड का नाम Parameter Name	परिक्षण विधि Test Method	इकाई Unit	मापन की सीमा Limit of Detection	माप की अनिश्चितता Uncertainty of Measurment
Color	APHA 2120 C Spectrophotometric Method, 24th Ed.: 2023	Hazen	5	
SAR	IS 11624: 1986			

विश्लेषणकर्ता Analyst

पर्यवेक्षक और समीक्षक

स्वीकृतकर्ता (प्रयोगशाला प्रभारी) Approved By (Lab InCharge)

Supervisor & Reviewer & अधिकृत हस्ताक्षरकर्ता & Authorized
signatory

Vijay Laxmi , Nandan Sarkar , Anil P , Hansraj

Syed M Bilal

Sanjay Kumar

Doc: CB/CL/QR/7.4/WWL-1	Issue No.:3	Revision No :3	Issue Date:19/02/2014	Revision Date: 18/09/2020	Page No. : 2/2
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यह एक कंप्यूटर जनित रिपोर्ट है, किसी हस्ताक्षर की आवश्यकता नहीं है। This is a computer-generated Report. No signature is required.

*आख्या समाप्ति END OF REPORT *



CENTRAL POLLUTION CONTROL BOARD केंद्रीय प्रदूषण नियंत्रण बोर्ड

HEAD OFFICE - DELHI

Parivesh Bhavan, East Arjun Nagar, Delhi - 110032

INSTRUMENTATION LABORATORY (Analysis Report) उपकरणिय प्रयोगशाला (विश्लेषण आख्या)

Adsorbable organic halides

नमूने की पंजीकरण सं. एवं तिथि Samples Registration No. & Date	: INSTR/AOX/2526/SR00002, 03/12/2025	आख्या सं एवं जारी करने की तिथि Report No. & Date of Issue	: INSTR/2526/AOX/00483, 02/01/2026
नमूना विवरण Sample Details	:	आख्या किसे जारी की गयी (नाम एवं प्रभाग) Report sent to (Name & Address of Indentor)	: DH of RD Chandigarh
नमूने एकत्रित करने वाले का नाम और प्रभाग/संगठन Sample Collected by Name & Division/Organization	: J. P. Meena, Ms. Nikita Grover (Sc. B), Shubham/RD Chandigarh	नमूना मैट्रिक्स Sample Matrix	: Waste Water
नमूनाकरण योजना प्राथमिकता Sampling Plan Preference	: N/A	नमूने प्राप्ति की तिथि एवं समय Date & Time of Sample Receipt	: 04/12/2025
रिपोर्ट स्थिति Report Status	: Final	नमूने के विश्लेषण की अवधि Sample Analysis Period	: 01/01/2026 to 01/01/2026
नमूना लेने की विधि Sampling Method	:		

क्रमांक Sr.No	नमूना संग्रहण की तिथि Date of Sample Collection	नमूना स्थल Field Code	नमूना मैट्रिक्स Sample Matrix	Adsorbable Organic Halides (AOX) (mg/l)
1	02/12/2025	KP-01	Waste Water	0.926

BDL : Below Deduction Limit न्यूनतम विश्लेषण की सीमा

Remarks (if any) : Result is ready for your approval.

विश्लेषणकर्ता Analyst

Rahul Kumar Varma

पर्यवेक्षक और समीक्षक & अधिकृत हस्ताक्षरकर्ता

Supervisor & Reviewer & Authorized Signatory

B. K. Jena

स्वीकृतकर्ता (प्रयोगशाला प्रभारी)

Approved By (DH Inst-Lab)

Namita Mishra

Doc: CB/CL/QR/7.8/IL-5	Issue No.:05	Revision No :05	Issue Date:08/12/2020	Revision Date: 08/12/2020	Page No. : 1/2
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This is a computer-generated Report. No signature is required. यह एक कंप्यूटर जनित रिपोर्ट है. किसी हस्ताक्षर की आवश्यकता नहीं है.



CENTRAL POLLUTION CONTROL BOARD केंद्रीय प्रदूषण नियंत्रण बोर्ड

HEAD OFFICE - DELHI

Parivesh Bhavan, East Arjun Nagar, Delhi - 110032

INSTRUMENTATION LABORATORY (Analysis Report) उपकरणीय प्रयोगशाला (विश्लेषण आख्या)

Adsorbable organic halides

Statement :

1. परिणाम केवल परीक्षण किए गए नमूनों से संबंधित हैं और प्राप्त नमूने पर लागू होते हैं। The results relate only to the samples tested and apply to the sample as received.

2. पूर्ण रिपोर्ट के अतिरिक्त प्रयोगशाला के लिखित अनुमोदन के बिना आख्या की आंशिक प्रतिकृति नहीं की जायेगी। The report shall not be reproduced except in full without written approval of the laboratory

3. यह पैरामीटर NABL मान्यता, ISO-17025:2017 (प्रमाणपत्र संख्या TC-7723) के दायरे में है। The parameter is under the scope of NABL accreditation,ISO-17025:2017 (Certificate No.TC-7723).

4. नमूनों को परीक्षण रिपोर्ट की तारीख से 15 दिन के लिए बनाए रखा जाएगा। Samples will be retained for 30 days from the date of Issue of test Report.

मानदंड का नाम Parameter Name	परीक्षण विधि Test Method	इकाई Unit	मापन की सीमा Limit of Detection	माप की अनिश्चितता Uncertainty of Measurment
Adsorbable Organic Halides (AOX)	USEPA 1650C	mg/l	0.05	

विश्लेषणकर्ता Analyst

Rahul Kumar Varma

पर्यवेक्षक और समीक्षक & अधिकृत हस्ताक्षरकर्ता

Supervisor & Reviewer & Authorized Signatory

B. K. Jena

स्वीकृतकर्ता (प्रयोगशाला प्रभारी)

Approved By (DH Inst-Lab)

Namita Mishra

Doc: CB/CL/QR/7.8/IL-5	Issue No.:05	Revision No :05	Issue Date:08/12/2020	Revision Date: 08/12/2020	Page No. : 2/2
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This is a computer-generated Report. No signature is required, यह एक कंप्यूटर जनित रिपोर्ट है. किसी हस्ताक्षर की आवश्यकता नहीं है.

* END OF REPORT आख्या समाप्ति *



To whomsoever it May Concern

Date: 12-10-2025

This is to bring to your kind notice that we **M/s Errand Enterprises Private Limited -Authorized Channel sales partner for Xylem WTW Online Instrument** having our office at 12th floor Pearls Omaxe building Netaji Subhash Place Pitampura Delhi-110034. We have Supplied & Completed the installation of Online Water Quality Monitoring System of Xylem WTW make.

The System has been installed at **M/s Kuantum paper limited, saila khurd, railway road, Hoshiarpur, Punjab : 146001.**

The System measures online COD, BOD, TSS & pH real time at ETP Outlet Water.

The System has been calibrated on 12-10-2025 at **M/s Kuantum paper limited, saila khurd, railway road, Hoshiarpur, Punjab : 146001.** by Errand Engineer.

The System was calibrated based on Outlet effluent lab report provided by **M/s Kuantum paper limited, saila khurd, railway road, Hoshiarpur, Punjab : 146001.** Outlet Sample tested by **Enviro-Tech Laboratories** having test report no. **ETL/11102025/3367 issued date 11.10.2025.**

S.No.	Parameter Name	Laboratory Result	Final values of online system after calibration
1	COD (mg/L)	172.8	170
2	BOD (mg/L)	18	15.5
3	TSS (mg/L)	32	30
4	pH	7.26	7.50

The above information furnished is true to the best of our knowledge.

Thanks & Regards

Authorized Signatory



Errand Enterprises Pvt Ltd

F- CAL-01



PUNJAB POLLUTION CONTROL BOARD

Invest Punjab, PBIP, Udyog Bhawan, Sector 17, Chandigarh

Website:- www.ppcb.gov.in



Office Dispatch No.: PBIP | PPCB | 2025 | 3520

Date: 20-06-2025

✓ To

PAVAN KHAITAN
47, SECTOR 4
CHANDIGARH, NULL - 160001

Subject:- Grant Varied 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981 for discharge of emissions arising out of premises.

With reference to your application for obtaining Varied 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are, hereby, authorized to operate an industrial unit for discharge of the emission(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

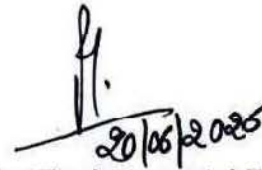
1. Particulars of Consent to Operate under Air Act, 1981 granted to the Industry:

PIN	250340549
Application No.:	2505389610
Date of Issue:	20-Jun-2025
Date of Expiry:	31-Mar-2027
Certificate Type:	Varied
Certificate No:	CTOA/Varied/PBIP/HSP/2025/2505389610

2. Particulars of the Industry:

Name & Designation of the Applicant:	Pavan Khaitan, (Managing Director)
Name of Business Entity	Kuantum Papers Ltd.
Name of the Project/Unit:	Kuantum Papers Ltd.
Address of Project/Unit:	Village Saila Khurd, Chandigarh Road, Garhshankar, Hoshiarpur
Capital Investment of the Industry(in lakhs):	146281.81
Category of Industry:	Red
Type of Industry:	1059 - Pulp & Paper (Large-Agro +wood), Small Pulp & Paper (agro based-wheat straw/rice husk)
Scale of the Industry:	Large - > Rs. 50 Crore
Office District:	Hoshiarpur
Consent Fee Details:	Rs. 28,80,000/- vide UTR No. SBINR12023011125733316 dated 11.01.2023
Raw Materials (Name with quantity per day):	Agro Residue @ 413 MTD, Woody Raw Material @ 500 MTD, Purchased Pulp @ 93 MTD, Fillers and Additives @ 91 MTD, Cooking Chemical (White Liquor) @ 130 MTD, Sodium Chlorate for Chlorine dioxide Plant @ 13 MTD, Methanol for Chlorine dioxide Plant @ 1.5 MTD, Sulphuric Acid @ 12 MTD, Caustic for ODL and EP Bleaching @ 17

	MTD, Sulphur Dioxide @ 1 MTD, Sulphur for Sulphur dioxide Plant @ 0.5 MTD, Oxygen @ 8.6 MTD, Hydrogen Peroxide @ 5 MTD, Modified Starch for Paper Making @ 20 MTD, Chlorine dioxide @ 8 MTD
Products (Name with quantity per day):	Writing and Printing Paper @ 540 Metric Tonnes/Day, Captive @ 28 Megawatt, Co-Generation Power @ 10 Megawatt, Conventional Chemical Recovery (CRP) for Black Liquor to White Liquor Recovery @ 580 Metric Tonnes/Day
By Products, If any (Name with quantity per day) :	White Liquor (as Na ₂ O) @ 130 MTD, Soda Ash @ 35 MTD, Lignin @ 25 MTD, Calcium Oxide @ 125 MTD, Precipitated Calcium Carbonate Slurry @ 69 MTD, Sodium Sulphate @ 8 MTD, ETP Waste Fibre (BD) for Board Making & Selling @ 22 MTD
Details of the machinery and processes:	As per application form
Sources of emissions and type of pollutants:	Boilers: 1) Power Boiler of capacity 130 TPH - SPM, 2) Power Boiler of capacity 60 TPH - SPM, 3) Recovery Boiler of capacity 65 TPH - SPM, 4) Recovery Boiler of capacity 21 TPH - SPM, DG Sets: 04 DG sets of capacities 2x160 KVA, 1x50 KVA & 1x30 KVA - SPM/SO _x /NO _x
Mode of disposal of emissions with stack height:	Boilers: 1) Power Boiler of capacity 130 TPH - 80m AGL, 2) Power Boiler of capacity 60 TPH - 34m AGL, 3) Recovery Boiler of capacity 65 TPH - 75m AGL, 4) Recovery Boiler of capacity 21 TPH - 70m AGL, DG Sets: 04 DG sets of capacities 2x160 KVA, 1x50 KVA & 1x30 KVA - Stack of height as per following formula: $H = h + 0.2 (KVA)^{0.5}$ where h = height of the building in meters where the generator set is installed
Quantity of fuel required in TPD:	Boilers: 1) Power Boiler of capacity 130 TPH - Coal & Rice Husk, 2) Power Boiler of capacity 60 TPH - Rice Husk, 3) Recovery Boiler of capacity 65 TPH - Black Liquor, 4) Recovery Boiler of capacity 21 TPH - Black Liquor, DG Sets: 04 DG sets of capacities 2x160 KVA, 1x50 KVA & 1x30 KVA - HSD Only
Type of Air Pollution Control Devices to be installed:	Boilers: 1) Power Boiler of capacity 130 TPH - Electrostatic Precipitator, 2) Power Boiler of capacity 60 TPH - Electrostatic Precipitator, 3) Recovery Boiler of capacity 65 TPH - Electrostatic Precipitator, 4) Recovery Boiler of capacity 21 TPH - Electrostatic Precipitator, DG Sets: 04 DG sets of capacities 2x160 KVA, 1x50 KVA & 1x30 KVA - Canopies provided with each DG sets
Standard to be achieved under Air(Prevention & Control of Pollution) Act, 1981:	As per emission standards prescribed by the CPCB/MoEF&CC/PPCB, from time to time


 20/06/2025
 Senior Environmental Engineer (PBIP)
 for & on behalf of
 Chief Environmental Engineer (PBIP)

Endst. No.

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

1. Senior Environmental Engineer, Zonal Office, Jalandhar.
2. Environmental Engineer, Regional Office, Hoshiarpur.


Senior Environmental Engineer (PBIP)
for & on behalf of
Chief Environmental Engineer (PBIP)

A. GENERAL CONDITIONS

1. This consent is not valid for getting power load from the Punjab State Power Corporation Ltd. or for getting loan from the financial institutions.
2. The industry shall apply for renewal /extension of consent at least two months before expiry of the consent
3. The industry shall not violate any of the norms prescribed under the Air (Prevention & Control of Pollution) Act, 1981, failing which, the consent shall be cancelled / revoked.
4. The achievement of adequacy and efficiency of the air pollution control devices installed shall be the entire responsibility of the industry
5. The authorized fuel being used shall not be changed without the prior written permission of the Board
6. The industry shall not discharge any fugitive emissions. All gases shall be emitted through a stack of suitable height, as per the norms fixed by the Board from time to time.
7. The industry shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets.

Specifications of the port-holes shall be as under:

- i) The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter (D_e) shall be calculated from the following equation to determine upstream, downstream distance:-

$$D_e = 2 LW / (L+W)$$

Where L= length in mts. W= Width in mts.

- ii) The sampling port shall be 7 to 10 cm in diameter

8. The industry shall put display Board indicating environmental data in the prescribed format at the main entrance gate.
9. The industry shall discharge all gases through a stack of minimum height as specified in the following standards laid down by the Board

(i) Stack height for boiler plants

S.No.	Boiler with Steam Generating Capacity	Stack heights
1	Less than 2 ton/hr	9 meters or 2.5 times the height of neighboring building which ever is more
2	More than 2 ton/hr to 5 ton/hr	12 meters
3	More than 5 ton/hr to 10 ton/hr	15 meters
4	More than 10 ton/hr to 15 ton/hr	18 meters
5	More than 15 ton/hr to 20 ton/hr	21 meters
6	More than 20 ton/hr to 25 ton/hr	24 meters
7	More than 25 ton/hr to 30 ton/hr	27 meters
8	More than 30 ton/hr	30 meters or using the formula $H = 14 Q_g^{0.3}$ $H = 74 (Q_p)^{0.24}$ Where Q_g = Quantity of SO ₂ in Kg/hr. Q_p = Quantity of particulate matter in Ton/day.

Note : Minimum Stack height in all cases shall be 9.0 mtr. or as calculated from relevant formula whichever is more.

(ii) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation.

(iii) Stack height for diesel generating sets:

Capacity of diesel generating set		Height of the Stack
0-50 KVA	Height of the building	+ 1.5 mt
50-100 KVA	-do-	+ 2.0 mt
100-150 KVA	-do-	+ 2.5 mt
150-200 KVA	-do-	+ 3.0 mt
200-250 KVA	-do-	+ 3.5 mt
250-300 KVA	-do-	+ 3.5 mt

For higher KVA rating stack height H (in meter) shall be worked out according to the formula:

$$H = h + 0.2 (KVA)^{0.5}$$

where h = height of the building in meters where the generator set is installed.

10. The pollution control devices shall be interlocked with the manufacturing process of the industry to ensure its regular operation.

11. The existing pollution control equipment shall be altered or replaced in accordance with the directions of the Board, and no pollution control equipment or chimney shall be altered or as the case may be erected or reerected except with the prior approval of the Board

12. The industry will provide canopy and adequate stack with the D.G sets so as to comply with the provision of notification No GSR-371 E dated 17-5-2002(amended from time to time) issued by MOEF under Environment (Protection) Act, 1986.

13. The Govt. of Punjab, Department of Science, Technology & Environment vide its notification no.4/46/92- 3ST/2839 dt. 29/12/1993 has put prohibition on the use of rice husk as fuel after 1.4.1995 except the following:-

(i) In the form of briquettes and use of rice husk in fluidized bed combustion. So the industry shall make the necessary arrangement to comply with the above notificatio

14. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year

15. That the industry shall submit a yearly certificate to the effect that no addition / up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent

16. a) The industry shall ensure that at any time the emission do not exceed the prescribed emissions standards laid down by the Board from time to time for such type of industry /emissions.

b) The industry shall ensure that the emissions from each stack shall conform to the following emission standards laid down by the Board in respect of the Industrial Boilers.

Steam Generating capacity A**Required particulate matter
B**

Area upto 5 Km from Other than the periphery of I and Class-II town	Other than A class	
Less than 2 ton/hr	800 mg/NM3	1200 mg/NM3
2 ton to 10 ton/hr	500 mg/NM3	1000 mg/NM3
Above 10 ton to 15 ton/hr	350 mg/NM3	500 mg/NM3
Above 15 ton/hr	150 mg/NM3	150 mg/NM3

All emissions normalized to 12% carbon dioxide.

17. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008, without any adverse effect on the environment, in any manner.

18. The air pollution control equipments shall be kept at all time in good running condition and.

(i). All failures of control equipments.

(ii). The emissions of any air pollutant into the atmosphere in excess of the standards lay down by the Board occurring or being apprehended to occur due to accident or other unforeseen act or event. Shall be intimated through fax to the concerned Regional Office as well as to the Director of Factories, Punjab, Chandigarh as required under rule 10 of the Punjab State Board for the Prevention and Control of Air Pollution Rules, 1983'.

19. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises

20. The industry shall submit a site emergency plan approved by the Chief Inspector of Factories, Punjab as applicable.

21. The industry shall comply with the conditions imposed by the SEIAA/MOEF in the Environmental Clearance granted to it as required under EIA notification dated 14/9/06, if applicable.

22. The industry shall make necessary arrangements for the monitoring of stack emissions and shall get its emissions analyzed from lab approved / authorized by the Board:-

(i) Once in Year for Small Scale Industries.

(ii) Twice/thrice/four time in a Year for Large/Medium Scale Industries

23. The industry shall maintain the following record to the satisfaction of the Board :-

(i) Log books for running of air pollution control devices or pumps/motors used for it.

(ii) Register showing the result of various tests conducted by the industry for monitoring of stack emissions and ambient air

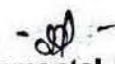
(iii) Register showing the stock of absorbents and other chemicals to be used for scrubbers.

24. The industry will install the separate energy meter for running pollution control devices and shall maintain record with respect to operation of air pollution control device so as to satisfy the Board regarding the regular operation of air pollution control device and monthly reading / record may be sent to the Board by the fifth of the following month.

25. The industry shall provide online monitoring system as applicable, for in stack emission and shall maintain the record of the same for inspection of the Board Officers.

26. The Board reserves the right to revoke the consent granted to the industry at any time, in case the industry is found violating the provisions of Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.

27. The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.
28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
29. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions
30. The industry shall dispose off its solid waste generated by the burning of fuel in an Environmentally Sound Manner within the premises/outside as approved by the Board, to avoid public nuisance and air pollution problem in the area.
31. The industry shall ensure that no air pollution problem or public nuisance is created in the area due to the discharge of emissions from the industry.
32. The industry shall provide adequate arrangement for fighting the accidental leakage/discharge of any air pollutant/gas/ liquids from the vessels, mechanical equipment's etc, which are likely to cause environmental pollution.
33. The industry shall not change or alter the manufacturing process(es) and fuel so as to change the quality/quantity of emissions generated without the prior permission of the Board.
34. The industry shall earmark a land within their premises for disposal of boiler ash in an environmentally sound manner, and / or the industry shall make necessary arrangements for proper disposal of fuel ash in a scientific manner and shall maintain proper record for the same, if applicable
35. The industry shall obtain and submit Insurance cover under the Public Liability Insurance Act, 1991.
36. The industry shall provide proper and adequate air pollution control arrangements for control emission from its fuel handling area, if applicable.
37. The industry shall comply with the code of practice as notified by the Government/Board for the type of industries where the siting guidelines / Code of Practice have been notified.
38. The industry shall not cause any nuisance/traffic hazard in vicinity of the area.
39. The industry shall ensure that the noise & air emission from D.G. sets do not exceed the standards prescribed for D.G. sets by the Ministry of Environment & Forests, New Delhi.
40. The industry shall ensure that there will not be significant visible dust emissions beyond the property line
41. The industry shall provide adequate and appropriate air pollution control devices to contain emissions from handling, transportation and processing of raw material & product of the industry.
42. The Industry shall ensure that its production capacity does not exceed the capacity mentioned in the consent and shall not carry out any expansion without the prior permission / NOC of the Board.


Senior Environmental Engineer (PBIP)
for & on behalf of
Chief Environmental Engineer (PBIP)

B. SPECIAL CONDITIONS

1. This consent to operate is granted for the production of Writing and Printing Paper @ 540 Metric Tonnes/Day, Captive @ 28 Megawatt, Co-Generation Power @ 10 Megawatt, Agro Pulp @ 165 Metric Tonnes/Day, Hardwood Pulp @ 200 Metric Tonnes/Day, Conventional Chemical Recovery (CRP) for Black Liquor to White Liquor Recovery @ 580 Metric Tonnes/Day, only.
2. The industry shall comply conditions of Environmental Clearance granted to the industry dated 14.06.2017.
3. The industry shall also comply with conditions of No Increase in Pollution Load issued to it vide letter no. 1036-39 dated 12.03.2025 by the Board.
4. The record of the ETP sludge used for making in-house paper board and for selling to authorized board manufacturing units to be maintained. The same to be used only after obtaining and as per authorization granted by the Board.
5. Entire Black Liquor Solids will be distributed into all three process namely Conventional Chemical Recovery (CRP) for white liquor recovery, Soda Ash Recovery and Lignin Recovery.
6. The industry shall operate its Air Pollution Control Device (APCD) regularly and efficiently and shall maintain record regarding operation of the same.
7. The industry shall ensure that the emissions from each stack shall conform to the emission standards laid down by the Board from time to time.
8. The industry shall ensure that no black smoke shall be emitted from the stack of the industry at any time.
9. The industry shall not use any un-authorized fuel and shall use fuel only for which consent is granted by the Board.
10. The industry shall not install any additional boiler / furnace without the prior written permission of the Board.
11. The industry will stick to the production capacity viz-a-viz air polluting machinery mentioned in this consent and will not increase the same without the prior written permission of the Board.
12. The industry shall comply with the instructions issued by the Board vide office order no. Admn./SA-2/F.No.783/ 2010/448 dated 8/6/2010 regarding DG sets.
13. The industry shall not use any un-authorized fuel and shall use fuel only for which consent is granted by the Board.
14. The industry shall not make any expansion without prior permission of the Board.
15. The industry shall not throw, burn or bury any solid wastes in open, outside premises or in drain / water bodies.
16. The industry shall promote use of alternatives of single use plastics (SUP) and awareness to discourage use of plastic, through their Corporate Environment Responsibility (CER) activities.
17. The industry shall ensure that there are no usages of single use plastic- thermocol disposable items such as water bottles / water pouches/water cups, plates, forks, spoons, straw etc. and single use decorating material made of plastic-thermocol or any other non-biodegradable material in the premises.
18. The industry shall comply with the provisions of Plastic Waste Management Rules, 2016.
19. The industry shall comply with the provisions of Noise Pollution (Regulation & Control) Rules, 2000.
20. The industry shall comply with the provisions of Solid Waste Management Rules, 2016.
21. The industry shall comply with the provisions of Hazardous Waste Management Rules, 2016
22. The adequacy/ efficacy of the pollution control arrangements shall be the sole responsibility of the industry and the industry shall be bound to implement/ upgrade its pollution control arrangements as per the discretion of the Board to achieve the prescribed emission/ effluent standards, as amended from time to time.

23. The industry shall ensure that the activities of the project does not create any nuisance in the surrounding areas and no public complaints are received.

24. The Consent is being issued to the industry based upon the documents/ information submitted by it along with the online application form. The Board would be at liberty to take penal action against the industry and its responsible/ concerned person(s) in case information/document is detected as incorrect/false/misleading at any point of time.

25. In case the industry fails to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981, Environment (Protection) Act, 1986 and/or any other environmental law applicable to the project and Rules, Circulars & Directions issued by the Board from time to time, action as deemed fit shall be taken against the industry.


Senior Environmental Engineer (PBIP)
for & on behalf of
Chief Environmental Engineer (PBIP)



Calibration Certificate

Customer : KUANTUM PAPERS LTD.
 Station 1 : Stack 5 130TPH
 Analyzer name : GAS Analyzer SO₂, NO_x, CO
 Date of calibration : 12/09/2025
 Report no. : IMTB /CSNC/1209-25

Calibration Data				
Unit ID	Unit	CONCENTRATION FROM SOURCE	Pre calibration Conc.	Post calibration Conc.
Parameter SO ₂				
SO ₂	mg/m ³	0.0	0.3	0.0
SO ₂	mg/m ³	1297	1300	1298
Parameter Nox				
NO _x	mg/m ³	0.0	0.2	0.0
NO _x	mg/m ³	771	779	773
Parameter CO				
CO	mg/m ³	0.0	0.2	0.0
CO	mg/m ³	234	236	235

Method: calibration of GAS analyzers is performed with SO₂, NO_x And CO GAS CYLINDERS.

Probability of approximately 95%. Estimated uncertainty contribution from all factors that are considered to have an impact on the measurement are included in the standard uncertainty of measurement.

Calibration due date: 11.03.2026

IMTB ENGINEERS PVT LTD

Calibration performed by





Calibration Certificate

Customer : KUANTUM PAPERS LTD.
 Station 2 : Stack 5 130 TPH
 Model : LKS D 10.3
 Date of calibration : 12/09/2025
 Report no. : IMTB /C-PM/1209-25

Calibration Data				
Unit ID	Unit	ISO K value	Pre calibration Conc.	Post calibration Conc.
STACK 5 130TPH				
SPM	mg/m3	0.0	0.5	0.0
SPM	mg/m3	28.0	29.5	28.1

Method: calibration of SPM analyzers is performed with KUANTUM PAPERS LTD. lab report.

Probability of approximately 95%. Estimated uncertainty contribution from all factors that are considered to have an impact on the measurement are included in the standard uncertainty of measurement.

Calibration due date: 11.03.2026

IMTB ENGINEERS PVT LTD

Calibration performed by





Calibration Certificate

Customer : KUANTUM PAPERS LTD.
 Station 1 : Stack 4 power boiler
 Model : LKS D 10 .3
 Date of calibration : 12/09/2025
 Report no. : IMTB /CPM/1209-25

Calibration Data				
Unit ID	Unit	ISO K value	Pre calibration Conc.	Post calibration Conc.
STACK 4 POWER BOILER				
SPM	mg/m3	0.0	0.4	0.0
SPM	mg/m3	32.5	31.8	32.4

Method: calibration of SPM analyzers is performed with KUANTUM PAPERS LTD. lab report.

Probability of approximately 95%. Estimated uncertainty contribution from all factors that are considered to have an impact on the measurement are included in the standard uncertainty of measurement.

Calibration due date: 11.03.2026

IMTB ENGINEERS PVT LTD

Calibration performed by





Calibration Certificate *Excellence in Measurements...*

Customer : Kuantum Papers Ltd

Station : CRP 1 Stack.

Model : LKS D10

Location : Boiler

Date of calibration : 01.10.2025

Calibration Data

Unit ID	Unit	Pre calibration Conc.	Post calibration Conc.
SPM	mg/Nm ³	0.0	0.0
SPM	mg/Nm ³	28.50	26.50

Probability of approximately 95%. Estimated uncertainty contribution from all factors that are considered to have an impact on the measurement are included in the standard uncertainty of measurement.

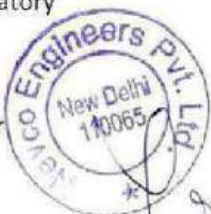
Calibration due date: 31-12-2025

NEVCO ENGINEERS PVT LTD

Authorized Signatory

Yogesh Sharma

Service Engineer



NEVCO Engineers Pvt. Ltd.

CIN No.: 55-57-103 OF 1993-94 Dt. 27.01.94

+91-11-41717112/3/4/5

delhi@nevcoengineers.com / sales@nevcoengineers.com www.nevcoengineers.com

90A-2nd Floor, Opposite Iskon Temple, Amritpuri B, Main Road, East of Kailash, Delhi - 110065



Excellence in Measurements...

Calibration Certificate

Customer : Kuantum Papers Ltd
 Station : CRP 2 Stack.
 Model : LKS D10
 Location : Boiler
 Date of calibration : 01.10.2025

System check

	VALUE	Status
LED ON	1821mv	OK
LED OFF	132mv	OK
System Check	NA	OK

Calibration Data

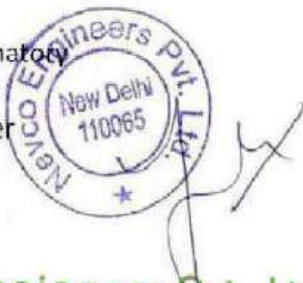
Unit ID	Unit	Pre calibration Conc.	Post calibration Conc.
SPM	mg/Nm3	0.0	0.0
SPM	mg/Nm3	29	27.50

Probability of approximately 95%. Estimated uncertainty contribution from all factors that are considered to have an impact on the measurement are included in the standard uncertainty of measurement.

Calibration due date: 31-12-2025

NEVCO ENGINEERS PVT LTD

Authorized Signatory
 Yogesh Sharma
 Service Engineer



NEVCO Engineers Pvt. Ltd.

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Excellence in Measurements...

Calibration Certificate

This is to bring to your kind notice that we NEVCO Engineers Pvt Ltd Authorized Channel Partner for OPSIS Gas analyzer make Online Instruments having our office at New Delhi wish to confirm that we have supplied and completed the installation of Online Real Time Gas Quality Monitoring System of OPSIS make.

The System has been installed at CRP-2 500 TPD in Kuantum Papers Ltd.

Calibration Date:-01/10/2025

S. No.	Parameter Name	Cylinder Conc. (PPM)	Cylinder Conc. In Mg/m3	Analyzer reading After calibration
1.	N2	99.99%	NA	All Gas Show Zero
2	NO	356	436	439
3	NO2	535	1098	1089
4	SO2	354	927	928

Due calibration date: 31.12.2025

Thanks and Regards

Yogesh Sharma

Service Engineer



NEVCO Engineers Pvt. Ltd.

CIN No:- 55-57-103 OF 1993-94 Dt. 27.01.94

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Excellence in Measurements...

Calibration Certificate

This is to bring to your kind notice that we NEVCO Engineers Pvt Ltd Authorized Channel Partner for OPSIS Gas analyzer make Online Instruments having our office at New Delhi wish to confirm that we have supplied and completed the installation of Online Real Time Gas Quality Monitoring System of OPSIS make.

The System has been installed at CRP-1 200 TPD in Kuantum Papers Ltd.

Calibration Date:-01/10/2025

S. No.	Parameter Name	Cylinder Conc. (PPM)	Cylinder Conc. In Mg/m3	Analyzer reading After calibration
1.	N2	99.99%	NA	All Gas Show Zero
2	NO	356	436	433
3	NO2	535	1098	1085
4	SO2	354	927	921

Due calibration date: 31.12.2025

Thanks and Regards

Yogesh Sharma

Service Engineer



NEVCO Engineers Pvt. Ltd.

CIN No.: 55-57-103 OF 1993-94 Dt. 27.01.94

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90A-2nd Floor, Opposite Iskon Temple, Amritpuri B, Main Road, East of Kailash, Delhi - 110065

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
ਜੇਨਲ ਪ੍ਰਯੋਗਸ਼ਾਲਾ, ਫੈਕਲ ਪ੍ਰਾਇੰਟ, ਪੀ.ਐਸ.ਆਈ.ਈ.ਸੀ ਵਾਟਰ ਟੈਕ, ਜਲੰਧਰ
ਫੋਨ: ਨੰਬਰ : 2651, 2653/2654
www.ppcb.gov.in

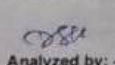
AIR/WATER SAMPLE ANALYSIS REPORT

1.	Laboratory Sample No	Lab/Air / 159 /2025
2.	Name of industry	M/s Kuantum Paper Mills, Salla Khurd, Garhshankar, Hoshiarpur.
3.	Name of Sample Collecting Officer	Er. Rubal Goyal (EE) Er. Harsimran Singh (AEE) Sh. Sonu Kumar (JSO)
4.	Type of Sample	Stack Monitoring
5.	Date of Sample Collection	02.12.2025
6.	Date of Sample Receipt in Lab	03.12.2025
7.	Point of sample collection	As per data sheet

RESULTS

Sr. No	PARAMETERS	Parameter	Results
1.	Boiler @ 130 TPH	Particulate Matter mg/Nm ³ at 6% O ₂	36
		Sulphur Dioxide mg/Nm ³ at 6% O ₂	39
		NOx mg/Nm ³ at 6% O ₂	169
2.	Recovery Boiler @ 65 TPH	Particulate Matter mg/Nm ³ at 6% O ₂	30
		Sulphur Dioxide mg/Nm ³ at 6% O ₂	9
		NOx mg/Nm ³ at 6% O ₂	202
3.	Lime Kiln 145 TPD	Particulate Matter mg/Nm ³ at 6% O ₂	40
		H ₂ S mg/Nm ³	0

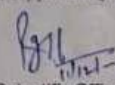
Note-The analysis results may be correlated with the industry-specific standards, general standards, or the standards made more stringent by the PPCB/ MoEF as the case may be, to determine whether the industry is conforming or not conforming to the prescribed standards.

Analyzed by:  **Asstt Scientific Officer**
Zonal Lab, Jalandhar

EndsL.No. 5184-83 Dated: 15/12/25

A copy of the above is forwarded to the following for information & necessary action along with data sheet to:-

1. The Senior Environmental Engineer, Punjab Pollution Control Board, Zonal office, Jalandhar
2. The Environmental Engineer, Regional Office, Hoshiarpur along with extra copy of analysis report and data sheet for further transmission to the industry as per rules


Asstt Scientific Officer
Zonal Lab, Jalandhar

DAK PAD



PUNJAB POLLUTION CONTROL BOARD
 Zonal office, Near PSIEC, Water Tank, Focal Point, Jalandhar
 Website:- www.ppcb.gov.in

Office Dispatch No : 1512

Registered/Speed Post

Date: 24/4/23

Industry Registration ID : R12HSP41002

Application No : 21205661

To,

Pavan Khaitan
 Village Saila Khurd, Tehsil Garhshankar
 Hoshiarpur, Punjab-144529

Subject: Renewal of Authorization for operating a facility for Generation, Storage, Transportation, Recycling, Disposal, of Hazardous Wastes as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 .

1. Particulars of Authorization granted to the Industry

Authorization No	HWM/renew/HSP/2023/21205661
Previous Authorization No	HWM/renew/HSP/2019/9148720
Date of issue :	10/04/2023
Date of expiry :	09/04/2028
Previous Authorization Date of Issue :	11/04/2019
Previous Authorization Date of Expiry :	30/06/2023
Authorization Type :	renew

2. Particulars of the Industry

Name & Designation of the Applicant	Pavan Khaitan, (Managing Director)
Address of Industrial premises	Kuantum papers ltd., Village saila khurd, tehsil garhshankar, Garhshankar, Hoshiarpur-144529
Capital Investment of the Industry	114268.01 lakhs
Category of Industry	Red
Type of Industry	1059-Pulp & Paper (Large-Agro +wood) , Small Pulp & Paper (agro based-wheat straw/rice husk)
Scale of the Industry	Large
Office District	Hoshiarpur

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Kuantum papers ltd., Village saila khurd, tehsil garhshankar, Garhshankar, Hoshiarpur, 144529

Page 1

3. Terms and Conditions

- 1) The industry shall comply with SOP prescribed by the CPCB for the reutilization of sludge of the ETP for Board making.
- 2) The HW of category 32.3 @31025 TPA shall be utilized for Board making within the premises as per Rule 9 of the HWM Rules, 2016 and SOP prescribed by the CPCB.
- 3) The industry shall not store the categories of Hazardous waste for more than 3 months in the premises and shall lift the hazardous waste to the companies authorized by the Board only.
- 4) The industry shall not throw burn or bury any solid wastes in open outside premises or in drain / water bodies.
- 5) The industry shall promote use of alternatives of single use plastics (SUP) and awareness to discourage use of plastic.
- 6) The industry shall ensure that there are no usages of single use plastic- thermocol disposable items such as water bottles / water pouches/water cups, plates, forks, spoons, straw etc. and single use decorating material made of plastic-thermocol or any other non-biodegradable material in the premises.
- 7) The industry shall properly handle and manage the solid wastages as per the provisions of the Municipal Solid Waste Rules 2016 and ensure that the solid waste is segregated & disposed of in an environmentally sound manner

PUNJAB



10/04/2023

(Ravinder Bhatti)
Environmental Engineer

For & on behalf
of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:
Environmental Engineer, Punjab Pollution Control Board, Regional office, Hoshiarpur



10/04/2023

(Ravinder Bhatti)
Environmental Engineer

For & on behalf
of

(Punjab Pollution Control Board)

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Kvantum papers Ltd., Village saila khurd, tehsil garhshankar, Garhshankar, Hoshiarpur, 144529

Page2



केंद्रीय प्रदूषण नियंत्रण बोर्ड CENTRAL POLLUTION CONTROL BOARD
HEAD OFFICE - DELHI
Parivesh Bhavan, East Arjun Nagar, Delhi - 110032



Water Laboratory (ANALYSIS REPORT) जल प्रयोगशाला (विश्लेषण आख्या)

स्वच्छ जल नमूनों की भौतिक-रासायनिक विश्लेषण रिपोर्ट Physico-Chemical Analysis Report for Fresh Water Samples

ULR No: TC772325500000362F

TC-7723

नमूने की पंजीकरण सं. एवं तिथि Samples Registration No. & Date		WATER/FW/2526/SR00164, 03/12/2025		आख्या सं एवं जारी करने की तिथि Report No. & Date of Issue		WATER/2526/FW/00362, 02/01/2026	
नमूना विवरण Sample Details				आख्या किसे जारी की गयी (नाम एवं प्रभाग) Report sent to (Name & Address of Indentor)		RD Chandigarh	
नमूने एकत्रित करने वाले का नाम और प्रभाग/संगठन Sample Collected by Name & Division/Organization		J. P. Meena, Ms. Nikita Grover (Sc. B), Shubham/RD Chandigarh		नमूना मैट्रिक्स Sample Matrix		Fresh Water	
नमूनाकरण योजना प्राथमिकता Sampling Plan Preference		N/A		नमूने प्राप्ति की तिथि एवं समय Date & Time of Sample Receipt		03/12/2025 14:02 PM	
रिपोर्ट स्थिति Report Status		Final		नमूने के विश्लेषण की अवधि Sample Analysis Period		03/12/2025 to 01/01/2026	
नमूना लेने की विधि Sampling Method		APHA 24th Ed. 1060 A,B,C					

क्रमांक Sr.No	नमूना संग्रहण की तिथि Date of Sample Collection	नमूना स्थल Field Code	pH(-)	COD(mg/l)	TDS(mg/l)	Cond.(µS/cm)	Cl-(mg/l)	TA(mg/l)	Mg2+(mg/l)	TH(mg/L)
1	02/12/2025	GWK-13	7.5	3.28	388	759	20	369	19	253
2	02/12/2025	GWK-14	7.5	3.12	574	1105	84	388	15	338
3	02/12/2025	GWK-15	7.4	8	348	629	135	372	24	393
4	02/12/2025	GWK-02	7.4	4	292	491	9	416	6	322
5	02/12/2025	GWK-17	7.7	17	68	136	16	97	3	81

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ANNEXURE-14

विश्लेषणकर्ता Analyst

पर्यवेक्षक और समीक्षक
Supervisor & Reviewer & अधिकृत हस्ताक्षरकर्ता & Authorized signatory

स्वीकृतकर्ता (प्रयोगशाला प्रभारी) Approved By (Lab InCharge)

Pravin Kumar Gupta , Atul Sharma , Inder Mohan

Bathala Sasi Devi

Sanjay Kumar

Doc: CB/CL/QR/7.4/FWL-1

Issue No.:3

Revision No :3

Issue Date:19/02/2014

Revision Date: 18/09/2020

Page No : 1/4

यह एक कंप्यूटर जनित रिपोर्ट है. किसी हस्ताक्षर की आवश्यकता नहीं है. This is a computer-generated Report. No signature is required.

केंद्रीय प्रदूषण नियंत्रण बोर्ड CENTRAL POLLUTION CONTROL BOARD
HEAD OFFICE - DELHI
Parivesh Bhavan, East Arjun Nagar, Delhi - 110032

Water Laboratory (ANALYSIS REPORT) जल प्रयोगशाला (विश्लेषण आख्या)

स्वच्छ जल नमूनों की भौतिक-रासायनिक विश्लेषण रिपोर्ट Physico-Chemical Analysis Report for Fresh Water Samples

ULR No: TC772325500000362F



TC-7723

क्रमांक Sr.No	नमूना संग्रहण की तिथि Date of Sample Collection	नमूना स्थल Field Code	pH(-)	COD(mg/l)	TDS(mg/l)	Cond.(µS/cm)	Cl-(mg/l)	TA(mg/l)	Mg2+(mg/l)	TH(mg/L)
6	02/12/2025	GWK-18	7.7	8	388	680	10	352	13	258
क्रमांक Sr.No	नमूना संग्रहण की तिथि Date of Sample Collection	नमूना स्थल Field Code	PO4 ³⁻ (mg/l)	Ca2+(mg/l)	NO2-N(mg/l)	NO3- N(mg/l)	SO4 ²⁻ (mg/l)	F-(mg/l)		
1	02/12/2025	GWK-13	BDL	70	BDL	BDL	8		BDL	
2	02/12/2025	GWK-14	BDL	111	0.026	0.34	21		BDL	
3	02/12/2025	GWK-15	BDL	117	BDL	0.43	18		0.29	
4	02/12/2025	GWK-02	BDL	118	0.033	8.33	8		BDL	
5	02/12/2025	GWK-17	0.191	28	BDL	0.33	7		BDL	
6	02/12/2025	GWK-18	0.086	81	0.013	BDL	5		BDL	

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बीडीएल : मापन सीमा से नीचे BDL : Below Detection Limit

Remarks (if any) : , , , , , , ,

नोट : पीएच तथा चालकता (µmho/cm) के अतिरिक्त सभी सांद्रता मिग्रा/ली. में व्यक्त की गई हैं। Note: All the concentrations are expressed in mg/l except pH and Conductivity (µmho/cm).

विश्लेषणकर्ता Analyst

पर्यवेक्षक और समीक्षक
Supervisor & Reviewer

अधिकृत हस्ताक्षरकर्ता & Authorized
signatory

स्वीकृतकर्ता (प्रयोगशाला प्रभारी) Approved By (Lab InCharge)

Pravin Kumar Gupta , Atul Sharma , Inder Mohan

Bathala Sasi Devi

Sanjay Kumar

Doc: CB/CL/QR/7.4/FWL-1

Issue No.:3

Revision No :3

Issue Date:19/02/2014

Revision Date: 18/09/2020

Page No : 2/4

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केंद्रीय प्रदूषण नियंत्रण बोर्ड CENTRAL POLLUTION CONTROL BOARD
HEAD OFFICE - DELHI
Parivesh Bhavan, East Arjun Nagar, Delhi - 110032

Water Laboratory (ANALYSIS REPORT) जल प्रयोगशाला (विश्लेषण आख्या)

स्वच्छ जल नमूनों की भौतिक-रासायनिक विश्लेषण रिपोर्ट Physico-Chemical Analysis Report for Fresh Water Samples

ULR No: TC772325500000362F



TC-7723

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Statement कथन :

- परिणाम केवल परीक्षण किए गए नमूनों से संबंधित हैं और प्राप्त नमूने पर लागू होते हैं। The results relate only to the samples tested and apply to the sample as received.
- पूर्ण रिपोर्ट के अतिरिक्त प्रयोगशाला के लिखित अनुमोदन के बिना आख्या की आंशिक प्रतिकृति नहीं की जायेगी। The report shall not be reproduced except in full without written approval of the laboratory
- यह पैरामीटर NABL मान्यता, ISO-17025:2017 (प्रमाणपत्र संख्या TC-7723) के दायरे में है। The parameter is under the scope of NABL accreditation, ISO-17025:2017 (Certificate No.TC-7723).
- नमूनों को परीक्षण रिपोर्ट की तारीख से एक सप्ताह के लिए बनाए रखा जाएगा। Samples will be retained for one Week from the date of Issue of test Report.

विश्लेषणकर्ता Analyst

Pravin Kumar Gupta , Atul Sharma , Inder Mohan

पर्यवेक्षक और समीक्षक

Supervisor & Reviewer & अधिकृत हस्ताक्षरकर्ता & Authorized signatory

Bathala Sasi Devi

स्वीकृतकर्ता (प्रयोगशाला प्रभारी) Approved By (Lab InCharge)

Sanjay Kumar

Doc: CB/CL/QR/7.4/FWL-1

Issue No.:3

Revision No :3

Issue Date:19/02/2014

Revision Date: 18/09/2020

Page No : 3/4

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केंद्रीय प्रदूषण नियंत्रण बोर्ड CENTRAL POLLUTION CONTROL BOARD
HEAD OFFICE - DELHI
Parivesh Bhavan, East Arjun Nagar, Delhi - 110032



Water Laboratory (ANALYSIS REPORT) जल प्रयोगशाला (विश्लेषण आख्या)

स्वच्छ जल नमूनों की भौतिक-रासायनिक विश्लेषण रिपोर्ट Physico-Chemical Analysis Report for Fresh Water Samples

ULR No: TC772325500000362F

TC-7723

मानदंड का नाम Parameter Name	परिक्षण विधि Test Method	इकाई Unit	मापन की सीमा Limit of Detection	माप की अनिश्चितता Uncertainty of Measurement
pH	APHA 4500 H+ - B, 24th Ed.: 2023	-	2	±0.18@7.24
COD (Chemical Oxygen Demand)	APHA 5220 B, 24th Ed.: 2023	mg/l	2	± 10@96
TDS (Total Dissolved Solids)	APHA 2540 C, 24th Ed.: 2023	mg/l	5	±20@350
Cond. (Conductivity)	APHA 2510 - B, 24th Ed.: 2023	µS/cm	1	±10@280
Cl ⁻ (chloride ion)	APHA 4500 - Cl B, 24th Ed.: 2023	mg/l	2	±15@300
TA (Total Alkalinity)	2320 B Titration Method, 24th Ed.: 2023	mg/l	5	±2@29
Mg ²⁺ (Magnesium Cation)	APHA 3500 - Mg B, 24th Ed.: 2023	mg/l	2	±5@20
TH (Total Hardness)	APHA 2340 C, 24th Ed.: 2023	mg/L	5	± 5@150
PO ₄ ³⁻	APHA 4500 - PD, 24th Ed.: 2023	mg/l	0.05	±0.03@0.3
Ca ²⁺	2340 EDTA Titrimetric method, 24th Ed.: 2023	mg/l	2	±05@50
NO ₂ -N	APHA 4500 - NO ₂ , B 24th Ed.: 2023	mg/l	0.01	±0.01@0.08
NO ₃ - N	APHA 4500 - NO ₃ B, 24th Ed.: 2023	mg/l	0.5	±0.2@2.104
SO ₄ ²⁻	APHA 4500 - SO ₄ ²⁻ , E 24th Ed.: 2023	mg/l	5	
F ⁻	APHA 4500 - F D, 24th Ed.: 2023	mg/l	0.2	± 0.08 @ 0.8

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विश्लेषणकर्ता Analyst

पर्यवेक्षक और समीक्षक

Supervisor & Reviewer & अधिकृत हस्ताक्षरकर्ता & Authorized signatory

स्वीकृतकर्ता (प्रयोगशाला प्रभारी) Approved By (Lab InCharge)

Pravin Kumar Gupta, Atul Sharma, Inder Mohan

Bathala Sasi Devi

Sanjay Kumar

Doc: CB/CL/QR/7.4/FWL-1

Issue No.:3

Revision No :3

Issue Date:19/02/2014

Revision Date: 18/09/2020

Page No. : 4/4

यह एक कंप्यूटर जनित रिपोर्ट है। किसी हस्ताक्षर की आवश्यकता नहीं है। This is a computer-generated Report. No signature is required.

*आख्या समाप्ति END OF REPORT *



केंद्रीय प्रदूषण नियंत्रण बोर्ड CENTRAL POLLUTION CONTROL BOARD
HEAD OFFICE - DELHI
Parivesh Bhavan, East Arjun Nagar, Delhi - 110032



Water Laboratory (ANALYSIS REPORT) जल प्रयोगशाला (विश्लेषण आख्या)

स्वच्छ जल नमूनों की भौतिक-रासायनिक विश्लेषण रिपोर्ट Physico-Chemical Analysis Report for Fresh Water Samples

ULR No: TC772325500000372F

TC-7723

नमूने की पंजीकरण सं. एवं तिथि Samples Registration No. & Date	: WATER/FW/2526/SR00165, 03/12/2025		आख्या सं एवं जारी करने की तिथि Report No. & Date of Issue	: WATER/2526/FW/00372, 19/12/2025
नमूना विवरण Sample Details			आख्या किसे जारी की गयी (नाम एवं प्रभाग) Report sent to (Name & Address of Indentor)	: RD Chandigarh
नमूने एकत्रित करने वाले का नाम और प्रभाग/संगठन Sample Collected by Name & Division/Organization	: J. P. Meena, Nikita Grover, Shubham/RD Chandigarh		नमूना मैट्रिक्स Sample Matrix	: Fresh Water
नमूनाकरण योजना प्राथमिकता Sampling Plan Preference	: N/A		नमूने प्राप्ति की तिथि एवं समय Date & Time of Sample Receipt	: 03/12/2025 14:03 PM
रिपोर्ट स्थिति Report Status	: Final		नमूने के विश्लेषण की अवधि Sample Analysis Period	: 03/12/2025 to 12/12/2025
नमूना लेने की विधि Sampling Method	: APHA 24th Ed. 1060 A,B,C			

क्रमांक Sr.No	नमूना संग्रहण की तिथि Date of Sample Collection	नमूना स्थल Field Code	NH3-N (mg/l)
1	02/12/2025	GWK-13	BDL
2	02/12/2025	GWK-14	BDL
3	02/12/2025	GWK-15	BDL

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विश्लेषणकर्ता Analyst

पर्यवेक्षक और समीक्षक Supervisor & Reviewer

अधिकृत हस्ताक्षरकर्ता & Authorized signatory

स्वीकृतकर्ता (प्रयोगशाला प्रभारी) Approved By (Lab InCharge)

Pravin Kumar Gupta , Atul Sharma

Bathala Sasi Devi

Sanjay Kumar

Doc: CB/CL/QR/7.4/FWL-1

Issue No.:3

Revision No :3

Issue Date:19/02/2014

Revision Date: 18/09/2020

Page No. : 1/2

यह एक कंप्यूटर जनित रिपोर्ट है. किसी हस्ताक्षर की आवश्यकता नहीं है. This is a computer-generated Report. No signature is required.



केंद्रीय प्रदूषण नियंत्रण बोर्ड CENTRAL POLLUTION CONTROL BOARD
HEAD OFFICE - DELHI
Parivesh Bhavan, East Arjun Nagar, Delhi - 110032



Water Laboratory (ANALYSIS REPORT) जल प्रयोगशाला (विश्लेषण आख्या)

स्वच्छ जल नमूनों की भौतिक-रासायनिक विश्लेषण रिपोर्ट Physico-Chemical Analysis Report for Fresh Water Samples

ULR No: TC772325500000372F

TC-7723

क्रमांक Sr.No	नमूना संग्रहण की तिथि Date of Sample Collection	नमूना स्थल Field Code	NH3-N (mg/l)
4	02/12/2025	GWK-02	BDL
5	02/12/2025	GWK-17	0.44
6	02/12/2025	GWK-18	BDL

बीडीएल : मापन सीमा से नीचे BDL : Below Detection Limit

Remarks (if any) :

नोट : पीएच तथा चालकता (µmho/cm) के अतिरिक्त सभी सांद्रता मिग्रा/ली. में व्यक्त की गई हैं। Note: All the concentrations are expressed in mg/l except pH and Conductivity (µmho/cm).

Statement कथन :

- परिणाम केवल परीक्षण किए गए नमूनों से संबंधित हैं और प्राप्त नमूने पर लागू होते हैं। The results relate only to the samples tested and apply to the sample as received.
- पूर्ण रिपोर्ट के अतिरिक्त प्रयोगशाला के लिखित अनुमोदन के बिना आख्या की आधिकारिक प्रतिकृति नहीं की जायेगी। The report shall not be reproduced except in full without written approval of the laboratory.
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- नमूनों को परीक्षण रिपोर्ट की तारीख से एक सप्ताह के लिए बनाए रखा जाएगा। Samples will be retained for one Week from the date of issue of test Report.

875

मानदंड का नाम Parameter Name	परीक्षण विधि Test Method	इकाई Unit	मापन की सीमा Limit of Detection	माप की अनिश्चितता Uncertainty of Measurement
NH3-N	IS: 3025 (Part - 34): 1988	mg/l	0.3	±0.2@2

विश्लेषणकर्ता Analyst

Pravin Kumar Gupta , Atul Sharma

पर्यवेक्षक और समीक्षक
Supervisor & Reviewer

& अधिकृत हस्ताक्षरकर्ता & Authorized signatory
Bathala Sasi Devi

स्वीकृतकर्ता (प्रयोगशाला प्रभारी) Approved By (Lab InCharge)

Sanjay Kumar

Doc: CB/CL/QR/7.4/FWL-1	Issue No.:3	Revision No :3	Issue Date:19/02/2014	Revision Date: 18/09/2020	Page No : 2/2
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*आख्या समाप्ति END OF REPORT *



केंद्रीय प्रदूषण नियंत्रण बोर्ड CENTRAL POLLUTION CONTROL BOARD
HEAD OFFICE - DELHI
Parivesh Bhavan, East Arjun Nagar, Delhi - 110032

Water Laboratory (ANALYSIS REPORT) जल प्रयोगशाला (विश्लेषण आख्या)

स्वच्छ जल नमूनों की भौतिक-रासायनिक विश्लेषण रिपोर्ट Physico-Chemical Analysis Report for Fresh Water Samples

नमूने की पंजीकरण सं. एवं तिथि Samples Registration No. & Date	: WATER/FW/2526/SR00164, 03/12/2025	आख्या सं एवं जारी करने की तिथि Report No. & Date of Issue	: WATER/2526/FW/00362, 02/01/2026
नमूना विवरण Sample Details	:	आख्या किसे जारी की गयी (नाम एवं प्रभाग) Report sent to (Name & Address of Indentor)	: RD Chandigarh
नमूने एकत्रित करने वाले का नाम और प्रभाग/संगठन Sample Collected by Name & Division/Organization	: J. P. Meena, Ms. Nikita Grover (Sc. B), Shubham/RD Chandigarh	नमूना मैट्रिक्स Sample Matrix	: Fresh Water
नमूनाकरण योजना प्राथमिकता Sampling Plan Preference	: N/A	नमूने प्राप्ति की तिथि एवं समय Date & Time of Sample Receipt	: 03/12/2025 14:02 PM
रिपोर्ट स्थिति Report Status	: Final	नमूने के विश्लेषण की अवधि Sample Analysis Period	: 03/12/2025 to 01/01/2026
नमूना लेने की विधि Sampling Method	: APHA 24th Ed. 1060 A,B,C		

क्रमांक Sr.No	नमूना संग्रहण की तिथि Date of Sample Collection	नमूना स्थल Field Code	Color (Hazen)	SAR
1	02/12/2025	GWK-13	BDL	2.06
2	02/12/2025	GWK-14	BDL	2.97
3	02/12/2025	GWK-15	BDL	2.48

विश्लेषणकर्ता Analyst

पर्यवेक्षक और समीक्षक
Supervisor & Reviewer & अधिकृत हस्ताक्षरकर्ता & Authorized signatory

स्वीकृतकर्ता (प्रयोगशाला प्रभारी) Approved By (Lab InCharge)

Pravin Kumar Gupta , Atul Sharma , Inder Mohan

Bathala Sasi Devi

Sanjay Kumar

Doc: CB/CL/QR/7.4/FWL-1	Issue No.:3	Revision No :3	Issue Date:19/02/2014	Revision Date: 18/09/2020	Page No. : 1/2
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यह एक कंप्यूटर जनित रिपोर्ट है. किसी हस्ताक्षर की आवश्यकता नहीं है. This is a computer-generated Report. No signature is required.



केंद्रीय प्रदूषण नियंत्रण बोर्ड CENTRAL POLLUTION CONTROL BOARD
HEAD OFFICE - DELHI
Parivesh Bhavan, East Arjun Nagar, Delhi - 110032

Water Laboratory (ANALYSIS REPORT) जल प्रयोगशाला (विश्लेषण आख्या)

स्वच्छ जल नमूनों की भौतिक-रासायनिक विश्लेषण रिपोर्ट Physico-Chemical Analysis Report for Fresh Water Samples

क्रमांक Sr.No	नमूना संग्रहण की तिथि Date of Sample Collection	नमूना स्थल Field Code	Color (Hazen)	SAR
4	02/12/2025	GWK-02	BDL	1.27
5	02/12/2025	GWK-17	BDL	1.01
6	02/12/2025	GWK-18	BDL	1.82

बीडीएल : मापन सीमा से नीचे BDL : Below Detection Limit

Remarks (if any) : , , , , ,

नोट : पीएच तथा चालकता ($\mu\text{mho/cm}$) के अतिरिक्त सभी सांद्रता मिग्रा/ली. में व्यक्त की गई हैं। Note: All the concentrations are expressed in mg/l except pH and Conductivity ($\mu\text{mho/cm}$).

Statement कथन :

- परिणाम केवल परीक्षण किए गए नमूनों से संबंधित हैं और प्राप्त नमूने पर लागू होते हैं। The results relate only to the samples tested and apply to the sample as received.
- पूर्ण रिपोर्ट के अतिरिक्त प्रयोगशाला के लिखित अनुमोदन के बिना आख्या की आंशिक प्रतिकृति नहीं की जायेगी। The report shall not be reproduced except in full without written approval of the laboratory
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- नमूनों को परीक्षण रिपोर्ट की तारीख से एक सप्ताह के लिए बनाए रखा जाएगा। Samples will be retained for one Week from the date of Issue of test Report.

मानदंड का नाम Parameter Name	परिक्षण विधि Test Method	इकाई Unit	मापन की सीमा Limit of Detection	माप की अनिश्चितता Uncertainty of Measurment
Color	APHA 2120 C Spectrophotometric Method, 24th Ed.: 2023	Hazen	5	
SAR	IS 11624: 1986			

विश्लेषणकर्ता Analyst

Pravin Kumar Gupta , Atul Sharma , Inder Mohan

पर्यवेक्षक और समीक्षक

Supervisor & Reviewer & अधिकृत हस्ताक्षरकर्ता & Authorized
signatory

Bathala Sasi Devi

स्वीकृतकर्ता (प्रयोगशाला प्रभारी) Approved By (Lab InCharge)

Sanjay Kumar

Doc: CB/CL/QR/7.4/FWL-1	Issue No.:3	Revision No :3	Issue Date:19/02/2014	Revision Date: 18/09/2020	Page No. : 2/2
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यह एक कंप्यूटर जनित रिपोर्ट है. किसी हस्ताक्षर की आवश्यकता नहीं है. This is a computer-generated Report. No signature is required.

*आख्या समाप्ति END OF REPORT *



CENTRAL POLLUTION CONTROL BOARD केंद्रीय प्रदूषण नियंत्रण बोर्ड

HEAD OFFICE - DELHI
Parivesh Bhavan, East Arjun Nagar, Delhi - 110032



TC-7723

INSTRUMENTATION LABORATORY (Analysis Report) उपकरणीय प्रयोगशाला (विश्लेषण आख्या)

Heavy Metals(Excluding Mercury)

ULR No: TC772325300000433F

नमूने की पंजीकरण सं. एवं तिथि Samples Registration No. & Date	: INSTR/HM/2526/SR00366, 03/12/2025		आख्या सं एवं जारी करने की तिथि Report No. & Date of Issue	: INSTR/2526/HM/00433,11/12/2025	
नमूना विवरण Sample Details	:		आख्या किसे जारी की गयी (नाम एवं प्रभाग) Report sent to (Name & Address of Indentor)	: DH of RD Chandigarh	
नमूने एकत्रित करने वाले का नाम और प्रभाग/संगठन Sample Collected by Name & Division/Organization	: J. P. Meena,Nikita Grover, shubham/RD Chandigarh		नमूना मैट्रिक्स Sample Matrix	: Fresh Water	
नमूनाकरण योजना प्राथमिकता Sampling Plan Preference	: N/A		नमूने प्राप्ति की तिथि एवं समय Date & Time of Sample Receipt	: 04/12/2025	
रिपोर्ट स्थिति Report Status	: Final		नमूने के विश्लेषण की अवधि Sample Analysis Period	: 05/12/2025 to 05/12/2025	
नमूना लेने की विधि Sampling Method	: APHA 24th Ed. 1060 A,B,C				

क्रमांक Sr.No	नमूना संग्रहण की तिथि Date of Sample Collection	नमूना स्थल Field Code	नमूना मैट्रिक्स Sample Matrix	Arsenic (mg/l)	Cadmium m(mg/l)	Chromium m(mg/l)	Cobalt (Co) (mg/l)	Copper (mg/l)	Iron (mg/l)	Molybdenum (mg/l)	Manganese (mg/l)	Nickel (mg/l)	Lithium (mg/l)	Selenium m(mg/l)	Vanadium m(mg/l)
1	02/12/2025	GWK-13	Fresh Water	BDL	BDL	BDL	BDL	BDL	0.233	BDL	BDL	BDL	NA	BDL	BDL
2	02/12/2025	GWK-14	Fresh Water	BDL	BDL	BDL	BDL	BDL	0.487	BDL	BDL	BDL	NA	BDL	BDL
3	02/12/2025	GWK-15	Fresh Water	BDL	BDL	BDL	BDL	BDL	0.57	BDL	0.142	BDL	NA	BDL	BDL
4	02/12/2025	GWK-02	Fresh Water	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	NA	BDL	BDL
5	02/12/2025	GWK-17	Fresh Water	BDL	BDL	BDL	BDL	BDL	0.253	BDL	0.124	BDL	NA	BDL	BDL

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विश्लेषणकर्ता Analyst

Dr Nirmal Kumar Sharma

पर्यवेक्षक और समीक्षक & अधिकृत हस्ताक्षरकर्ता

Supervisor & Reviewer & Authorized Signatory

B. K. Jena

स्वीकृतकर्ता (प्रयोगशाला प्रभारी)

Approved By (DH Inst-Lab)

Namita Mishra

Doc: CB/CL/QR/7.8/IL-5	Issue No.:05	Revision No :05	Issue Date:08/12/2020	Revision Date: 08/12/2020	Page No. : 1/5
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नमूना संग्रहण की तिथि Date of Sample Collection					
क्रमांक Sr.No	नमूना स्थल Field Code	नमूना मैट्रिक्स Sample Matrix	Zinc (mg/l)	Barium (mg/l)	
1	GWK-13	Fresh Water	BDL	NA	
2	GWK-14	Fresh Water	BDL	NA	
3	GWK-15	Fresh Water	2.436	NA	
4	GWK-02	Fresh Water	BDL	NA	
5	GWK-17	Fresh Water	BDL	NA	



CENTRAL POLLUTION CONTROL BOARD केंद्रीय प्रदूषण नियंत्रण बोर्ड
HEAD OFFICE - DELHI
Parivesh Bhavan, East Arjun Nagar, Delhi - 110032
INSTRUMENTATION LABORATORY (Analysis Report) उपकरणिय प्रयोगशाला (विश्लेषण आख्या)



TC-7723

Heavy Metals(Excluding Mercury)
ULR No: TC772325300000433F

क्रमांक Sr.No	नमूना संग्रहण की तिथि Date of Sample Collection	नमूना स्थल Field Code	नमूना मैट्रिक्स Sample Matrix	Arsenic (mg/l)	Cadmium (mg/l)	Chromium (mg/l)	Cobalt (Co) (mg/l)	Copper (mg/l)	Iron (mg/l)	Molybdenum (mg/l)	Manganese (mg/l)	Nickel (mg/l)	Lithium (mg/l)	Selenium (mg/l)	Vanadium (mg/l)
6	02/12/2025	GWK-18	Fresh Water	BDL	BDL	BDL	BDL	BDL	0.485	BDL	0.122	BDL	NA	BDL	BDL

BDL : Below Deduction Limit न्यूनतम विश्लेषण की सीमा

Remarks (if any) : The calculated result sheet (mgL-1) is attached here for reference. NA: Not Analyzed. BDL: Below Detection Limit.

Statement :

- परिणाम केवल परीक्षण किए गए नमूनों से संबंधित हैं और प्राप्त नमूने पर लागू होते हैं। The results relate only to the samples tested and apply to the sample as received.
- पूर्ण रिपोर्ट के अतिरिक्त प्रयोगशाला के लिखित अनुमोदन के बिना आख्या की आंशिक प्रतिकृति नहीं की जायेगी। The report shall not be reproduced except in full without written approval of the laboratory
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- नमूनों को परीक्षण रिपोर्ट की तारीख से 15 दिन के लिए बनाए रखा जाएगा। Samples will be retained for 30 days from the date of Issue of test Report.

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विश्लेषणकर्ता Analyst

Dr Nirmal Kumar Sharma

पर्यवेक्षक और समीक्षक & अधिकृत हस्ताक्षरकर्ता
Supervisor & Reviewer & Authorized Signatory

B. K. Jena

स्वीकृतकर्ता (प्रयोगशाला प्रभारी)
Approved By (DH Inst-Lab)

Namita Mishra

Doc: CB/CL/QR/7.8/IL-5

Issue No.:05

Revision No :05

Issue Date:08/12/2020

Revision Date:08/12/2020

Page No. : 3/5

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CENTRAL POLLUTION CONTROL BOARD
HEAD OFFICE - DELHI
Parivesh Bhavan, East Arjun Nagar, Delhi - 110032



TC-7723

INSTRUMENTATION LABORATORY (Analysis Report) उपकरणीय प्रयोगशाला (विश्लेषण आख्या)

Heavy Metals(Excluding Mercury)

ULR No: TC772325300000433F

क्रमांक Sr.No	नमूना संग्रहण की तिथि Date of Sample Collection	नमूना स्थल Field Code	नमूना मैट्रिक्स Sample Matrix	Zinc (mg/l)	Barium (mg/l)
6	02/12/2025	GWK-18	Fresh Water	BDL	NA

विश्लेषणकर्ता Analyst

Dr Nirmal Kumar Sharma

पर्यवेक्षक और समीक्षक & अधिकृत हस्ताक्षरकर्ता
Supervisor & Reviewer & Authorized Signatory

B. K. Jena

स्वीकृतकर्ता (प्रयोगशाला प्रभारी)
Approved By (DH Inst-Lab)

Namita Mishra

Doc: CB/CL/QR/7.8/IL-5

Issue No.:05

Revision No :05

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CENTRAL POLLUTION CONTROL BOARD
केंद्रीय प्रदूषण नियंत्रण बोर्ड
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TC-7723

INSTRUMENTATION LABORATORY (Analysis Report) उपकरणीय प्रयोगशाला (विश्लेषण आख्या)

Heavy Metals(Excluding Mercury)

ULR No: TC772325300000433F

मानदंड का नाम Parameter Name	परिक्षण विधि Test Method	इकाई Unit	मापन की सीमा Limit of Detection	माप की अनिश्चितता Uncertainty of Measurement
Arsenic	APHA, ICP-MS, 3125-B, 24th Edition, 2023	mg/l	0.001	
Cadmium	APHA, ICP-MS, 3125-B, 24th Edition, 2023	mg/l	0.001	
Chromium	APHA, ICP-MS, 3125-B, 24th Edition, 2023	mg/l	0.003	
Cobalt (Co)	APHA, ICP-MS, 3125-B, 24th Edition, 2023	mg/l	0.003	
Copper	APHA, ICP-MS, 3125-B, 24th Edition, 2023	mg/l	0.005	
Iron	APHA, ICP-MS, 3125-B, 24th Edition, 2023	mg/l	0.002	
Lead	APHA, ICP-MS, 3125-B, 24th Edition, 2023	mg/l	0.004	
Molybdenum	APHA, ICP-MS, 3125-B, 24th Edition, 2023	mg/l	0.001	
Manganese	APHA, ICP-MS, 3125-B, 24th Edition, 2023	mg/l	0.002	
Nickel	APHA, ICP-MS, 3125-B, 24th Edition, 2023	mg/l	0.004	
Lithium	APHA, ICP-MS, 3125-B, 24th Edition, 2023	mg/l	0.010	
Selenium	APHA, ICP-MS, 3125-B, 24th Edition, 2023	mg/l	0.008	
Vanadium	APHA, ICP-MS, 3125-B, 24th Edition, 2023	mg/l	0.003	
Zinc	APHA, ICP-MS, 3125-B, 24th Edition, 2023	mg/l	0.005	
Barium	APHA, ICP-MS, 3125-B, 24th Edition, 2023	mg/l	0.005	
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विश्लेषणकर्ता Analyst

Dr Nirmal Kumar Sharma

पर्यवेक्षक और समीक्षक & अधिकृत हस्ताक्षरकर्ता
 Supervisor & Reviewer & Authorized Signatory

B. K. Jena

स्वीकृतकर्ता (प्रयोगशाला प्रभारी)
 Approved By (DH Inst-Lab)

Namita Mishra

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*** END OF REPORT आख्या समाप्ति ***



CENTRAL POLLUTION CONTROL BOARD केंद्रीय प्रदूषण नियंत्रण बोर्ड

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TC-7723

INSTRUMENTATION LABORATORY (Analysis Report) उपकरणिय प्रयोगशाला (विश्लेषण आख्या)

Heavy Metals(Mercury)

ULR No: TC772325300000466F

नमूने की पंजीकरण सं. एवं तिथि Samples Registration No. & Date	: INSTR/HG/2526/SR00036, 03/12/2025	आख्या सं एवं जारी करने की तिथि Report No. & Date of Issue	: INSTR/2526/HG/00466, 31/12/2025
नमूना विवरण Sample Details	:	आख्या किसे जारी की गयी (नाम एवं प्रभाग) Report sent to (Name & Address of Indentor)	: DH of RD Chandigarh
नमूने एकत्रित करने वाले का नाम और प्रभाग/संगठन Sample Collected by Name & Division/Organization	: J. P. Meena, Nikita Grover, Shubham/RD Chandigarh	नमूना मैट्रिक्स Sample Matrix	: Fresh Water
नमूनाकरण योजना प्राथमिकता Sampling Plan Preference	: N/A	नमूने प्राप्ति की तिथि एवं समय Date & Time of Sample Receipt	: 04/12/2025
रिपोर्ट स्थिति Report Status	: Final	नमूने के विश्लेषण की अवधि Sample Analysis Period	: 30/12/2025 to 30/12/2025
नमूना लेने की विधि Sampling Method	: APHA 24th Ed. 1060 A,B,C		

क्रमांक Sr.No	नमूना संग्रहण की तिथि Date of Sample Collection	नमूना स्थल Field Code	नमूना मैट्रिक्स Sample Matrix	Mercury (µg/l)
1	02/12/2025	GWK-13	Fresh Water	BDL
2	02/12/2025	GWK-14	Fresh Water	BDL
3	02/12/2025	GWK-15	Fresh Water	BDL
4	02/12/2025	GWK-02	Fresh Water	BDL
5	02/12/2025	GWK-17	Fresh Water	BDL

विश्लेषणकर्ता Analyst

Laxmi Narayan Gupta

पर्यवेक्षक और समीक्षक & अधिकृत हस्ताक्षरकर्ता
Supervisor & Reviewer & Authorized Signatory

B. K. Jena

स्वीकृतकर्ता (प्रयोगशाला प्रभारी)
Approved By (DH Inst-Lab)

Namita Mishra

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CENTRAL POLLUTION CONTROL BOARD केंद्रीय प्रदूषण नियंत्रण बोर्ड
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TC-7723

INSTRUMENTATION LABORATORY (Analysis Report) उपकरणिय प्रयोगशाला (विश्लेषण आख्या)

Heavy Metals(Mercury)

ULR No: TC772325300000466F

क्रमांक Sr.No	नमूना संग्रहण की तिथि Date of Sample Collection	नमूना स्थल Field Code	नमूना मैट्रिक्स Sample Matrix	Mercury (µg/l)
6	02/12/2025	GWK-18	Fresh Water	BDL
BDL : Below Deduction Limit न्यूनतम विश्लेषण की सीमा				
Remarks (if any) : Results have been submitted for your kind perusal.				
Statement : 1. परिणाम केवल परीक्षण किए गए नमूनों से संबंधित हैं और प्राप्त नमूने पर लागू होते हैं। The results relate only to the samples tested and apply to the sample as received. 2. पूर्ण रिपोर्ट के अतिरिक्त प्रयोगशाला के लिखित अनुमोदन के बिना आख्या की आंशिक प्रतिकृति नहीं की जायेगी। The report shall not be reproduced except in full without written approval of the laboratory 3. यह पैरामीटर NABL मान्यता, ISO-17025:2017 (प्रमाणपत्र संख्या TC-7723) के दायरे में है। The parameter is under the scope of NABL accreditation, ISO-17025:2017 (Certificate No.TC-7723). 4. नमूनों को परीक्षण रिपोर्ट की तारीख से 15 दिन के लिए बनाए रखा जाएगा। Samples will be retained for 30 days from the date of Issue of test Report.				
मानदंड का नाम Parameter Name	परिक्षण विधि Test Method	इकाई Unit	मापन की सीमा Limit of Detection	माप की अनिश्चितता Uncertainty of Measurement
Mercury	APHA, AAS, 3112-B, 24th Edition, 2023	µg/l	0.30	

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विश्लेषणकर्ता
Analyst

Laxmi Narayan Gupta

पर्यवेक्षक और समीक्षक & अधिकृत हस्ताक्षरकर्ता
Supervisor & Reviewer & Authorized Signatory

B. K. Jena

स्वीकृतकर्ता (प्रयोगशाला प्रभारी)
Approved By (DH Inst-Lab)

Namita Mishra

Doc: CB/CL/QR/7.8/IL-5

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* END OF REPORT आख्या समाप्ति *



CENTRAL POLLUTION CONTROL BOARD केंद्रीय प्रदूषण नियंत्रण बोर्ड

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TC-7723

INSTRUMENTATION LABORATORY (Analysis Report) उपकरणीय प्रयोगशाला (विश्लेषण आख्या)

Heavy Metals(Excluding Mercury)

ULR No: TC772325300000433F

नमूने की पंजीकरण सं. एवं तिथि Samples Registration No. & Date	: INSTR/HM/2526/SR00366, 03/12/2025		आख्या सं एवं जारी करने की तिथि Report No. & Date of Issue	: INSTR/2526/HM/00433,11/12/2025	
नमूना विवरण Sample Details	:		आख्या किसे जारी की गयी (नाम एवं प्रभाग) Report sent to (Name & Address of Indentor)	: DH of RD Chandigarh	
नमूने एकत्रित करने वाले का नाम और प्रभाग/संगठन Sample Collected by Name & Division/Organization	: J. P. Meena,Nikita Grover, shubham/RD Chandigarh		नमूना मैट्रिक्स Sample Matrix	: Fresh Water	
नमूनाकरण योजना प्राथमिकता Sampling Plan Preference	: N/A		नमूने प्राप्ति की तिथि एवं समय Date & Time of Sample Receipt	: 04/12/2025	
रिपोर्ट स्थिति Report Status	: Final		नमूने के विश्लेषण की अवधि Sample Analysis Period	: 05/12/2025 to 05/12/2025	
नमूना लेने की विधि Sampling Method	: APHA 24th Ed. 1060 A,B,C				

क्रमांक Sr.No	नमूना संग्रहण की तिथि Date of Sample Collection	नमूना स्थल Field Code	नमूना मैट्रिक्स Sample Matrix	Arsenic (mg/l)	Cadmium m(mg/l)	Chromium m(mg/l)	Cobalt (Co) (mg/l)	Copper (mg/l)	Iron (mg/l)	Molybdenum (mg/l)	Manganese (mg/l)	Nickel (mg/l)	Lithium (mg/l)	Selenium m(mg/l)	Vanadium m(mg/l)
1	02/12/2025	GWK-13	Fresh Water	BDL	BDL	BDL	BDL	BDL	0.233	BDL	BDL	BDL	NA	BDL	BDL
2	02/12/2025	GWK-14	Fresh Water	BDL	BDL	BDL	BDL	BDL	0.487	BDL	BDL	BDL	NA	BDL	BDL
3	02/12/2025	GWK-15	Fresh Water	BDL	BDL	BDL	BDL	BDL	0.57	BDL	0.142	BDL	NA	BDL	BDL
4	02/12/2025	GWK-02	Fresh Water	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	NA	BDL	BDL
5	02/12/2025	GWK-17	Fresh Water	BDL	BDL	BDL	BDL	BDL	0.253	BDL	0.124	BDL	NA	BDL	BDL

विश्लेषणकर्ता Analyst

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पर्यवेक्षक और समीक्षक & अधिकृत हस्ताक्षरकर्ता

Supervisor & Reviewer & Authorized Signatory

B. K. Jena

स्वीकृतकर्ता (प्रयोगशाला प्रभारी)

Approved By (DH Inst-Lab)

Namita Mishra

Doc: CB/CL/QR/7.8/IL-5	Issue No.:05	Revision No :05	Issue Date:08/12/2020	Revision Date: 08/12/2020	Page No. : 1/5
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TC-7723

INSTRUMENTATION LABORATORY (Analysis Report) उपकरणीय प्रयोगशाला (विश्लेषण आख्या)

Heavy Metals(Excluding Mercury)

ULR No: TC772325300000433F

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क्रमांक Sr.No	नमूना संग्रहण की तिथि Date of Sample Collection	नमूना स्थल Field Code	नमूना मैट्रिक्स Sample Matrix	Zinc (mg/l)	Barium (mg/l)
1	02/12/2025	GWK-13	Fresh Water	BDL	NA
2	02/12/2025	GWK-14	Fresh Water	BDL	NA
3	02/12/2025	GWK-15	Fresh Water	2.436	NA
4	02/12/2025	GWK-02	Fresh Water	BDL	NA
5	02/12/2025	GWK-17	Fresh Water	BDL	NA

विश्लेषणकर्ता Analyst

Dr Nirmal Kumar Sharma

पर्यवेक्षक और समीक्षक & अधिकृत हस्ताक्षरकर्ता
Supervisor & Reviewer & Authorized Signatory

B. K. Jena

स्वीकृतकर्ता (प्रयोगशाला प्रभारी)
Approved By (DH Inst-Lab)

Namita Mishra

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INSTRUMENTATION LABORATORY (Analysis Report) उपकरणिय प्रयोगशाला (विश्लेषण आख्या)

Heavy Metals(Excluding Mercury)

TC-7723

ULR No: TC772325300000433F

क्रमांक Sr.No	नमूना संग्रहण की तिथि Date of Sample Collection	नमूना स्थल Field Code	नमूना मैट्रिक्स Sample Matrix	Arsenic (mg/l)	Cadmium (mg/l)	Chromium (mg/l)	Cobalt (Co) (mg/l)	Copper (mg/l)	Iron (mg/l)	Molybdenum (mg/l)	Manganese (mg/l)	Nickel (mg/l)	Lithium (mg/l)	Selenium (mg/l)	Vanadium (mg/l)
6	02/12/2025	GWK-18	Fresh Water	BDL	BDL	BDL	BDL	BDL	0.485	BDL	0.122	BDL	NA	BDL	BDL

BDL : Below Deduction Limit न्यूनतम विश्लेषण की सीमा

Remarks (if any) : The calculated result sheet (mgL-1) is attached here for reference. NA: Not Analyzed. BDL: Below Detection Limit.

Statement :

- परिणाम केवल परीक्षण किए गए नमूनों से संबंधित हैं और प्राप्त नमूने पर लागू होते हैं। The results relate only to the samples tested and apply to the sample as received.
- पूर्ण रिपोर्ट के अतिरिक्त प्रयोगशाला के लिखित अनुमोदन के बिना आख्या की आंशिक प्रतिकृति नहीं की जायेगी। The report shall not be reproduced except in full without written approval of the laboratory
- यह पैरामीटर NABL मान्यता, ISO-17025:2017 (प्रमाणपत्र संख्या TC-7723) के दायरे में है। The parameter is under the scope of NABL accreditation, ISO-17025:2017 (Certificate No.TC-7723).
- नमूनों को परीक्षण रिपोर्ट की तारीख से 15 दिनों के लिए बनाए रखा जाएगा। Samples will be retained for 30 days from the date of Issue of test Report.

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विश्लेषणकर्ता Analyst

Dr Nirmal Kumar Sharma

पर्यवेक्षक और समीक्षक & अधिकृत हस्ताक्षरकर्ता
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B. K. Jena

स्वीकृतकर्ता (प्रयोगशाला प्रभारी)
Approved By (DH Inst-Lab)

Namita Mishra

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TC-7723

INSTRUMENTATION LABORATORY (Analysis Report) उपकरणीय प्रयोगशाला (विश्लेषण आख्या)

Heavy Metals(Excluding Mercury)

ULR No: TC772325300000433F

क्रमांक Sr.No	नमूना संग्रहण की तिथि Date of Sample Collection	नमूना स्थल Field Code	नमूना मैट्रिक्स Sample Matrix	Zinc (mg/l)	Barium (mg/l)
6	02/12/2025	GWK-18	Fresh Water	BDL	NA

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विश्लेषणकर्ता Analyst

Dr Nirmal Kumar Sharma

पर्यवेक्षक और समीक्षक & अधिकृत हस्ताक्षरकर्ता
Supervisor & Reviewer & Authorized Signatory

B. K. Jena

स्वीकृतकर्ता (प्रयोगशाला प्रभारी)
Approved By (DH Inst-Lab)

Namita Mishra

Doc: CB/CL/QR/7.8/IL-5

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CENTRAL POLLUTION CONTROL BOARD केंद्रीय प्रदूषण नियंत्रण बोर्ड

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TC-7723

INSTRUMENTATION LABORATORY (Analysis Report) उपकरणीय प्रयोगशाला (विश्लेषण आख्या)

Heavy Metals(Excluding Mercury)

ULR No: TC772325300000433F

मानदंड का नाम Parameter Name	परिक्षण विधि Test Method	इकाई Unit	मापन की सीमा Limit of Detection	माप की अनिश्चितता Uncertainty of Measurement
Arsenic	APHA, ICP-MS, 3125-B, 24th Edition, 2023	mg/l	0.001	
Cadmium	APHA, ICP-MS, 3125-B, 24th Edition, 2023	mg/l	0.001	
Chromium	APHA, ICP-MS, 3125-B, 24th Edition, 2023	mg/l	0.003	
Cobalt (Co)	APHA, ICP-MS, 3125-B, 24th Edition, 2023	mg/l	0.003	
Copper	APHA, ICP-MS, 3125-B, 24th Edition, 2023	mg/l	0.005	
Iron	APHA, ICP-MS, 3125-B, 24th Edition, 2023	mg/l	0.002	
Lead	APHA, ICP-MS, 3125-B, 24th Edition, 2023	mg/l	0.004	
Molybdenum	APHA, ICP-MS, 3125-B, 24th Edition, 2023	mg/l	0.001	
Manganese	APHA, ICP-MS, 3125-B, 24th Edition, 2023	mg/l	0.002	
Nickel	APHA, ICP-MS, 3125-B, 24th Edition, 2023	mg/l	0.004	
Lithium	APHA, ICP-MS, 3125-B, 24th Edition, 2023	mg/l	0.010	
Selenium	APHA, ICP-MS, 3125-B, 24th Edition, 2023	mg/l	0.008	
Vanadium	APHA, ICP-MS, 3125-B, 24th Edition, 2023	mg/l	0.003	
Zinc	APHA, ICP-MS, 3125-B, 24th Edition, 2023	mg/l	0.005	
Barium	APHA, ICP-MS, 3125-B, 24th Edition, 2023	mg/l	0.005	
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विश्लेषणकर्ता Analyst

Dr Nirmal Kumar Sharma

पर्यवेक्षक और समीक्षक & अधिकृत हस्ताक्षरकर्ता
Supervisor & Reviewer & Authorized Signatory

B. K. Jena

स्वीकृतकर्ता (प्रयोगशाला प्रभारी)
Approved By (DH Inst-Lab)

Namita Mishra

Doc: CB/CL/QR/7.8/IL-5

Issue No.:05

Revision No :05

Issue Date:08/12/2020

Revision Date: 08/12/2020

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* END OF REPORT आख्या समाप्ति *



892
CENTRAL POLLUTION CONTROL BOARD **केंद्रीय प्रदूषण नियंत्रण बोर्ड**
HEAD OFFICE - DELHI
Parivesh Bhavan, East Arjun Nagar, Delhi - 110032

INSTRUMENTATION LABORATORY (Analysis Report) उपकरणीय प्रयोगशाला (विश्लेषण आख्या)

Adsorbable organic halides

नमूने की पंजीकरण सं. एवं तिथि Samples Registration No. & Date : INSTR/AOX/2526/SR00003, 03/12/2025 नमूना विवरण Sample Details : नमूने एकत्रित करने वाले का नाम और प्रभाग/संगठन Sample Collected by Name & Division/Organization : J. P. Meena, Ms. Nikita Grover (Sc. B), Shubham/RD Chandigarh नमूना संग्रहण योजना संदर्भ Sampling Plan Reference : N/A रिपोर्ट स्थिति Report Status : Final नमूना लेने की विधि Sampling Method :	आख्या सं एवं जारी करने की तिथि Report No. & Date of Issue : INSTR/2526/AOX/00482, 02/01/2026 आख्या किसे जारी की गयी (नाम एवं प्रभाग) Report sent to (Name & Address of Indentor) : DH of RD Chandigarh नमूना मैट्रिक्स Sample Matrix : Waste Water नमूने प्राप्ति की तिथि एवं समय Date & Time of Sample Receipt : 04/12/2025 नमूने के विश्लेषण की अवधि Sample Analysis Period : 01/01/2026 to 01/01/2026
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क्रमांक Sr.No	नमूना संग्रहण की तिथि Date of Sample Collection	नमूना स्थल Field Code	नमूना मैट्रिक्स Sample Matrix	Adsorbable Organic Halides (AOX) (mg/l)
1	02/12/2025	GWK-13	Waste Water	BDL
2	02/12/2025	GWK-14	Waste Water	BDL
3	02/12/2025	GWK-15	Waste Water	0.919
4	02/12/2025	GWK-02	Waste Water	BDL

विश्लेषणकर्ता Analyst

Rahul Kumar Varma

पर्यवेक्षक और समीक्षक & अधिकृत हस्ताक्षरकर्ता

Supervisor & Reviewer & Authorized Signatory

B. K. Jena

स्वीकृतकर्ता (प्रयोगशाला प्रभारी)

Approved By (DH Inst-Lab)

Namita Mishra

Doc: CB/CL/QR/7.8/IL-5	Issue No.:05	Revision No :05	Issue Date:08/12/2020	Revision Date: 08/12/2020	Page No. : 1/2
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893
CENTRAL POLLUTION CONTROL BOARD केंद्रीय प्रदूषण नियंत्रण बोर्ड
 HEAD OFFICE - DELHI
 Parivesh Bhavan, East Arjun Nagar, Delhi - 110032

INSTRUMENTATION LABORATORY (Analysis Report) उपकरणीय प्रयोगशाला (विश्लेषण आख्या)

Adsorbable organic halides

क्रमांक Sr.No	नमूना संग्रहण की तिथि Date of Sample Collection	नमूना स्थल Field Code	नमूना मैट्रिक्स Sample Matrix	Adsorbable Organic Halides (AOX) (mg/l)
5	02/12/2025	GWK-17	Waste Water	BDL
6	02/12/2025	GWK-18	Waste Water	0.296

BDL : Below Deduction Limit न्यूनतम विश्लेषण की सीमा

Remarks (if any) : Result is ready for your approval.

Statement :

- परिणाम केवल परीक्षण किए गए नमूनों से संबंधित हैं और प्राप्त नमूने पर लागू होते हैं। The results relate only to the samples tested and apply to the sample as received.
- पूर्ण रिपोर्ट के अतिरिक्त प्रयोगशाला के लिखित अनुमोदन के बिना आख्या की आंशिक प्रतिकृति नहीं की जायेगी। The report shall not be reproduced except in full without written approval of the laboratory
- यह पैरामीटर NABL मान्यता, ISO-17025:2017 (प्रमाणपत्र संख्या TC-7723) के दायरे में है। The parameter is under the scope of NABL accreditation, ISO-17025:2017 (Certificate No.TC-7723).
- नमूनों को परीक्षण रिपोर्ट की तारीख से 15 दिन के लिए बनाए रखा जाएगा। Samples will be retained for 30 days from the date of Issue of test Report.

मानदंड का नाम Parameter Name	परिक्षण विधि Test Method	इकाई Unit	मापन की सीमा Limit of Detection	माप की अनिश्चितता Uncertainty of Measurment
Adsorbable Organic Halides (AOX)	USEPA 1650C	mg/l	0.05	

विश्लेषणकर्ता Analyst

Rahul Kumar Varma

पर्यवेक्षक और समीक्षक & अधिकृत हस्ताक्षरकर्ता

Supervisor & Reviewer & Authorized Signatory

B. K. Jena

स्वीकृतकर्ता (प्रयोगशाला प्रभारी)

Approved By (DH Inst-Lab)

Namita Mishra

Doc: CB/CL/QR/7.8/IL-5	Issue No.:05	Revision No :05	Issue Date:08/12/2020	Revision Date: 08/12/2020	Page No. : 2/2
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*** END OF REPORT आख्या समाप्ति ***



केंद्रीय प्रदूषण नियंत्रण बोर्ड **894**
CENTRAL POLLUTION CONTROL BOARD
 HEAD OFFICE - DELHI
 Parivesh Bhavan, East Arjun Nagar, Delhi - 110032

Water Laboratory (ANALYSIS REPORT) जल प्रयोगशाला (विश्लेषण आख्या)

स्वच्छ जल नमूनों की भौतिक-रासायनिक विश्लेषण रिपोर्ट **Physico-Chemical Analysis Report for Fresh Water Samples**

नमूने की पंजीकरण सं. एवं तिथि Samples Registration No. & Date	: WATER/FW/2526/SR00166, 03/12/2025	आख्या सं एवं जारी करने की तिथि Report No. & Date of Issue	: WATER/2526/FW/00388,02/01/2026
नमूना विवरण Sample Details	:	आख्या किसे जारी की गयी (नाम एवं प्रभाग) Report sent to (Name & Address of Indentor)	: RD Chandigarh
नमूने एकत्रित करने वाले का नाम और प्रभाग/संगठन Sample Collected by Name & Division/Organization	: J. P. Meena, Ms. Nikita Grover (Sc. B), Shubham/RD Chandigarh	नमूना मैट्रिक्स Sample Matrix	: Fresh Water
नमूना संग्रहण योजना संदर्भ Sampling Plan Reference	: N/A	नमूने प्राप्ति की तिथि एवं समय Date & Time of Sample Receipt	: 03/12/2025 14:02 PM
रिपोर्ट स्थिति Report Status	: Final	नमूने के विश्लेषण की अवधि Sample Analysis Period	: 03/12/2025 to 12/12/2025
नमूना लेने की विधि Sampling Method	: APHA 24th Ed. 1060 A,B,C		

क्रमांक Sr.No	नमूना संग्रहण की तिथि Date of Sample Collection	नमूना स्थल Field Code	Phenolic compounds (mg/l)
1	02/12/2025	GWK-13	BDL
2	02/12/2025	GWK-14	BDL
3	02/12/2025	GWK-15	BDL

विश्लेषणकर्ता Analyst

Atul Sharma

पर्यवेक्षक और समीक्षक

Supervisor & Reviewer & अधिकृत हस्ताक्षरकर्ता & Authorized signatory

Bathala Sasi Devi

स्वीकृतकर्ता (प्रयोगशाला प्रभारी) Approved By (Lab InCharge)

Sanjay Kumar

Doc: CB/CL/QR/7.4/FWL-1	Issue No.:3	Revision No :3	Issue Date:19/02/2014	Revision Date: 18/09/2020	Page No. : 1/2
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यह एक कंप्यूटर जनित रिपोर्ट है. किसी हस्ताक्षर की आवश्यकता नहीं है. This is a computer-generated Report. No signature is required.



Water Laboratory (ANALYSIS REPORT) जल प्रयोगशाला (विश्लेषण आख्या)

स्वच्छ जल नमूनों की भौतिक-रासायनिक विश्लेषण रिपोर्ट Physico-Chemical Analysis Report for Fresh Water Samples

क्रमांक Sr.No	नमूना संग्रहण की तिथि Date of Sample Collection	नमूना स्थल Field Code	Phenolic compounds (mg/l)
4	02/12/2025	GWK-02	BDL
5	02/12/2025	GWK-17	BDL
6	02/12/2025	GWK-18	BDL

बीडीएल : मापन सीमा से नीचे **BDL :** Below Detection Limit

Remarks (if any) :

नोट : पीएच तथा चालकता (µmho/cm) के अतिरिक्त सभी सांद्रता मिग्रा/ली. में व्यक्त की गई हैं। Note: All the concentrations are expressed in mg/l except pH and Conductivity (µmho/cm).

Statement कथन :

- परिणाम केवल परीक्षण किए गए नमूनों से संबंधित हैं और प्राप्त नमूने पर लागू होते हैं। The results relate only to the samples tested and apply to the sample as received.
- पूर्ण रिपोर्ट के अतिरिक्त प्रयोगशाला के लिखित अनुमोदन के बिना आख्या की आंशिक प्रतिकृति नहीं की जायेगी। The report shall not be reproduced except in full without written approval of the laboratory
- यह पैरामीटर NABL मान्यता, ISO-17025:2017 (प्रमाणपत्र संख्या TC-7723) के दायरे में है। The parameter is under the scope of NABL accreditation, ISO-17025:2017 (Certificate No.TC-7723).
- नमूनों को परीक्षण रिपोर्ट की तारीख से एक सप्ताह के लिए बनाए रखा जाएगा। Samples will be retained for one Week from the date of Issue of test Report.

मानदंड का नाम Parameter Name	परिक्षण विधि Test Method	इकाई Unit	मापन की सीमा Limit of Detection	माप की अनिश्चितता Uncertainty of Measurement
Phenolic compounds	APHA 5530C. Chloroform extraction method	mg/l	0.01	

विश्लेषणकर्ता Analyst

Atul Sharma

पर्यवेक्षक और समीक्षक

Supervisor & Reviewer & अधिकृत हस्ताक्षरकर्ता & Authorized signatory

Bathala Sasi Devi

स्वीकृतकर्ता (प्रयोगशाला प्रभारी) Approved By (Lab InCharge)

Sanjay Kumar

Doc: CB/CL/QR/7.4/FWL-1	Issue No.:3	Revision No :3	Issue Date:19/02/2014	Revision Date: 18/09/2020	Page No. : 2/2
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***आख्या समाप्ति END OF REPORT ***

Photographs Taken during Visit on 02.12.2025

 Latitude: 31.306315 Longitude: 76.072370 Elevation: 264.384300 m Accuracy: 3.54 m Time: 02-12-2025 17:14:05 Note: T1kp08	 Latitude: 31.291910 Longitude: 76.072370 Elevation: 264.384300 m Accuracy: 3.54 m Time: 02-12-2025 16:14:26 Note: PZ 17
Outlet of SDC 40/ Tertiary Clarifier	Piezometer Well 17
 Latitude: 31.306315 Longitude: 76.072370 Elevation: 264.384300 m Accuracy: 3.54 m Time: 02-12-2025 17:15:28 Note: T2kp03	 Latitude: 31.291910 Longitude: 76.072370 Elevation: 264.384300 m Accuracy: 3.54 m Time: 02-12-2025 18:15:56 Note: T3kp00
Outlet of SDC 27/ Tertiary Clarifier	View of Collected Samples
 Latitude: 31.295831 Longitude: 76.063722 Elevation: 264.364300 m Accuracy: 3.54 m Time: 02-12-2025 16:40:16	 Latitude: 31.261532 Longitude: 76.045815 Elevation: 264.364300 m Accuracy: 3.54 m Time: 02-12-2025 16:48:00 Note: PZ 18
Treated effluent Sample collected from Field	Piezometer Well GWK-18

 Latitude: 11.273323 Longitude: 76.134142 Elevation: 269.80±0.00 m Accuracy: 3.95 m Time: 02-12-2025 14:56:01 Note: E2.2	 Latitude: 11.273323 Longitude: 76.134142 Elevation: 269.80±0.00 m Accuracy: 3.95 m Time: 02-12-2025 14:56:01 Note: E2.2
Piezometer Well GWK-02	Piezometer Well GWK-15
 Latitude: 11.273323 Longitude: 76.134142 Elevation: 269.80±0.00 m Accuracy: 3.95 m Time: 02-12-2025 14:56:01 Note: E2.2	 Latitude: 11.273323 Longitude: 76.134142 Elevation: 269.80±0.00 m Accuracy: 3.95 m Time: 02-12-2025 14:56:01 Note: E2.2
Piezometer Well GWK-14	Piezometer Well GWK-13
 Latitude: 11.273323 Longitude: 76.134142 Elevation: 269.80±0.00 m Accuracy: 3.95 m Time: 02-12-2025 14:56:01 Note: E2.2	 Latitude: 11.273323 Longitude: 76.134142 Elevation: 269.80±0.00 m Accuracy: 3.95 m Time: 02-12-2025 14:56:01 Note: E2.2
Inlet-High COD	Inlet-Low COD

 Latitude: 31.302961 Longitude: 76.075111 Elevation: 236.20141800 m Accuracy: 14.00 m Time: 02-12-2025 12:25:23 Note: Equalisation tank view	 Latitude: 31.3037450 Longitude: 76.075111 Elevation: 236.20141800 m Accuracy: 4.75 m Time: 02-12-2025 12:16:26 Note: Pre aeration tank
Equalisation Tank	Pre-Aeration Tank
 Latitude: 31.307015 Longitude: 76.075111 Elevation: 236.20141800 m Accuracy: 14.00 m Time: 02-12-2025 12:36:22 Note: A03	 Latitude: 31.306421 Longitude: 76.075111 Elevation: 236.20141800 m Accuracy: 4.75 m Time: 02-12-2025 11:57:18 Note: A01
Aeration Tank 03	Aeration Tank 01
 Hoshiarpur, पंजाब, भारत Naraina Road, Gohshankar, Hoshiarpur, 145529, 1031 Lat: 31.305967, Long: 76.072653 Tuesday, 02/12/2025 11:56 AM GMT+05:30 Note: Captured by GPS Map Camera	 Hoshiarpur, पंजाब, भारत Naraina Road, Gohshankar, Hoshiarpur, 145529, 1031 Lat: 31.305967, Long: 76.072653 Tuesday, 02/12/2025 11:56 AM GMT+05:30 Note: Captured by GPS Map Camera
View of Final outlet of OCEMS	Totalizer of flow at Outlet

 Latitude: 31.306277 Longitude: 76.072544 Elevation: 267.95±3.00 m Accuracy: 3.19 m Time: 02-12-2025 11:47:30 Note: A02	 Hoshiarpur, Punjab, India Hoshiarpur, Punjab, India Latitude: 31.306080, Longitude: 76.072544 Elevation: 267.95±3.00 m Accuracy: 3.19 m Time: 02-12-2025 11:48:30 Note: Copyright © GPS Map Camera
Aeration Tank 02	Outlet
 NoteCam @ iOS Latitude: 31.306411 Longitude: 76.072544 Elevation: 267.95±3.00 m Accuracy: 3.19 m Time: 02-12-2025 11:43:51 Note: A02	 NoteCam @ iOS Latitude: 31.306316 Longitude: 76.072931 Elevation: 277.01±3.00 m Accuracy: 3.19 m Time: 02-12-2025 11:49:03 Note: A02
Aeration Tank 02	Aeration Tank 01
 Latitude: 31.306318 Longitude: 76.072980 Elevation: 282.91±3.00 m Accuracy: 3.63 m Time: 02-12-2025 11:48:53 Note: A01	 NoteCam @ iOS Latitude: 31.305994 Longitude: 76.072447 Elevation: 287.36±4.78 m Accuracy: 7.32 m Time: 02-12-2025 11:46:17
View DO display Board of AT	Secondary Clarifier

Photographs taken during the site visit 23.12.2025



View of BSW of Agro Pulp



View of BSW of wood pulp



Washer-I



Twin Roll Press

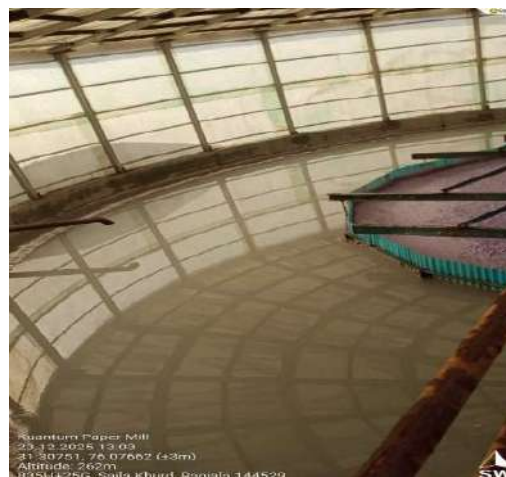


View of bleaching stage (EOP)



View of Blow tank

 Quantum Paper Mill 23.12.2025 12:34 31.30591, 76.37865 (12m) Altitude: 268m 859H+22, Ranisla 144529	 Quantum Paper Mill 23.12.2025 12:36 31.30591, 76.37876 (12m) Altitude: 282m 859H+22, Ranisla 144529
Raw material storage area	View Sprinklers at Raw material storage area
 Quantum Paper Mill 23.12.2025 12:37 31.30666, 76.37789 (12m) Altitude: 292m 859H+25, Salla Khurd, Ranisla 144529	 Quantum Paper Mill 23.12.2025 12:37 31.30666, 76.37849 (12m) Altitude: 292m 859H+25, Salla Khurd, Ranisla 144529
Wet Washing Clarifier of 600 m3/hr capacity	Wet Washing Clarifier of 800 m3/hr capacity
 Quantum Paper Mill 23.12.2025 12:37 31.30591, 76.37865 (12m) Altitude: 268m 859H+22, Ranisla 144529	 Quantum Paper Mill 23.12.2025 12:38 31.30791, 76.37692 (13m) Altitude: 265m 859H+23, Salla Khurd, Ranisla 144529
White Water Clarifier (HRSCC) mechanism of 5000 m3/day	

White Water Clarifier of 6000 m³/day

View of Boiler Stack & ESP

OCEMS Room



OCEMS Analyser Transmitter of PM

View of OCEMS Display for power boiler stack

 Kuantum Paper Mill 23.12.2025 13:32 31.30873, 76.07980 (+2m) Altitude: 264m 839+0JC, Rangka 144529	 Kuantum Paper Mill 23.12.2025 13:32 31.30887, 76.07980 (+3m) Altitude: 264m 839+0JC, Rangka 144529
Lime Recovery Unit	
 Kuantum Paper Mill 23.12.2025 13:32 31.30884, 76.07961 (+3m) Altitude: 273m 839+0JC, Rangka 144529	 Kuantum Paper Mill 23.12.2025 13:32 31.30878, 76.07980 (+3m) Altitude: 264m 839+0JC, Rangka 144529
Lime Recovery Unit	
 Kuantum Paper Mill 23.12.2025 13:32 31.30885, 76.07962 (+3m) Altitude: 263m 839+0JC, Rangka 144529	 Kuantum Paper Mill 23.12.2025 13:32 31.30885, 76.07962 (+3m) Altitude: 263m 839+0JC, Rangka 144529
Lime Recovery Unit	
 Kuantum Paper Mill 23.12.2025 13:32 31.30885, 76.07962 (+3m) Altitude: 263m 839+0JC, Rangka 144529	 Kuantum Paper Mill 23.12.2025 13:32 31.30877, 76.07980 (+3m) Altitude: 264m 839+0JC, Rangka 144529
DG set	Chemical Recovery Plant (CRP)

 View of stagnation of the treated effluent in house Plantation Area	 Vermi Composting of the secondary ETP Sludge
 View of Vermi Composting pits	 View of Vermi Composting pits
 Boiler Ash dumped near Vermi Compost Area	 Flow meter at Borewell
 Primary Clarifier of 600 m3/hr capacity	 Tertiary SediCell-40 & Tertiary SediCell-27

 Quantum Paper Mill 23.12.2025 15:12 31.80765, 76.07460 (4.4m) Altitude: 26.2m Q240-1MSD, Barista 144529	 Quantum Paper Mill 23.12.2025 15:17 31.80766, 76.07460 (4.4m) Altitude: 26.2m Q240-1MSD, Barista 144529
View of Primary Sludge of ETP	
 Quantum Paper Mill 23.12.2025 15:15 31.80765, 76.07460 (4.4m) Altitude: 26.2m Q240-1MSD, Barista 144529	 Quantum Paper Mill 23.12.2025 15:17 31.80766, 76.07460 (4.4m) Altitude: 26.2m Q240-1MSD, Barista 144529
SediCell-12 (70 m3/hr capacity)	SediCell-27 (300 m3/hr capacity)



Punjab Pollution Control Board



Zonal office, Near PSIEC, Water Tank, Focal Point, Jalandhar

Phone No. 0181-2601612

www.ppcb.gov.in

Email ID – seeppcbjal@gmail.com

No 1884
To

(Regd.)

Date 25.5.25

M/s Kuantum Papers Ltd.
Village Saila Khurd,
Hoshiarpur.

Subject: Notice u/s 33-A of the Water (Prevention & Control of Pollution) Act 1974 as amended in 1988 alongwith Show Cause Notice for revocation of consent to operate under the Water (Prevention & Control of Pollution) Act 1974 & Air (Prevention & Control of Pollution) Act 1981.

Whereas, it is mandatory on the part of industry to obtain the 'consent to operate' of the Board u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and, for discharge of effluent from its industrial premises and to operate an outlet.

And whereas, it is mandatory on the part of industry to install proper and adequate Water Pollution Control Device so that the concentration of various pollutants conforms to the effluent standards prescribed by the Board.

And whereas, the industry has been granted varied Consent to Operate under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Varied/PBIP/HSP/2025/2505663748 dated 20.06.2025 valid upto 31.03.2027 for manufacturing of writing & printing paper @ 540 MTD, captive power generation plant @ 28 MW & 10 MW and conventional chemical recovery plant (CRP) for black liquor to white liquor recovery @ 580 MTD alongwith allied raw materials and chemicals. The industry was also granted authorization under Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 vide no. HWM/Renewal/HSP/2023/21205661 dated 10.04.2023 valid upto 09.04.2028.

And whereas, it is pertinent to mention that the Hon'ble National Green Tribunal, Principal Bench, New Delhi vide order dated 10.10.2025 passed in Original Application No. 850/2018 titled as "Residents of Saila Khurd Rania Vs. State of Punjab & Ors." has adjudicated the matter pertaining to environmental violations committed by the industry. The Hon'ble Tribunal, NGT order as under:-

- A) So far as, third period from 17.01.2019 to 31.03.2019 is concerned, Counsel for respondent no.3 has not disputed that there was violation during this period. Hence, we find that respondent no.3 has committed violation of norms in respect of all the three periods i.e. first period from 27.05.2018 to 14.11.2018, second period from 15.11.2018 to 16.01.2019 and third period from 17.01.2019 to 31.03.2019.
- B) Calculation of environmental compensation for all the three periods has been done by CPCB and PPCB jointly. Joint committee of PPCB and CPCB, after applying the formula devised by CPCB has calculated the Environmental Compensation for 309 days as Rs. 282.60 lakhs.
- C) No dispute has been raised by Counsel for respondent no.3 about the applicability of the formula, and the only dispute raised by respondent no.3 was in respect of the conclusion drawn by the joint committee for the first and second period, which has been examined and rejected in the earlier part of this order.
- D) We find that the calculation of EC of Rs. 282.60 lakhs by the joint committee of CPCB and PPCB is just and proper and in accordance with the norms. Thus, we levy the EC of Rs. 282.60 lakhs upon the respondent no.3 for violation of environmental norms and causing damage to the environment for the period from 27.05.2018 to 31.03.2019. PPCB is directed to take appropriate steps expeditiously to recover this EC from respondent no.3.
- E) CPCB and PPCB are now required to carry out the fresh inspection of respondent no.3 unit and ascertain if the compliance on above aspects has been done and

respondent no.3 is complying with all the conditions of Consent To Operate (CTO) and environmental norms. Let this inspection be done jointly by CPCB and PPCB within two months and action taken report be submitted.

And whereas, the joint inspection of the industry was carried out by CPCB and PPCB on 02.12.2025 and 23.12.2025 in compliance to the directions of the Hon'ble National Green Tribunal in O.A. No. 850 of 2018 and the following non-compliances/violations were observed/reported during inspection:-

1. The treated effluent was found not complying with prescribed standards for irrigation with respect to BOD, COD and TDS parameters, as BOD was reported as 72 mg/l against prescribed limit of 30 mg/l, COD as 379 mg/l against prescribed limit of 350 mg/l and TDS as 2160 mg/l against prescribed limit of 2100 mg/l.
2. The unit has not undertaken detailed environmental site assessment as per CPCB guidelines by engaging professional agency/institute having expertise in assessment and remediation of contaminated groundwater and soil. Further, the unit has also not submitted DPR for remediation of groundwater/contaminated area in and around the premises.
3. Groundwater samples collected from piezometers showed elevated concentration/presence of parameters such as COD, AOX, Boron, TDS, Calcium, Iron and Manganese indicating possible impact of pulp & paper industrial effluent/solid waste on groundwater quality.
4. AOX was detected in piezometer wells inside and outside the premises including 0.919 mg/l at GWK-15 and 0.296 mg/l at GWK-18 indicating possible impact of pulp & paper industrial effluent on groundwater quality.
5. Secondary ETP sludge falling under hazardous waste category was being utilized in-house for vermicomposting without obtaining requisite authorization from PPCB and without following approved SOP.
6. The industry has not obtained authorization for generation, storage and utilization of ETP secondary sludge under Hazardous Waste Category 35.3 under the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
7. The industry failed to make arrangements for utilization of ETP secondary sludge as fuel in power boiler/recovery boiler as per CPCB SOP and proper record regarding generation, storage and utilization of sludge was not being maintained.
8. The industry failed to ensure proper disposal/management of treated effluent to avoid stagnation within plantation area during rainy season/no demand period.
9. The industry has not installed Online Continuous Emission Monitoring System (OCEMS) at lime kiln stack and connected the same with CPCB/PPCB servers.
10. Bottom ash was not being managed/disposed in scientific manner so as to prevent impact on groundwater quality and surrounding air environment.
11. The industry has not carried out detailed study of AOX, Boron, COD, TDS, Mn and Fe in groundwater of surrounding area through piezometers installed inside and outside the premises to identify source, extent and pathway of contamination.
12. The industry has not conducted six-monthly AOX analysis in soil and irrigation water and annual soil bioaccumulation study in surrounding agricultural fields as stipulated under Environmental Clearance conditions granted by MoEF&CC.

And whereas, the industry was visited by surprises team comprising Er. Anuradha Sharma, SEE, HQ-2, Patiala; Er. Ravdeep Singh, EE, PBIP; Er. Sunny Singh, AEE, RO-1, Jalandhar; and Smt. Shaminder Kaur, JSO, Head Office Lab, Patiala on 25.03.2026 and observed that:-

- 1) The industry was found in operation, engaged in manufacturing writing and printing papers @ 540 MTD, with captive power generation plants of 28 MW and 10 MW, and a conventional chemical recovery plant for black liquor to white liquor recovery @ 580 MTD using agro residue and woody raw material. Production records indicated 44049.16 MT paper manufactured during Dec 2025–Feb 2026, averaging 489.43 MTD, within the consented 540 MTD.
- 2) The unit has installed 08 tubewells with separate flow meters for groundwater extraction. Two effluent streams are generated—low COD and high COD—with separate ETPs provided. Both ETPs were operational, with good brown suspended growth observed in aeration tanks and no odour nuisance. Treated effluent from both streams is discharged onto land for plantation within the premises and nearby farms of 12–14 villages; light brownish effluent was observed at the common outlet.

OCEMS readings at outlet showed pH 7.1, COD 160 mg/l, TSS 17.2 mg/l, BOD 13.8 mg/l, all within Board limits observed during the visit.

- 3) The unit discharged 1508727 m³ treated effluent during Dec 2025–Feb 2026, averaging 16763.63 KLD, within consented 17000 KLD, and 34.25 m³/ton paper produced, within the prescribed 200 m³/ton. Belt filter press is provided for dewatering primary sludge, which is used for board making. Energy meters are installed for ETPs.
- 4) The industry has a chemical recovery plant with 7-stage evaporator feeding a 65 TPH recovery boiler equipped with ESP; stack emission analysis showed SPM 27 mg/Nm³. A 130 TPH boiler using coal and rice husk with 5-field ESP was operational; stack emission analysis showed SPM 31 mg/Nm³. OCEMS for boiler stack was online, showing SPM 26 mg/Nm³, within limits. Boilers of 60 TPH and 21 TPH were not in operation. Housekeeping near the 130 TPH boiler was poor, with fuel ash accumulation and inadequate coal storage arrangements; fuel ash silos of 250 MT are provided but housekeeping needs improvement. DG sets of 160 KVA (2 nos.), 50 KVA (1 no.), and 30 KVA (1 no.) with canopies and adequate stack heights are installed. Primary sludge leakage from tube settlers was observed entering storm water drains. Despite provision of a board mill, sludge handling was inadequate, with dumping of sludge, boiler ash, and solid wastes at the rear side in environmentally unsound manner.
- 5) The housekeeping in raw material handling section was poor, with wheat straw accumulated over conveyor belt coverings. The sample of ground water collected from piezometers and results are as under:

Sr. No.	Parameters	GW-278	GW-279
1.	pH	7.4	7.1
2.	TSS (mg/l)	<5	<5
3.	TDS (mg/l)	397	458
4.	Chloride (mg/l)	27	47
5.	Sulphate (mg/l)	25	45
6.	Electrical Conductivity (mg/l)	675	819
7.	Total Hardness	286	315
8.	Turbidity (NTU)	<1	<1
9.	Calcium (mg/l)	65	65
10.	Magnesium (mg/l)	30	37
11.	Nickel (mg/l)	<0.1	<0.1
12.	Copper (mg/l)	<0.1	<0.1
13.	Zinc (mg/l)	<0.1	0.15
14.	Iron (mg/l)	<0.1	0.12
15.	Total Chromium (mg/l)	<0.1	<0.1
16.	COD (mg/l)	BDL	BDL
17.	BOD (mg/l)	BDL	BDL
18.	TKN	BDL	BDL
19.	Nitrate NO ₃	BDL	BDL
20.	Ammoniacal Nitrogen	BDL	BDL
21.	Total Fixed Solids (mg/l)	368	418
22.	Boron (mg/l)	0.09	BDL
23.	Potassium (mg/l)	10	14
24.	SAR (mg/l)	0.80	1.20
25.	Arsenic (mg/l)	0.003	0.002
26.	Cadmium (mg/l)	BDL	BDL
27.	Fluoride (mg/l)	0.2	0.3
28.	Total Coliform (MPN/ 100 ml)	BDL	BDL
29.	Faecal Coliform (MPN/100 ml)	BDL	BDL
30.	Mercury (mg/l)	BDL	BDL

31.	Lead (mg/l)	909	0.01	0.01
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From the analysis results, the ground water samples Magnesium, Nickel, Copper and Total Chromium are beyond the prescribed standards of the Board.

- 6) The industry is yet to provide 4 CAAQMS monitoring stations as mandated under Environment Clearance.

And whereas, industry has failed to comply with conditions of consent granted to it and is violating the various provisions of the Water (Prevention & Control of Pollution) Act 1974 & Air (Prevention & Control of Pollution) Act 1981 it has now been proposed to initiate action u/s 33-A of the Water (Prevention & Control of Pollution) Act 1974 as amended in 1988, after affording an opportunity of personal hearing.

Now, therefore, Punjab Pollution Control Board in exercise of the powers conferred upon it u/s 33-A of the Water (Prevention & control of Pollution) Act. 1974 proposes to issue following directions:

1. That the industry shall stop operating all outlets & stop forthwith discharging any effluent from its premises.
2. That the industry shall not restart any process/plant unless all necessary water/air pollution control measures are taken and concentration of various pollutants conforms to the effluent standards laid down by the Board for such discharges.
3. That the industry shall not restart discharging pollutants until it obtains the consent to operate of the Board u/s 25/26 of the Water (Prevention & Control of Pollution) Act 1974 as amended in 1988.
4. That Punjab State Power Corporation Limited will be directed to disconnect the supply of electricity available to industry.
5. That an environmental compensation may shall be imposed upon the project proponent for causing damage to environment.

As such you are requested to appear before the Chairperson of the Board on 09.06.2026 12:20 PM at Vatavaran Bhawan, Punjab Pollution Control Board, Nabha Road, Head Office, Patiala, to explain your position in person, failing which it will be presumed that the industry has nothing to say and the Board shall go ahead to take proposed action u/s 33-A of the Water (Prevention & Control of Pollution) Act 1974 without giving any further notice / opportunity.

[Signature]
For & behalf of
Punjab Pollution Control Board

Endst. No. 1805

Dated 28-5-26

A copy of the above is forwarded to Environmental Engineer, Punjab Pollution Control Board, Regional Office, Hoshiarpur for information with request to get the copy of the notice delivered to the industry through special messenger/ e-mail/ WhatsApp and send the receipt of the same to this office and also ensure its presence on the said date and time of hearing.

[Signature]
For & behalf of
Punjab Pollution Control Board



910 Punjab Pollution Control Board



Zonal office, Near PSIEC, Water Tank, Focal Point, Jalandhar

Phone No. 0181-2601612

www.ppcb.gov.in

Email ID – seppcbjal@gmail.com

No. 1806

(Regd.)

Date 25.5.26

To

M/s Kuantum Papers Ltd.
Village Saila Khurd,
Hoshiarpur.

Subject: Notice u/s 31-A of Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 alongwith Show Cause Notice for revocation of consent to operate under the Water (Prevention & Control of Pollution) Act 1974 & Air (Prevention & Control of Pollution) Act 1981.

Whereas, it is mandatory on the part of industry to obtain the 'consent to operate' of the Board u/s 21 of Air (Prevention & Control of Pollution) Act 1981, for discharge of emission from its industrial premises and to operate an outlet.

And whereas, it is mandatory on the part of industry to install proper and adequate Air Pollution Control Device so that the concentration of various pollutants conforms to the emission standards prescribed by the Board.

And whereas, the industry has been granted varied Consent to Operate under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOA/Varied/PBIP/HSP/2025/2505389610 dated 20.06.2025 valid upto 31.03.2027 for manufacturing of writing & printing paper @ 540 MTD, captive power generation plant @ 28 MW & 10 MW and conventional chemical recovery plant (CRP) for black liquor to white liquor recovery @ 580 MTD alongwith allied raw materials and chemicals. The industry was also granted authorization under Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 vide no. HWM/Renewal/HSP/2023/21205661 dated 10.04.2023 valid upto 09.04.2028.

And whereas, it is pertinent to mention that the Hon'ble National Green Tribunal, Principal Bench, New Delhi vide order dated 10.10.2025 passed in Original Application No. 850/2018 titled as "Residents of Saila Khurd Rania Vs. State of Punjab & Ors." has adjudicated the matter pertaining to environmental violations committed by the industry. The Hon'ble Tribunal, NGT order as under:-

- A) So far as, third period from 17.01.2019 to 31.03.2019 is concerned, Counsel for respondent no.3 has not disputed that there was violation during this period. Hence, we find that respondent no.3 has committed violation of norms in respect of all the three periods i.e. first period from 27.05.2018 to 14.11.2018, second period from 15.11.2018 to 16.01.2019 and third period from 17.01.2019 to 31.03.2019.
- B) Calculation of environmental compensation for all the three periods has been done by CPCB and PPCB jointly. Joint committee of PPCB and CPCB, after applying the formula devised by CPCB has calculated the Environmental Compensation for 309 days as Rs. 282.60 lakhs.
- C) No dispute has been raised by Counsel for respondent no.3 about the applicability of the formula, and the only dispute raised by respondent no.3 was in respect of the conclusion drawn by the joint committee for the first and second period, which has been examined and rejected in the earlier part of this order.
- D) We find that the calculation of EC of Rs. 282.60 lakhs by the joint committee of CPCB and PPCB is just and proper and in accordance with the norms. Thus, we levy the EC of Rs. 282.60 lakhs upon the respondent no.3 for violation of environmental norms and causing damage to the environment for the period from 27.05.2018 to 31.03.2019. PPCB is directed to take appropriate steps expeditiously to recover this EC from respondent no.3.
- E) CPCB and PPCB are now required to carry out the fresh inspection of respondent no.3 unit and ascertain if the compliance on above aspects has been done and respondent no.3 is complying with all the conditions of Consent To Operate (CTO)

and environmental norms. Let this inspection be done jointly by CPCB and PPCB within two months and action taken report be submitted.

And whereas, the joint inspection of the industry was carried out by CPCB and PPCB on 02.12.2025 and 23.12.2025 in compliance to the directions of the Hon'ble National Green Tribunal in O.A. No. 850 of 2018 and the following non-compliances/violations were observed/reported during inspection:-

1. The treated effluent was found not complying with prescribed standards for irrigation with respect to BOD, COD and TDS parameters, as BOD was reported as 72 mg/l against prescribed limit of 30 mg/l, COD as 379 mg/l against prescribed limit of 350 mg/l and TDS as 2160 mg/l against prescribed limit of 2100 mg/l.
2. The unit has not undertaken detailed environmental site assessment as per CPCB guidelines by engaging professional agency/institute having expertise in assessment and remediation of contaminated groundwater and soil. Further, the unit has also not submitted DPR for remediation of groundwater/contaminated area in and around the premises.
3. Groundwater samples collected from piezometers showed elevated concentration/presence of parameters such as COD, AOX, Boron, TDS, Calcium, Iron and Manganese indicating possible impact of pulp & paper industrial effluent/solid waste on groundwater quality.
4. AOX was detected in piezometer wells inside and outside the premises including 0.919 mg/l at GWK-15 and 0.296 mg/l at GWK-18 indicating possible impact of pulp & paper industrial effluent on groundwater quality.
5. Secondary ETP sludge falling under hazardous waste category was being utilized in-house for vermicomposting without obtaining requisite authorization from PPCB and without following approved SOP.
6. The industry has not obtained authorization for generation, storage and utilization of ETP secondary sludge under Hazardous Waste Category 35.3 under the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
7. The industry failed to make arrangements for utilization of ETP secondary sludge as fuel in power boiler/recovery boiler as per CPCB SOP and proper record regarding generation, storage and utilization of sludge was not being maintained.
8. The industry failed to ensure proper disposal/management of treated effluent to avoid stagnation within plantation area during rainy season/no demand period.
9. The industry has not installed Online Continuous Emission Monitoring System (OCEMS) at lime kiln stack and connected the same with CPCB/PPCB servers.
10. Bottom ash was not being managed/disposed in scientific manner so as to prevent impact on groundwater quality and surrounding air environment.
11. The industry has not carried out detailed study of AOX, Boron, COD, TDS, Mn and Fe in groundwater of surrounding area through piezometers installed inside and outside the premises to identify source, extent and pathway of contamination.
12. The industry has not conducted six-monthly AOX analysis in soil and irrigation water and annual soil bioaccumulation study in surrounding agricultural fields as stipulated under Environmental Clearance conditions granted by MoEF&CC.

And whereas, the industry was visited by surprises team comprising Er. Anuradha Sharma, SEE, HQ-2, Patiala; Er. Ravdeep Singh, EE, PBIP; Er. Sunny Singh, AEE, RO-1, Jalandhar; and Smt. Shaminder Kaur, JSO, Head Office Lab, Patiala on 25.03.2026 and observed that:-

- 1) The industry was found in operation, engaged in manufacturing writing and printing papers @ 540 MTD, with captive power generation plants of 28 MW and 10 MW, and a conventional chemical recovery plant for black liquor to white liquor recovery @ 580 MTD using agro residue and woody raw material. Production records indicated 44049.16 MT paper manufactured during Dec 2025–Feb 2026, averaging 489.43 MTD, within the consented 540 MTD.
- 2) The unit has installed 08 tubewells with separate flow meters for groundwater extraction. Two effluent streams are generated—low COD and high COD—with separate ETPs provided. Both ETPs were operational, with good brown suspended growth observed in aeration tanks and no odour nuisance. Treated effluent from both streams is discharged onto land for plantation within the premises and nearby farms of 12–14 villages; light brownish effluent was observed at the common outlet.

OCEMS readings at outlet showed pH 7.51, COD 160 mg/l, TSS 17.2 mg/l, BOD 13.8 mg/l, all within Board limits observed during the visit.

- 3) The unit discharged 1508727 m³ treated effluent during Dec 2025–Feb 2026, averaging 16763.63 KLD, within consented 17000 KLD, and 34.25 m³/ton paper produced, within the prescribed 200 m³/ton. Belt filter press is provided for dewatering primary sludge, which is used for board making. Energy meters are installed for ETPs.
- 4) The industry has a chemical recovery plant with 7-stage evaporator feeding a 65 TPH recovery boiler equipped with ESP; stack emission analysis showed SPM 27 mg/Nm³. A 130 TPH boiler using coal and rice husk with 5-field ESP was operational; stack emission analysis showed SPM 31 mg/Nm³. OCEMS for boiler stack was online, showing SPM 26 mg/Nm³, within limits. Boilers of 60 TPH and 21 TPH were not in operation. Housekeeping near the 130 TPH boiler was poor, with fuel ash accumulation and inadequate coal storage arrangements; fuel ash silos of 250 MT are provided but housekeeping needs improvement. DG sets of 160 KVA (2 nos.), 50 KVA (1 no.), and 30 KVA (1 no.) with canopies and adequate stack heights are installed. Primary sludge leakage from tube settlers was observed entering storm water drains. Despite provision of a board mill, sludge handling was inadequate, with dumping of sludge, boiler ash, and solid wastes at the rear side in environmentally unsound manner.
- 5) The housekeeping in raw material handling section was poor, with wheat straw accumulated over conveyor belt coverings. The sample of ground water collected from piezometers and results are as under:

Sr. No.	Parameters	GW-278	GW-279
1.	pH	7.4	7.1
2.	TSS (mg/l)	<5	<5
3.	TDS (mg/l)	397	458
4.	Chloride (mg/l)	27	47
5.	Sulphate (mg/l)	25	45
6.	Electrical Conductivity (mg/l)	675	819
7.	Total Hardness	286	315
8.	Turbidity (NTU)	<1	<1
9.	Calcium (mg/l)	65	65
10.	Magnesium (mg/l)	30	37
11.	Nickel (mg/l)	<0.1	<0.1
12.	Copper (mg/l)	<0.1	<0.1
13.	Zinc (mg/l)	<0.1	0.15
14.	Iron (mg/l)	<0.1	0.12
15.	Total Chromium (mg/l)	<0.1	<0.1
16.	COD (mg/l)	BDL	BDL
17.	BOD (mg/l)	BDL	BDL
18.	TKN	BDL	BDL
19.	Nitrate NO ₃	BDL	BDL
20.	Ammoniacal Nitrogen	BDL	BDL
21.	Total Fixed Solids (mg/l)	368	418
22.	Boron (mg/l)	0.09	BDL
23.	Potassium (mg/l)	10	14
24.	SAR (mg/l)	0.80	1.20
25.	Arsenic (mg/l)	0.003	0.002
26.	Cadmium (mg/l)	BDL	BDL
27.	Fluoride (mg/l)	0.2	0.3
28.	Total Coliform (MPN/ 100 ml)	BDL	BDL
29.	Feacal Coliform` (MPN/100 ml)	BDL	BDL
30.	Mercury (mg/l)	BDL	BDL

31.	Lead (mg/l)	913	0.01	0.01
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From the analysis results, the ground water samples Magnesium, Nickel, Copper and Total Chromium are beyond the prescribed standards of the Board.

- 6) The industry is yet to provide 4 CAAQMS monitoring stations as mandated under Environment Clearance.

And whereas, industry has failed to comply with conditions of consent granted to it and is violating the various provisions of the Water (Prevention & Control of Pollution) Act 1974 & Air (Prevention & Control of Pollution) Act 1981 it has now been proposed to initiate action u/s 33-A of the Water (Prevention & Control of Pollution) Act 1974 as amended in 1988 & u/s 31-A of the Air (Prevention & Control of Pollution) Act 1981, after affording an opportunity of personal hearing.

Now, therefore, Punjab Pollution Control Board in exercise of the powers conferred upon it u/s 33-A of the Water (Prevention & control of Pollution) Act, 1974 & u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 proposes to issue following directions:

1. That the industry shall stop operating all outlets & stop forthwith discharging any emissions from its premises.
2. That the industry shall not restart any process/plant unless all necessary air pollution control measures are taken and concentration of various pollutants conforms to the emissions standards laid down by the Board for such discharges.
3. That the industry shall not restart discharging pollutants until it obtains the consent to operate of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act 1981.
4. That Punjab State Power Corporation Limited will be directed to disconnect the supply of electricity available to industry.
5. That an environmental compensation may shall be imposed upon the project proponent for causing damage to environment.

As such you are requested to appear before the Chairperson of the Board on **09.06.2026 12:20 PM** at Vatavaran Bhawan, Punjab Pollution Control Board, Nabha Road, Head Office, Patiala, to explain your position in person, failing which it will be presumed that the industry has nothing to say and the Board shall go ahead to take proposed action u/s 31-A of Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 without giving any further notice / opportunity.

[Signature]
For & behalf of
Punjab Pollution Control Board
Dated 25.5.26

Endst. No. 1807

A copy of the above is forwarded to Environmental Engineer, Punjab Pollution Control Board, Regional Office, Hoshiarpur for information with request to get the copy of the notice delivered to the industry through special messenger/ e-mail/ WhatsApp and send the receipt of the same to this office and also ensure its presence on the said date and time of hearing.

[Signature]
For & behalf of
Punjab Pollution Control Board



Punjab Pollution Control Board



Zonal office, Near PSIEC, Water Tank, Focal Point, Jalandhar

Phone No. 0181-2601612

www.ppcb.gov.in

Email ID – sceppcbjal@gmail.com

No. 2140
To

(Regd.)

Date 26/6/26

M/s Kuantum Papers Ltd.
Village Saila Khurd,
Hoshiarpur.

Subject: Proceedings of the personal hearing before Chairperson of the Board on 9.6.2026 in the matter for Notice u/s 33-A of the Water (Prevention & Control of Pollution) Act 1974 & u/s 31-A of Air Act, 1981 alongwith Show Cause Notice for revocation of consent to operate under the Water Act 1974 & Air Act 1981

Following were present: -

On behalf of Board: -

Dr. Lavneet Dubey, Member Secretary.
Er. R.K Ratra, CEE, Jalandhar.
Er. Samita SEE, ZO, Jalandhar
Er. Bachan Pal Singh, EE, Jalandhar.

On behalf of Industry: -

Sh. Jagdeep Hira, CEO,
Sh. Pawan Khaitan, M.D.
Sh. Ajesh Gupta, AVP
Sh. Sanjay Chechi, AVP.

The officer informed that the industry has been granted varied Consent to Operate under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Varied/PBIP/HSP/2025/2505663748 dated 20.06.2025 valid upto 31.03.2027 for manufacturing of writing & printing paper @ 540 MTD, captive power generation plant @ 28 MW & 10 MW and conventional chemical recovery plant (CRP) for black liquor to white liquor recovery @ 580 MTD alongwith allied raw materials and chemicals. The industry was also granted authorization under Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 vide no. HWM/Renewal/HSP/2023/21205661 dated 10.04.2023 valid upto 09.04.2028.

And whereas, it is pertinent to mention that the Hon'ble National Green Tribunal, Principal Bench, New Delhi vide order dated 10.10.2025 passed in Original Application No. 850/2018 titled as "Residents of Saila Khurd Raniela Vs. State of Punjab & Ors." has adjudicated the matter pertaining to environmental violations committed by the industry. The Hon'ble Tribunal, NGT order as under:-

- So far as, third period from 17.01.2019 to 31.03.2019 is concerned, Counsel for respondent no.3 has not disputed that there was violation during this period. Hence, we find that respondent no.3 has committed violation of norms in respect of all the three periods i.e. first period from 27.05.2018 to 14.11.2018, second period from 15.11.2018 to 16.01.2019 and third period from 17.01.2019 to 31.03.2019.
- Calculation of environmental compensation for all the three periods has been done by CPCB and PPCB jointly. Joint committee of PPCB and CPCB, after applying the formula devised by CPCB has calculated the Environmental Compensation for 309 days as Rs. 282.60 lakhs.
- No dispute has been raised by Counsel for respondent no.3 about the applicability of the formula, and the only dispute raised by respondent no.3 was in respect of the conclusion drawn by the joint committee for the first and second period, which has been examined and rejected in the earlier part of this order.
- We find that the calculation of EC of Rs. 282.60 lakhs by the joint committee of CPCB and PPCB is just and proper and in accordance with the norms. Thus, we levy the EC of Rs. 282.60 lakhs upon the respondent no.3 for violation of environmental norms and

causing damage to the environment of the period from 27.05.2018 to 31.03.2019. PPCB is directed to take appropriate steps expeditiously to recover this EC from respondent no.3.

- E) CPCB and PPCB are now required to carry out the fresh inspection of respondent no.3 unit and ascertain if the compliance on above aspects has been done and respondent no.3 is complying with all the conditions of Consent To Operate (CTO) and environmental norms. Let this inspection be done jointly by CPCB and PPCB within two months and action taken report be submitted.

And whereas, the joint inspection of the industry was carried out by CPCB and PPCB on 02.12.2025 and 23.12.2025 in compliance to the directions of the Hon'ble National Green Tribunal in O.A. No. 850 of 2018 and the following non-compliances/violations were observed/reported during inspection:-

1. The treated effluent was found not complying with prescribed standards for irrigation with respect to BOD, COD and TDS parameters, as BOD was reported as 72 mg/l against prescribed limit of 30 mg/l, COD as 379 mg/l against prescribed limit of 350 mg/l and TDS as 2160 mg/l against prescribed limit of 2100 mg/l.
2. The unit has not undertaken detailed environmental site assessment as per CPCB guidelines by engaging professional agency/institute having expertise in assessment and remediation of contaminated groundwater and soil. Further, the unit has also not submitted DPR for remediation of groundwater/contaminated area in and around the premises.
3. Groundwater samples collected from piezometers showed elevated concentration/presence of parameters such as COD, AOX, Boron, TDS, Calcium, Iron and Manganese indicating possible impact of pulp & paper industrial effluent/solid waste on groundwater quality.
4. AOX was detected in piezometer wells inside and outside the premises including 0.919 mg/l at GWK-15 and 0.296 mg/l at GWK-18 indicating possible impact of pulp & paper industrial effluent on groundwater quality.
5. Secondary ETP sludge falling under hazardous waste category was being utilized in-house for vermicomposting without obtaining requisite authorization from PPCB and without following approved SOP.
6. The industry has not obtained authorization for generation, storage and utilization of ETP secondary sludge under Hazardous Waste Category 35.3 under the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
7. The industry failed to make arrangements for utilization of ETP secondary sludge as fuel in power boiler/recovery boiler as per CPCB SOP and proper record regarding generation, storage and utilization of sludge was not being maintained.
8. The industry failed to ensure proper disposal/management of treated effluent to avoid stagnation within plantation area during rainy season/no demand period.
9. The industry has not installed Online Continuous Emission Monitoring System (OCEMS) at lime kiln stack and connected the same with CPCB/PPCB servers.
10. Bottom ash was not being managed/disposed in scientific manner so as to prevent impact on groundwater quality and surrounding air environment.
11. The industry has not carried out detailed study of AOX, Boron, COD, TDS, Mn and Fe in groundwater of surrounding area through piezometers installed inside and outside the premises to identify source, extent and pathway of contamination.
12. The industry has not conducted six-monthly AOX analysis in soil and irrigation water and annual soil bioaccumulation study in surrounding agricultural fields as stipulated under Environmental Clearance conditions granted by MoEF&CC.

And whereas, the industry was visited by surprises team comprising Er. Anuradha Sharma, SEE, HQ-2, Patiala; Er. Ravdeep Singh, EE, PBIP; Er. Sunny Singh, AEE, RO-1, Jalandhar; and Smt. Shaminder Kaur, JSO, Head Office Lab, Patiala on 25.03.2026 and observed that:-

- 1) The industry was found in operation, engaged in manufacturing writing and printing papers @ 540 MTD, with captive power generation plants of 28 MW and 10 MW, and a conventional chemical recovery plant for black liquor to white liquor recovery @ 580 MTD using agro residue and woody raw material. Production records indicated 44049.16 MT paper manufactured during Dec 2025–Feb 2026, averaging 489.43 MTD, within the consented 540 MTD.
- 2) The unit has installed 08 tubewells with separate flow meters for groundwater extraction. Two effluent streams are generated—low COD and high COD—with separate ETPs provided. Both ETPs were operational, with good brown suspended

growth observed in aeration tanks and no odour nuisance. Treated effluent from both streams is discharged onto land for plantation within the premises and nearby farms of 12–14 villages; light brownish effluent was observed at the common outlet. OCEMS readings at outlet showed pH 7.51, COD 160 mg/l, TSS 17.2 mg/l, BOD 13.8 mg/l, all within Board limits observed during the visit.

- 3) The unit discharged 1508727 m³ treated effluent during Dec 2025–Feb 2026, averaging 16763.63 KLD, within consented 17000 KLD, and 34.25 m³/ton paper produced, within the prescribed 200 m³/ton. Belt filter press is provided for dewatering primary sludge, which is used for board making. Energy meters are installed for ETPs.
- 4) The industry has a chemical recovery plant with 7-stage evaporator feeding a 65 TPH recovery boiler equipped with ESP; stack emission analysis showed SPM 27 mg/Nm³. A 130 TPH boiler using coal and rice husk with 5-field ESP was operational; stack emission analysis showed SPM 31 mg/Nm³. OCEMS for boiler stack was online, showing SPM 26 mg/Nm³, within limits. Boilers of 60 TPH and 21 TPH were not in operation. Housekeeping near the 130 TPH boiler was poor, with fuel ash accumulation and inadequate coal storage arrangements; fuel ash silos of 250 MT are provided but housekeeping needs improvement. DG sets of 160 KVA (2 nos.), 50 KVA (1 no.), and 30 KVA (1 no.) with canopies and adequate stack heights are installed. Primary sludge leakage from tube settlers was observed entering storm water drains. Despite provision of a board mill, sludge handling was inadequate, with dumping of sludge, boiler ash, and solid wastes at the rear side in environmentally unsound manner.
- 5) The housekeeping in raw material handling section was poor, with wheat straw accumulated over conveyor belt coverings. The sample of ground water collected from piezometers and results are as under:

Sr. No.	Parameters	GW-278	GW-279
1.	pH	7.4	7.1
2.	TSS (mg/l)	<5	<5
3.	TDS (mg/l)	397	458
4.	Chloride (mg/l)	27	47
5.	Sulphate (mg/l)	25	45
6.	Electrical Conductivity (mg/l)	675	819
7.	Total Hardness	286	315
8.	Turbidity (NTU)	<1	<1
9.	Calcium (mg/l)	65	65
10.	Magnesium (mg/l)	30	37
11.	Nickel (mg/l)	<0.1	<0.1
12.	Copper (mg/l)	<0.1	<0.1
13.	Zinc (mg/l)	<0.1	0.15
14.	Iron (mg/l)	<0.1	0.12
15.	Total Chromium (mg/l)	<0.1	<0.1
16.	COD (mg/l)	BDL	BDL
17.	BOD (mg/l)	BDL	BDL
18.	TKN	BDL	BDL
19.	Nitrate NO ₃	BDL	BDL
20.	Ammoniacal Nitrogen	BDL	BDL
21.	Total Fixed Solids (mg/l)	368	418
22.	Boron (mg/l)	0.09	BDL
23.	Potassium (mg/l)	10	14
24.	SAR (mg/l)	0.80	1.20
25.	Arsenic (mg/l)	0.003	0.002
26.	Cadmium (mg/l)	BDL	BDL
27.	Fluoride (mg/l)	0.2	0.3
28.	Total Coliform (MPN/ 100 ml)	BDL	BDL
29.	Faecal Coliform (MPN/100 ml)	BDL	BDL
30.	Mercury (mg/l)	BDL	BDL
31.	Lead (mg/l)	0.01	0.01

From the analysis results, the ground water samples Magnesium, Nickel, Copper and Total Chromium are beyond the prescribed standards of the Board.

- 6) The industry is yet to provide 4 CAAQMS monitoring stations as mandated under Environment Clearance.

During the hearing representative of the industry submitted written reply which was taken on record and in which it is stated that against the Environmental Compensation of ₹282.60 lakh imposed pursuant to the orders of the Hon'ble NGT, the first installment of ₹94.20 lakh has already been deposited and the balance amount shall be deposited as per the schedule already submitted to the Board.

The joint inspection team of CPCB and PPCB dated 02.12.2025, the industry submitted that the ETP is adequately designed and operated, supported by studies conducted by reputed institutions, and that the treated effluent generally conforms to the prescribed standards based on internal monitoring, OCEMS data and third-party analysis reports. The industry further submitted that various process modifications and water conservation measures have been implemented to reduce pollution load, improve treatment efficiency and minimize freshwater consumption. Regarding groundwater quality, the industry submitted that piezometers have been installed and groundwater monitoring is being carried out regularly through accredited laboratories and that the available monitoring results do not indicate any significant adverse impact attributable to the unit's operations. The industry further submitted that environmental studies, including environmental risk assessment and remediation-related investigations, have been undertaken through expert agencies. Regarding management of ETP sludge, the industry submitted that the same has been utilized in accordance with prevailing practices and that the unit shall ensure compliance with the SOPs/guidelines issued by CPCB and PPCB. The industry assured that all pollution control systems shall be operated and maintained efficiently and that the unit shall strictly comply with the provisions of environmental laws.

Further, the PPCB officers informed during the hearing that 282.60 lacs has imposed to the industry vide Board order no. 39681 dated 2.12.2025. Now the industry has deposited Rs. 94.20 lacs in Punjab Pollution Control Board, Regional Office, Hoshiarpur and balance amount is 188.40 lacs is yet to be deposited.

After hearing the officer of the Board, representative of the industry and considering facts on record, the Chairperson of the Board decided that:-

1. The industry shall take all necessary corrective measures to rectify the deficiencies observed by the joint team (CPCB & PPCB) as well as by the special team during its visit dated 25.03.2026, within a period of two months.
2. The industry shall submit point wise compliance report regarding conditions stipulated in the Environmental Clearance granted to the industry by MOEF & Climate Change.
3. Environmental Compensation to be imposed upon the industry regarding violations observed by the CPCB. Environmental Engineer, Regional Office, Hoshiarpur shall assess the Environmental Compensation and get the same verified from EC verification committee (Committee Constituted by the Board for evaluation of Environmental Compensation) and ensure to issues order in this regard, within one month.
4. The industry shall deposit balance Environmental Compensation amount of Rs. 188.40 lacs within one month to the Regional Office, Hoshiarpur, failing which appropriate action shall be initiated as per provisions of the Environmental Laws.
5. The industry shall ensure that all the components of Effluent Treatment Plant and air pollution control device shall be maintained and be kept in very good condition and be operated efficiently and effectively so as to achieve the prescribed standards. Separate energy meter shall be provided and records for the operation of ETP / APCD shall be maintained regularly on day to day basis.
6. The industry shall, within a period of 15 days, provide complete water metering in the premises for effective water auditing and shall maintain the records thereto on day-to-day basis. This shall include source of water extraction and consumption (submersible etc.), with ETP & STP, recirculation system etc.
7. The plantation area shall be upgraded to ensure that there shall be no stagnation in this area and the treated effluent shall be uniformly distributed. The industry shall install piezometers at the upstream and downstream of plantation area to monitor the effect of treated effluent of the industry on the quality of groundwater, within one month.
8. The industry shall devise a protocol for the regular self-monitoring of the industry. For

that, the industry shall get the ground water / stack emissions / effluent samples collected & analyzed by the PBTI Lab twice in a year and shall submit the analysis reports to the Board.

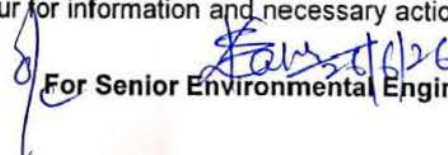
9. The industry shall ensure ODAMS (Online Data Acquisition and Management System) provided with ETP / APCD is connected to CPCB server and is operational all the time. The industry will ensure that the OCEMS are connected with the PPCB / CPCB server & dashboard.
10. The industry shall install CCTV cameras connected to server of the Board at all vital points including ETP & STP (facing towards all components, inlet & outlet leading to reuse & disposal), APCD (fuel feeding points, outlet of stack and components of APCD) and towards plantation area within 15 days. The industry shall also devise a self-monitoring mechanism through CCTV cameras to ensure that no untreated disposal of effluent is made or black smoke is being emitted from its stacks.
11. The industry shall make a comprehensive proposal for fly ash utilization in scientific manner and shall explore the possibilities for its reuse by the brick kilns owners, road filling by NHAI / PWD / other departments, cement industry and other establishments and submit the same to the Board, within one month. All vehicles engaged for transportation of ash shall mandatorily be installed with functional GPS tracking devices.
12. The industry shall regulate its ETP sludge and other hazardous wastes to an agency authorized by the Board for re-processing / re-cycling such type of hazardous waste and shall comply with Hazardous and other Waste (Management & Transboundary Movement) Rules, 2016 and submit compliance, within one month.
13. The industry shall establish an Environment Management Cell headed by some senior functionary having qualified environment engineers, scientists, technicians, operators and administrators with an objective to execute environment compliances in more scientific and professional manner, within 15 days.
14. The Regional Office, Hoshiarpur shall visit the industry, monitor the ETP / APCD and verify the compliances of the decisions of this hearing and E.C conditions within 15-days.
15. The industry will be reheard during next month.


For Senior Environmental Engineer

Endst. No. 2191

Dated 26/6/26

A copy of the above is forwarded to Environmental Engineer, Punjab Pollution Control Board, Regional Office, Hoshiarpur for information and necessary action as per the above decision.


For Senior Environmental Engineer